

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL NO. 11 OF 2020

K.Saravanan
 Son of Kasinathan
 Aged about 37 years
 No.30, Urur Kuppam, Besant Nagar
 Chennai – 90

... Appellant

Versus

1. The Tamil Nadu Polymer Industries Park ltd
 Rep by its Managing Director
 19-A, Rukmani Lakshmipathy Road
 P.O.Box No.7223, Egmore, Chennai

2. The Tamil Nadu State Environmental Impact
 Assessment Authority,
 Rep. by its Member Secretary
 3rd Floor, Panagal Maligai
 No.1, Jeenis Road,
 Saidapet, Chennai – 15

...Respondents

TYPESET FILED BY THE SECOND RESPONDENT

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Dated at Chennai this the day of September 2021

Counsel for the 2nd Respondent
 Shri.Syed Nurullah Sheriff
 Senior Standing Counsel

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Rep. by its Member Secretary
3rd Floor, Panagal Maligai
No.1, Jeenis Road,
Saidapet, Chennai - 15

... Respondents

COUNTER FILED BY THE SECOND RESPONDENT

I, Thiru.K.V.Giridhar, I.F.S., Member Secretary having office at SEIAA-TN, Third Floor, Panagal Maaligai, No1,Jeenis Road, Saidapet, Chennai-15, do here by solemnly affirm and state an oath as follows;

1. I respectfully submit that I am the 2nd Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I humbly submit that at the outset, I deny the averments stated in the application as false except those that are specifically admitted hereunder and put the applicant to strict proof of the same.
3. It is respectfully submitted that the project proponent, M/s. Tamil Nadu Polymer Industries Park Limited, submitted application for Terms of Reference on 22.07.2019, in Form-I, Pre- Feasibility report for the proposed polymer industries park at S.No.143, 187, 2053 B(P), Voyalur & Puzhidivakkam Village, Ponneri Taluk, Thiruvallur District.
4. It is respectfully submitted that the project proposal was placed in the 133rd SEAC meeting held on 24.08.2019 after detail deliberations, the SEAC recommend the proposal for grant of Terms of References (ToR) to SEIAA


 Member Secretary
 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
 Panagal Maligai, No.1, Jeenis Road,
 Saidapet, Chennai - 15


subject to specific conditions in addition to the normal conditions as part of ToR.

5. It is respectfully submitted that the above said proposal seeking Terms of Reference was placed before 358th State Level Environment Impact Assessment Authority Meeting held on 31.10.2019 the authority has issued Terms of Reference to a maximum period of Three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part), dated 29th August, 2017 vide this office Lr.No.SEIAA-TN/F.No.6957/SEAC/TOR- 654/2019 Dated: 31.10.2019.
6. It is respectfully submitted that the project proponent, M/s. Tamil Nadu Polymer Industries Park Limited, has submitted Environment Impact Assessment (EIA) Report to SEIAA-TN on 20.11.2019 for seeking Environmental Clearance proposed polymer industries park at S.No.143, 187, 2053 B(P), Voyalur & Puzhidivakkam Village, Ponneri Taluk, Thiruvallur District.
7. It is respectfully submitted that the project proposal was placed in the 139th SEAC meeting held on 23.11.2019 after detail deliberations, the SEAC recommend the proposal for grant of Environmental Clearance to SEIAA subject to specific conditions in addition to the normal conditions.
8. It is respectfully submitted that the above said proposal seeking Environmental Clearance was placed before 363rd State Level Environment Impact Assessment Authority Meeting held on 11.12.2019 the authority has issued Environmental Clearance vide this office Letter No. SEIAA-TN/F. 6957/EC/ 8(b)/683/2019 dated: 11.12.2019.
9. It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above mentioned facts and pass such order (or) any other orders as this Hon'ble Tribunal may deem fit and proper in this case and thus render justice.

Solemnly affirmed at Chennai
on this 24th day of February 2021.
and signed his name in my presence.

Advocate - Chennai

2nd Respondent


Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Mallai, No.1, Jinnia Road,
Saidapet, Chennai - 19

Before me


Assistant Environmental Engineer
State Level Environment Impact Assessment Authority-Tamilnadu
Third Floor, Panagal Mallai
Saidapet, Chennai - 600 015

(To be published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned **under sub-section (3) of section 3 of the Environment (Protection) Act, 1986** for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters



2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form IA, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form IA, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of



Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form I and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form I A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (I)]

(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
1(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphta & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphta & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects	-	
2	Primary Processing			
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2(b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3 Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing < 200 TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units $< 20,000$ tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located out side the notified industrial area/ estate	<300 TPD production capacity and located within a notified industrial area/ estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6 Service Sectors				
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	<p>If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.</p> <p>Industrial estates with area greater than 500 ha. and housing at least one Category B industry.</p>	<p>-Industrial estates housing at least one Category B industry and area <500 ha.</p> <p>Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.</p>	<p>Special condition shall apply</p> <p>Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.</p>
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

APPENDIX I

(See paragraph – 6)

FORM 1

(I) Basic Information

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- *Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.,)*

(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		

1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		

1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		

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4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

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7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		



2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.



7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

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9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description, Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure



3.	Description of the Environment	<ul style="list-style-type: none">• Study area, period, components & methodology• Establishment of baseline for valued environmental components, as identified in the scope• Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none">• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project• Measures for minimizing and / or offsetting adverse impacts identified• Irreversible and Irretrievable commitments of environmental components• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)• Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none">• In case, the scoping exercise results in need for alternatives:• Description of each alternative• Summary of adverse impacts of each alternative• Mitigation measures proposed for each alternative and• Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none">• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none">• Public Consultation• Risk assessment• Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none">• Improvements in the physical infrastructure• Improvements in the social infrastructure• Employment potential –skilled; semi-skilled and unskilled• Other tangible benefits

9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> Overall justification for implementation of the project Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> The names of the Consultants engaged with their brief resume and nature of Consultancy rendered



APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(Sec paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:-

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

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**APPENDIX –V
(See paragraph 7)**

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form 1 and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.



APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

• **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.
6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

STATE EXPERT APPRAISAL COMMITTEE – TAMIL NADU

Minutes of the 133rd Meeting of the State Expert Appraisal Committee (SEAC) held on 24th August 2019 for Appraisal of Building and Construction Projects, Townships and Area Development projects & Mining projects at Conference Hall, 2nd floor (down), Panagal Maligai, Saidapet, Chennai.

Agenda No. 133-01:
(File No. 6496/2017)

Proposed construction of Manaparai SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu Limited at S.F. No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District- For Environmental Clearance.

(SIA/TN/NCP/20357/2017)

Brief History:

The Proponent of "M/s. State Industries Promotion Corporation of Tamil Nadu" has applied for ToR for the proposed construction of Manaparai SIPCOT Park at S.F. No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District, Tamilnadu on 01.02.2018.

The SEIAA-TN asked for certain particulars from the proponent for which the proponent responded partially.

The proposal was placed in the 111st SEAC Meeting held on 16.05.2018.

The Salient features of the project proposal are as follows:

1. The SIPCOT proposes to develop Manaparai industrial Park exclusively for industries that are not covered under the EIA Notification, 2006 at the Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages in an area of 436.05 ha. The Manaparai industrial park is likely to accommodate General Engineering industries and all other such industries which are not under the purview of EIA Notification, 2006, which do not require Environmental Clearance.
2. 6 MLD of water will be sourced from Cauvery river basin for the project.
3. Summary of land use pattern has been furnished which contain critical errors.


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The SEAC interacted with the proponent about the project proposal. The following is the summary of the discussion:

1. The proponent has furnished the type of industries likely to come up in the project. However, the number of industries (at least approximately) likely to come up in the park has not been specified. The data regarding this aspect is very vital for assessing the possible environmental impacts and finalising the necessary environmental management measures required for the industries. Only with this data, it will be possible to foresee the type of environmental issues that will be coming up like air pollution, water pollution, solid waste, hazardous waste etc. Therefore, the proponent was directed to furnish the complete concept about the composition of the industrial project along with appropriate management plan.
2. In the summary of land use pattern, the percentage land use for member industries, roads and storm water drains, common amenities and green belt add up to 124.5 % which cannot be more than 100%. This needs to be verified and revised.
3. Similarly the green belt area totally is said to be 34.5 % whereas the addition of the break up amounts to 41.69 %. This needs to be verified and revised.
4. A layout plan showing the various features like the industrial plots, roads, drainage, and green belt should be furnished.
5. The SEAC decided to direct the proponent to revise the proposal to include the data and information as directed above and submit the revised proposal to the SEAC for further course of action.

The above minutes was communicated to the project proponent vide SEIAA-TN letter dated: 18.05.2018. The proponent has furnished reply vide their letter dated: 04.06.2018 and received by the office on 05.06.2018.

The original proposal along with the reply was placed in the 115th SEAC Meeting held on 27.06.2018.


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The features of the proposed industrial park as noted in the letter are as follows:

1. The industrial park is envisaged to accommodate the following industries which do not fall under A & B category as per EIA notification 2006 and amendments thereof:

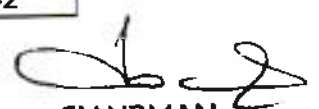
S.No.	Type of Industries	Approximate no. of units	Area (in Hectares)
1	Engineering units such as fabrication, machining, forging, castings, etc	89	132.56
2	Auto components	56	82.85
3	Food Processing	22	33.14
4	Packaging Units	22	33.14
5	Other non polluting industries	34	49.71
Total		223	331.40

2. The land use pattern of the park is given here under:

Sl.No.	Description	Area (in hectare)	% of area
1	Plot area	331.40	76.0
2	Road and storm water drainage	29.65	6.8
3	Common amenities	4.36	1.0
4	Commercial activities	19.62	4.5
5	Green belt outside plot area	43.61	10.0
6	Green belt along roadside	7.41	1.7
Total		436.05	100

3. The green belt area with direct contribution and implementation by SIPCOT is envisaged for an extent of 51.02 Ha (outside plot area, all along the boundary and along the roadside). Further, member industries will provide green belt for 30% of the allotted area. Overall, 34.50% of total area of the industrial park will be under green belt as given below:

Sl.No.	Description	Area (Ha)
1	By SIPCOT, outside the plot area	43.61
2	By SIPCOT, along the road side and centre median	7.41
3	Nu member industries (30% of the	99.42


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plot area allotted to member industries)	
Total	150.44
Percentage of green belt among total area of industrial park i.e. 436.05 Ha	34.50%

4. Total area for the proposed industrial park is 436.05 Ha which comprises of Poromboke Land (10.15.5 Ha) & dry land (425.90 Ha). In the G.O. (Ms). No. 94 Industries Department dated: 14.05.2013, the Government of Tamil Nadu have accorded administrative sanction for the acquisition of 436.05 Ha for the industrial park. However, the SIPCOT is yet to acquire the land. The SIPCOT is also yet to obtain the necessary land use certificate for the establishment of industrial park in the land identified.

Based on the presentation made by the proponent, the SEAC Members interacted with the proponent about the project. The SEAC Members insisted that certain essential utilities like solid waste management, industrial effluent treatment and Storm water drainage should be the responsibility of the SIPCOT. Similarly, the SIPCOT should ensure that apart from the common green belt created by SIPCOT, the Industries should create additional green belt so that the total green belt area adds up to 33 %. The SEAC was also informed that source of water for the project will be Cauvery Water supply system.

Since the material contained in the reply furnished has not been incorporated in the prefeasibility report already submitted and the SEAC Members have made a few suggestions for consideration of SIPCOT, the SEAC directed the SIPCOT to revise the prefeasibility report and submit the same to SEAC on 28.06.2018. Accordingly, the SIPCOT submitted the revised prefeasibility report which was perused by the SEAC.

Based on the deliberation stated above, the SEAC decided to recommend the proposal to create Manaparai SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu Limited at S.F. No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages , Manaparai Taluk, Trichy District. The ToR recommended will be the standard ToR applicable


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- 6. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.
- 7. Rain Water Harvesting System: The SIPCOT shall establish storm water collection and storage facility for 141000 cu.m in order to recover and reuse rain water during normal rains.

The Proponent, M/s .State Industries Promotion Corporation of Tamil Nadu has applied for Environmental Clearance to SEIAA-TN on 05.04.2019 for the Construction of Manaparai SIPCOT Park in S.F No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District, Tamil Nadu.

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

- 1. Project Location:
Survey No: (Annexure -I)
Revenue Village: Kannudaiyanpatty, K.Periyapatty (N) and Chattirapatty
Taluk: Manaparai
District: Tiruchirapalli
- 2. Location Details:
Longitude: 78° 26' 18.6"E to 78° 27' 55.5"E ;
Latitude: 10° 38' 37.7"N to 10° 40' 08.4"N
- 3. Area Details

Sl.No.	Description	Area (Hectares)
1	Plot area	331.55
2	Roads and Storm water drainage	23.00
3	Common amenities (EB, Water storage, Fire Services, Administrative Office, etc.)	3.51
4	Commercial activities	11.72
5	Green Belt outside plot area (OSR)	43.64
6	Green Belt along roadside	5.96
7	Solid Waste Management	16.95
	Total	436.05


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to projects governed under category 8(b). Township & Area Development Projects. The MoEF & CC has already issued guidelines (February 2010 Annexures I & II) for preparing the EIA report for Township & Area Development Projects and the proponent should be directed to strictly follow the guidelines and modify as necessary to suit the Industrial park in the place of Township & Area Development Projects. This recommendation is also subject to the fulfilment of the following conditions:

1. The SIPCOT must submit land ownership document for the proposed project (436.05 Ha) along with the EIA report.
2. The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (436.05 Ha) along with the EIA report.
3. The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proposal was considered in 323rd SEIAA meeting held on 16.07.2018 and after detailed discussion, the Committee decided to prescribe standard ToR as per Annexure-I along with following Additional ToR.

1. The applicant shall obtain revised land use classification for the project area before entering to the sale deed
2. The SIPCOT shall provide green belt of 33% in common area and revise the plan accordingly. Further, the SIPCOT shall furnish the report for developing green belt with 5 rows of tree all along the periphery of the SIPCOT and in patches within to make up for 33% in common area.
3. Storm water management study shall be carried out engaging the services of reputed institutions.
4. Sufficient soil and moisture conservation along contours should be carried out.
5. Development of artificial/natural water source within the premises.


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4. Green Belt Development:

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	43.64
2.	By SIPCOT along the Road sides and Central meridian	5.69
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% of 331.55 Ha	99.47
	Total	148.80
	Percentage of Green Belt among Total Area of Industrial Park i.e 436.05 hectares	34.12%

5. Water requirement:

6 MLD from TWAD.

6. Effluent Treatment Plant:

All Member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development.

7. Solid Waste Management:

Solid waste generated from the member industries will be handled by respective industries and they will be managed in compliance to Hazardous Solid Waste Management Rules, 2016. Specifically to address the Solid Waste Management, It is proposed to have designated space of 16.95 Ha to encourage any private players to provide the Solid Waste Management Facility.

8. Rain Water Harvesting:

RWHS will be established as per the standard practices as percolation pits and as per the guidelines of Tamilnadu Water Supply and Drainage Board (TWAD).

9. Estimated Cost of Project - Rs.500 crores.


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The SEAC noted the following:

1. The Proponent, M/s .State Industries Promotion Corporation of Tamil Nadu has applied for Environmental Clearance to SEIAA-TN for the Construction of Manaparai SIPCOT Park in S.F No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(b) "Township and area development Projects" of the Schedule to the EIA Notification, 2006.
3. ToR issued vide letter No SEIAA-TN/F.No.6496/2018/8(b)/ToR-507/2018 Dated: 16.07.2018

Based on the presentation made by the proponent and the documents furnished. The SEAC decided to call for following additional details from the project proponent:

The project proponent has not furnished proper reply or documents for the Terms of Reference already issued to the project proponent for the said proposal vide letter No SEIAA-TN/F.No.6496/2018/8(b)/ToR-507/2018 Dated: 16.07.2018. The details are given as below:

- a) The SIPCOT must submit land ownership document for the proposed project (436.05 Ha) along with the EIA report.

The proponent has enclosed the copy of the G.O.No (Ms) No.94 dated 14.05.2013.

The Above G.O does not specify the Survey No (Annexure -I) proposed by the project proponent while issuing Terms of Reference. Hence, the relevant document for the ownership of the above land to SIPCOT shall be furnished.

- b) The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (436.05 Ha) along with the EIA report.


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For this also the proponent has enclosed the copy of the G.O.No (Ms) No.94 dated 14.05.2013.

As requested in the Terms of Reference, the proponent is requested to submit the permissible land use classification certificate from the DTCP for the Survey No (Annexure -I) for the proposed SIPCOT park.

c) The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proponent has furnished the green belt break up in the tabular form given below:

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	43.64
2.	By SIPCOT along the Road sides and Central meridian	5.69
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% of 331.55 Ha	99.47
	Total	148.80
	Percentage of Green Belt among Total Area of Industrial Park i.e 436.05 hectares	34.12%

Along with layout plan of the SIPCOT park in their EIA report annexure -8.

It was noted from the layout plan that the Green Belt area allotted has following:

i) Outside plot area (OSR) - 43.64 Ha

ii) By SIPCOT along the Road sides and Central meridian - 5.69 Ha

But not shown Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% - 331.55 Ha in the layout plan .

The proponent was requested to revise the land break up details for the Green belt development for 33% of total project area (excluding the member industrial unit) and revised layout for the Green belt shall be furnished with dimensions and GPS co-ordinates.


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d) Storm water management study shall be carried out engaging the services of reputed institutions.

The proponent has informed that college of Engineering, Anna University will be involved to study the storm water management and the finding will be incorporated in designing of Storm water management system.

The aforesaid reply was not acceptable. Since, Terms of Reference was issued requesting that "Storm water management study shall be carried out engaging the services of reputed institutions along with the EIA report. But, the proponent has not furnished. Hence, request to submit the said report.

e) Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed Institutions.

The proponent has furnished that "There is no specific biodiversity in the impact area of the proposed IP. However, SIPCT will initiate such study before any project activity."

As per the Terms of Reference, the proponent has to study the biodiversity by engaging the services of reputed institutions and furnish the report along with the EIA.

In addition to that the project proponent is requested to furnish the following details:

f) The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.

g) The project proponent shall demark the Inlet canals to the nearby water body and shall furnish the plan and layout for the Storm Water Management.

h) The project proponent shall furnish the AAQ survey stating the period of survey with photographs.

i) Provisional approval for the source of water supply from competent authority shall be furnished.

j) The project proponent shall furnish the details on power requirements and DG Sets to be installed.

k) The project proponent shall furnish the plan and layout for the Rainwater Harvesting.

On receipt of the above details, the project proponent will be requested to re-present before the SEAC about the proposal along with the aforesaid details.


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Agenda No. 133-02:

(File No. 1194/2013)

Existing Black Granite Quarry over an extent of 8.98.5 Ha at S.F. No. 883(Part),
Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District by M/s. Tamil Nadu
Minerals Limited- for Environmental Clearance Under Violation.

(SIA/TN/MIN/37405/2018)

Brief History:

The proponent, M/s. Tamil Nadu Minerals Limited, has applied for ToR to SEIAA -TN on 08.05.2013 for mining of Black Granite over an extent of 8.98.5 Ha at S.F. No. 883(Part), Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District. It is an existing Black Granite quarry under operation without obtaining EC and having mining lease valid up to 12.01.2041.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification S.O. 804 (E) dated 14.03.2017 has stated that the cases of violations will be dealt strictly as per the procedure specified in the following manner

"In case the project or activities requiring prior Environmental Clearance under EIA Notification 2006 from the concerned Regulatory Authority are brought for Environmental Clearance after starting the construction work, or have undertaken expansion, modernization and change in product-mix without prior EC, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted Environmental Clearance by the SEIAA constituted under sub-section(3) section 3 of the Environment (Protection) Act 1986 shall be appraised for grant of Environmental Clearance only by the Expert Appraisal Committee and Environmental Clearance will be granted at the Central Level".

Accordingly it was informed that the application for seeking Environmental Clearance after starting activity without prior EC for mining of Black Granite at S.F. No. 883(Part), Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District, could not be processed at SEIAA-TN and the proponent was requested to submit the proposal to MoEF&CC for Environmental Clearance stating the violations.

The MoEF&CC notification S.O.1030 (E) dated 08.03.2018 has stated that the cases of violations projects or activities covered under category A of the Schedule to the


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EIA Notification, 2006, including expansion and modernization of existing projects or activities and change in product mix, shall be appraised for grant of Environmental Clearance by the EAC in the Ministry and the Environmental Clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.

The MoEF&CC office memorandum No. F.No.Z-11013/22/2017-IA.II(M) dated: 15.03.2018 have issued the following guidelines regarding implementation of Notification S.O.1030 (E)

- i. The proposals received up to 13th September, 2017 on the Ministry's portal, shall be considered by the EAC or the SEAC / SEIAA in the respective States / UTs, as the case may be, in order of their submission.
- ii. All the proposals of category 'B' projects / activities pertaining to different sectors, received within six months only i.e. up to 13th September, 2017 on the Ministry's portal, but yet not considered by the EAC in the Ministry, shall be transferred online to the SEAC / SEIAAs in the respective States / UTs.
- iii. The proposals submitted directly for considering of EC (in place of ToR), shall also be considered on the same lines, in order of their submission on the Ministry's portal.
- iv. All the projects of category 'B' pertaining of different sectors, although considered by the EAC in the Ministry and accorded ToR, shall be appraised for grant of EC by the SEAC / SEIAA in the respective States / UTs.
- v. All projects / activities of all sectors, shall be required to adhere to the directions of Hon'ble Madras High Court vide order dated 13th October, 2017 while upholding the Ministry's Notification dated 14th March, 2017.

The MoEF&CC office memorandum No. F.No.Z-11013/22/2017-IA.II(M) dated: 16.03.2018 has issued the following directions regarding compliance of directions of Hon'ble Madras High Court order dated 14th March, 2018 in WMP Nos.3361, 3362 & 3721 of 2018 in WP.No.11189 of 2017.


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1. The project proponent, who have not submitted the proposals within six months window i.e up to 13th September, 2017 in pursuance of the ministry's notifications.O.804(E) dated 14.03.2017, are required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects.
2. The project proponent, who have submitted the proposals on the Ministry's portal after 13th September, 2017 are also required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects

In view of the above directions, the project proponent, who have submitted the proposals within six months window i.e up to 13th September, 2017 in pursuance of the ministry's notification S.O.804 (E) dated 14.03.2017, has submitted the details of the proposal to the O/o SEIAA-TN for obtaining specific Terms of Reference for mining of Black Granite at S.F. No. 883(Part), Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District.

Now, the proposal was placed before the 109th SEAC Meeting held on 26.04.2018. The members of the SEAC interacted with the proponent regarding the project proposal and environmental implications of the mining operation.

The Essential features of the projects are as follows:

1. Government order/ Lease details:

The mining lease was granted in G.O. (3D) No. 02, Industries (MME-1) Department dated 04.01.2011 for a period of 30 years. The mining lease will get expired on 12.01.2041.

2. Mining Plan/Scheme of Mining approval details:

The mining plan was approved by Commissioner of Geology and Mining, Chennai in Lr. No. 6733/MM5/2008 dated: 20.12.2010 before the grant of mining lease. The 1st Scheme of mining for the period 2010-2011 to 2014-15 under deemed approval of Rule 18 of GCDR, 1999. The 2nd Scheme of mining for the period 2015-16 to 2019-2020 was prepared and submitted for approval under Rule 16(3) of GCDR, 1999.


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The Mining operation and quantity of material mined are as follows:

Year	Proposed (Cu.m)		Actual (Cu.m)	
	ROM	Saleable quantity @ 5%	ROM	Saleable quantity @ 3%
2010-11	7105	335	14155	425
2011-12	7020	351	24593	738
2012-13	7041	352	13959	419
2013-14	7056	353	16159	485
2014-15	7020	351	11268	338
Total	35242	1762	80134	2405

The reason for higher production was informed by the proponent was due to high demand in the market.

3. The production schedule for the years 2015-16 to 2019-20 states that the total quantity of recoverable Black Granite should not exceed 7549 cu.m.
 For 2015-16 - 588 cu.m
 For 2016-17 - 236 cu.m
 For 2017-18 - 2578 cu.m
 For 2018-19 - 3984 cu.m
 For 2019-20 - 1063cu.m
4. The waste that will be resulting in the mining operation for the 5 years 2015-16 to 2019-20 will be 244064 Cu.m.
5. Mining operation will be by Opencast Semi Mechanised Method.
6. Black Granite is to be transported from pithead to sale point for non captive use by trucks of 10/20 T capacity.

It is observed from the above the proponent has produced more than the total quantity mentioned the mining plan (2405 Cu.m against 1762 Cu.m for the period of 2010-11 to 2014-15). Besides the project attracts violation as per MoEF & CC gazette notification S.O No 804 (E) Dated 14.03.2017.


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The project proponent has submitted the documents regarding the particulars of the lease and mining working. It was observed that mine was in operation without obtaining Environmental Clearance. As the case above stands affirmative, the project is being granted Terms of Reference for undertaking Environmental Impact Assessment and preparation of EMP. The SEAC recommends the Terms of Reference for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact assessment report by the Accredited consultant and also with collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of council of Scientific and Industrial research Institutions working in the field of environment. Three months data relating to the ecological parameters is to be submitted with analysis.

The project proponent besides above has to also submit the No Objection certificate(NOC) in compliance of the orders of the Hon'ble Supreme court to approach State Mines and Geology Department for certification regarding payment of 100% cost of illegally mined minerals to the State Government in terms of the Section 21(5) of the MMDR Act, 1957. The amounts so payable to the state government for the granite block, would inter-alia, account for the mining operation in violation of the following:-

- Without Environmental Clearance (EC) or in excess of quantity approved in EC.
- Without consent to Operate (CTO) or in excess of quantity approved in CTO.
- Without mining plan/scheme of mining or in excess of quantity approved in mining plan/scheme of mining.
- Without forest clearance
- Any other violation.

The project proponent is hereby directed to furnish information and NOC as per the guidelines issued by MoEF & CC, orders of the Hon'ble Supreme court and the annexure provided by SEIAA, while submitting EIA/EMP for consideration of EC. The proposal is recommended for the grant of Standard ToR for mining projects as specified by MoEF & CC subject to the above conditions in addition to the Additional TOR specified by the SEAC to deal with the violation aspects of the mining projects.


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Finally, Terms of Reference was issued under violation category vide Lr No .SEIAA-TN/F.No.1194/ToR-379/2018 dated 22/05/2018.

The Proponent, M/s. Tamil Nadu Minerals Limited has applied for Environmental Clearance in their letter dated 20.05.2019 received to SEIAA-TN on 09.09.2019 for the existing Black Granite Quarry over an extent of 8.98.5 Ha at S.F. No. 883(Part), Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District, Tamil Nadu.

The Public hearing minutes both in English and Tamil was received from the TNPCB vide Lr.No.T2/TNPCB/F.17266/PH/DMP/2019 dated 12.07.2019.

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. The Quarry lease was issued in the name of M/s TAMIN Limited by the Principle Secretary to Government, Industries Department, Chennai, vide Letter. No. G.O. (3D) No. 02 dated 04/01/2011 for a period of 30 years to quarry black granite over an extent of 8.98.5 Hectares in S.F.No 883 (Part) of Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District.
2. The unit was issued ToR under violation category vide Lr No .SEIAA-TN/F.No.1194/ToR-379/2018 dated 22/05/2018.
3. Quarrying Operation will be done by Opencast Semi Mechanised method.
4. Lease applied area is not covered under HACA region.
5. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
6. No Interstate boundary & Western Ghats Boundary within the radius of 5km from the lease area.
7. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.


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site by the sub-committee constituted by the SEAC. Based on the inspection report and the data furnished for S.No. 1 to 5 stated above, SEAC would further deliberate on this project and decide the further course of action.

Agenda No. 133-03:
(File No. 6477/2017)

Amendment for usage of tractors or Lorries allowed in the Environment Clearance issued for Sand mining quarry in River Palar located at S.F.No. 958/2 (Part), Pasumathur Village, Gudiyatham Taluk, Vellore District- for Amendment in Environmental Clearance
(SIA/TN/MIN/71211/2017)

The Environmental Clearance was issued for Quarrying of River Sand of 150000 cu.m in River Palar located at S.F.No. 958/2 (Part), Pasumathur Village, Gudiyatham Taluk, Vellore District in an extent of 15.00.0 hectare subject to a one of the condition No. 5 among that " The Proponent shall adopt manual mining operation only and transportation by bullock carts as committed" vide t/o letter SEIAA-TN/F.No.6477/EC/1 (a)/3985/2018 dated: 15.05.2018. The Environmental Clearance validity was for a period of one year from the date of execution of mining lease period.

The project proponent vide in their letter dated 01.06.2018 has applied for amendment in the Environment Clearance issued vide Lr No SEIAA-TN/F.No.6477/EC/1(a)/3985/2018 dated 15.05.2018 to consider transportation of sand by Tractors/Lorry instead of bullock carts for Sand mining quarry in River Palar located at S.F.No. 958/2 (Part), Pasumathur Village, Gudiyatham Taluk, Vellore District. For the Condition No 5: The project proponent shall adopt manual mining operation only and transportation by bullock carts as committed.

Further, the project proponent has submitted vide Letter No. F48/DB/2019/ Dated: 16.08.2019 has informed that "Certified that no sand has been quarried from the pasumathur sand quarry after obtaining the Environmental Clearance from the State Environmental Impact Assessment Authority vide Letter No.


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8. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 5km from the lease area.
 9. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 5km.
 10. No habitation within the radius of the 300m from the lease area and nearest habitation is located at a distance of 1km on Southern side of the lease area.

The SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Minerals Limited has applied for Environmental Clearance to SEIAA-TN for the existing Black Granite Quarry over an extent of 8.98.5 Ha at S.F. No. 883(Part), Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished.

The SEAC decided to call for following details from the project proponent:

1. The project proponent shall furnish photographs showing fencing provided around the project site for the safety of animals and men
2. The project proponent shall furnish photographs showing Green belt development in the project site
3. The project proponent shall furnish revised water consumption details including for greenbelt development.
4. The project proponent shall furnish the plan and proposal for waste dumping and handling in the project site.
5. The project proponent shall furnish valid mining plan obtained from Assistant Director, Geology and Mining.

The project proponent is requested to submit the aforesaid details to SEIAA-TN.

On receipt of above details (Sl.No. 1 to 5) from the project proponent, SEAC decided to make an on - the - spot inspection to assess the present status of the


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48/DB/2019/Dated: 16.08.2019. An amendment has been requested in that, by this office vide Ir.No:F.101/Sand/2018/Dated: 01.06.2018.

Earlier, the updated DSR was not available for the Vellore District to appraise the project. The updated DSR has required for the appraisal of the mining projects was available in the public portal (District Administrative website vellore) as per the MoEF & CC notification from June 2019 onwards.

In view of the above, the proposal for amendment in the EC condition instead of transport by bull carts to usage of tractors (or) lorries in the Environmental Clearance already issued by SEIAA for quarrying of sand in Palar River, at S.F.No.958/2(Part), Pasumathur Village, Gudiyatham Taluk, Vellore District Over an extent of 15.00.0 Ha for a period of 1 Year was placed in the 352nd SEIAA meeting held on 19.08.2019. The SEIAA decided to refer back the amendment proposal to SEAC.

As per the 352nd SEIAA minutes the amendment proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The Executive Engineer, PWD presented salient features of the proposal. The salient features of the project are as follows:

The project proponent has already obtained Environmental Clearance from SEIAA-TN vide Lr No SEIAA-TN/F.No.6477/EC/1(a)/3985/2018 dated 15.05.2018 subject to the conditions interalia

Condition No 5: The project proponent shall adopt manual mining operation only and transportation by bullock carts as committed.

The validity of the said Environmental Clearance was stated as

"The Environmental Clearance is granted to Mining of Sand quarry for the production quantity of 150000 cum of sand in Palar River for the period of One year from the date of execution of the mining lease period.

Further, he added that earlier the mining plan and the proposal were submitted for transportation of sand by Tractors/Lorry.


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After detailed deliberation, the SEAC decided to recommend for amendment to SEIAA in the Environment Clearance already issued vide Lr No SEIAA-TN/F.No.6477/EC/1(a)/3985/2018 dated 15.05.2018 subject to the conditions interalia from

Condition No 5: The project proponent shall adopt manual mining operation only and transportation by bullock carts as committed to "the project proponent shall adopt manual mining operation only and transportation of sand by Tractors/Lorry."

All the other conditions imposed in the Environment Clearance vide Lr No SEIAA-TN/F.No.6477/EC/1(a)/3985/2018 dated 15.05.2018 are unaltered for Sand mining quarry in River Palar located at S.F.No. 958/2 (Part), Pasumathur Village, Gudiyatham Taluk, Vellore District.

Agenda No. 133-04:
(File No. 6497/2017)

Proposed construction of Thindivanam SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu at S.F.No. 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41.42.43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2,3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District - for Environmental Clearance
(SIA/TN/NCP/20359/2017)

The Proponent of "M/s. State Industries Promotion Corporation of Tamil Nadu" has applied for ToR for the proposed construction of Thindivanam SIPCOT Park at S.F.No. 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41.42.43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2,3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200,


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201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District on 01.02.2018.

The SEIAA-TN asked for certain particulars from the proponent for which the proponent responded partially.

The proposal was placed in the 111st SEAC Meeting held on 16.05.2018.

The Salient features of the project proposal are as follows:

1. The SIPCOT proposes to develop Thindivanam Industrial Park exclusively for industries that are not covered under the EIA Notification, 2006 at the Pelakuppam, Kollar, Venmaniyathur Villages in an area of 291.60.50 ha. The Thindivanam industrial park is likely to accommodate General Engineering industries and all other such industries which are not under the purview of EIA Notification, 2006, which do not require Environmental Clearance.
2. Required water of 4 MLD will be sourced from treated domestic waste water from Thindivanam for the project.
3. Summary of land use pattern has been furnished which contain critical errors.

The SEAC interacted with the proponent about the project proposal. The following are the summary of the discussion:

a) The proponent has furnished the type of industries likely to come up in the project. However, the number of industries (atleast approximately) likely to come up in the park has not been specified. The data regarding this aspect is very vital for assessing the possible environmental impacts and finalising the necessary environmental management measures required for the industries. Only with this data, it will be possible to foresee the type of environmental issues that will be coming up like air pollution, water pollution, solid waste, hazardous waste etc. Therefore, the proponent was directed to furnish the complete concept about the composition of the industrial project along with appropriate management plan.

b) In the summary of land use pattern, the percentage land use for member industries, roads and storm water drains, common amenities

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and green belt add upto 124.35 % which cannot be more than 100%. This needs to be verified and revised.

c) Similarly the green belt area totally is said to be 34.35 % whereas the addition of the break up amounts to 41.7 %. This needs to be verified and revised.

d) A layout plan showing the various features like the industrial plots, roads, drainage, and green belt should be furnished.

e) The SEAC decided to direct the proponent to revise the proposal to include the data and information as directed above and submit the revised proposal to the SEAC for further course of action.

The above minutes was communicated to the project proponent vide SEIAA-TN letter dated: 21.05.2018. The proponent has furnished the reply vide their letter dated: 04.06.2018, received by the office on 05.06.2018.

The original proposal along with the reply was placed in the 115th SEAC Meeting held on 27.06.2018.

The features of the proposed industrial park as noted in the letter are as follows:

5. The industrial park is envisaged to accommodate the following industries which do not fall under A & B category as per EIA notification 2006 and amendments thereof:

S.No.	Type of Industries	Approximate no. of units	Area (in Hectares)
1	Engineering units such as fabrication, machining, forging, castings, etc	34	87.48
2	Auto components	21	54.68
3	Food Processing	17	43.74
4	Packaging Units	4	10.94
5	Other non polluting industries	9	21.87
	Total	85	218.70


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6. The land use pattern of the park is given here under:

Sl.No.	Description	Area (in hectare)	% of area
1	Plot area	218.70	75.0
2	Road and storm water drainage	19.83	6.8
3	Common amenities	4.37	1.5
4	Commercial activities	14.58	5
5	Green belt outside plot area	29.16	10.0
6	Green belt along roadside	4.95	1.7
	Total	291.60	100

7. The green belt area with direct contribution and implementation by SIPCOT is envisaged for an extent of 34.11 Ha (outside plot area, all along the boundary and along the roadside). Further, member industries will provide green belt for 30% of the allotted area. Overall, 34.20% of total area of the industrial park will be under green belt as given below:

Sl.No.	Description	Area (Ha)
1	By SIPCOT, outside the plot area	29.16
2	By SIPCOT, along the road side and centre median	4.95
3	By member industries (30% of the plot area allotted to member industries)	65.61
	Total	99.72
	Percentage of green belt among total area of industrial park i.e. 436.05 Ha	34.20%


8. Total area for the proposed industrial park is 291.60.5 Ha which comprises of Poromboke Land (43.50 Ha) & dry land (248.10.5 Ha). In the G.O. (Ms). No. 176 Industries Department dated: 16.12.2010, the Government of Tamil Nadu have accorded administrative sanction for the acquisition of 291.60.5 Ha for the industrial park. However, the

SIPCOT is yet to acquire the land. The SIPCOT is also yet to obtain the necessary land use certificate for the establishment of industrial park in the land identified.

Based on the presentation made by the proponent, the SEAC Members interacted with the proponent about the project. The SEAC Members insisted that certain essential utilities like solid waste management, industrial effluent treatment and Storm water drainage should be the responsibility of the SIPCOT. Similarly, the SIPCOT should ensure that apart from the common green belt created by SIPCOT, the industries should create additional green belt so that the total green belt area adds up to 33 %. The SEAC was also informed that source of water for the project will be Tertiary Treatment Reverse Osmosis (TTRO) to be set up at Thindivanam by TWAD Board. The SEAC Members suggested that an alternate source of water will be finalized in absence of the TWAD Board source.

Since the material contained in the reply furnished has not been incorporated in the prefeasibility report already submitted and the SEAC Members have made a few suggestions for consideration of SIPCOT, the SEAC directed the SIPCOT to revise the prefeasibility report and submit the same to SEAC on 28.06.2018. Accordingly, the SIPCOT submitted the revised prefeasibility report which was perused by the SEAC.

Based on the deliberation stated above, the SEAC decided to recommend the proposal to create Thindivanam SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu at S.F. No. 45, 46, etc of Pelakuppam, Kollar, Venmaniyathur Villages, Thindivanam Taluk, Villupuram District. The ToR recommended will be the standard ToR applicable to projects governed under category 8(b), Township & Area Development Projects. The MoEF & CC has already issued guidelines (February 2010 Annexures I & II) for preparing the EIA report for Township & Area Development Projects and the proponent should be directed to strictly follow the guidelines and modify as necessary to suit the Industrial park in the place of Township & Area Development Projects. This recommendation is also subject to the fulfilment of the following conditions:


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- 1. The SIPCOT must submit land ownership document for the proposed project (291.60.5 Ha) along with the EIA report.
- 2. The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (291.60.5 Ha) along with the EIA report.
- 3. The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proposal was placed in the 133rd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

- 1. Project Location:
 Survey No: 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41, 42, 43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2, 3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District.
- 2. Land Area:
 291.605 Hectares – Alienated to SIPCOT by GoTN vide G.O (Ms) No.176 dated 16/12/2010
- 3. Location Details:
 Longitude : 79° 36' 30.92"E to 79° 37' 37.02"E
 Latitude : 12° 14' 21.91"N to 12° 15' 28.51"N


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4. Land break up details:

Sl.No.	Description	Area (Hectares)
1	Plot area	218.70
2	Roads and Storm water drainage	19.83
3	Common amenities (EB, Water storage, Fire Services, Administrative Office, etc.)	4.37
4	Commercial activities	14.58
5	Green Belt outside plot area (OSR)	29.16
6	Green Belt along roadside	4.95
	Total	291.60

5. Green Belt Development

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	29.16
2.	By SIPCOT along the Road sides and Central meridian	4.95
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e. 30% of 218.70 Ha	65.61
	Total	99.72
	Percentage of Green Belt among Total Area of Industrial Park i.e. 291.60 hectares	34.20%

6. Water requirement:

4 MLD (1 MLD Potable water from TWAD and 3 MLD Non Potable water from TTRO plant)

7. Effluent Treatment Plant:

All Member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development.

8. Rain Water Harvesting:

RWHS will be established as per the standard practices as percolation pits and as per the guidelines of Tamilnadu Water Supply and Drainage Board (TWAD).

9. Solid Waste Management:

Solid waste generated from the member industries will be handled by respective industries and they will be managed in compliance to Hazardous Solid Waste Management Rules, 2016.

10. Estimated Cost of Project - Rs.300 crores and EMP Cost: Rs.4.5 crores.

The SEAC noted the following:

1. The Proponent, M/s. State Industries Promotion Corporation of Tamil Nadu has applied for Environmental Clearance to SEIAA-TN for the Construction of Thindivanam SIPCOT Park in S.F No. 45, 46, etc of Pelakuppam, Kollar, Venmaniyathur Villages, Thindivanam Taluk, Villupuram District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(b) "Township and area development Projects" of the Schedule to the EIA Notification, 2006.
3. ToR was issued vide SEIAA-TN/E.No.6497/2018/8(b)/ToR-506/2018 Dated: 16.07.2018

Based on the presentation made by the proponent and the documents furnished. The SEAC decided to call for following additional details from the project proponent:

The project proponent has not furnished proper reply or documents for the Terms of Reference already issued to the project proponent for the said proposal vide letter No SEIAA-TN/E.No.6497/2018/8(b)/ToR-506/2018 Dated: 16.07.2018. The details are given as below:

- a) The SIPCOT must submit land ownership document for the proposed project (291.60.5 Ha) along with the EIA report.

The proponent has enclosed the copy of the G.O.No (Ms) No.176 dated 16.12.2010. The Above G.O does not specify the Survey No: 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41,42,43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55,

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56, 57, 60, 61/1, 2.3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District for the proposed by the project proponent while issuing Terms of Reference. Hence, the relevant document for the ownership of the above land to SIPCOT shall be furnished.

b) The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (291.60.5 Ha) along with the EIA report.

For this also the proponent has enclosed the copy of the G.O.No (Ms) No.176 dated 16.12.2010. As requested in the Terms of Reference, the proponent is requested to submit the permissible land use classification certificate from the DTCP for the Survey No: 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41, 42, 43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2.3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District for the proposed SIPCOT park.

c) The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report. The proponent has furnished the green belt break up in the tabular form given below:


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Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	29.16
2.	By SIPCOT along the Road sides and Central meridian	4.95
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e. 30% of 218.70 Ha	65.61
	Total	99.72
	Percentage of Green Belt among Total Area of Industrial Park i.e. 291.60 hectares	34.20%

Along with layout plan of the SIPCOT park in their EIA report annexure -8.

It was noted from the layout plan that the Green Belt area allotted has following:

i) Outside plot area (OSR) - 43.64 Ha

ii) By SIPCOT along the Road sides and Central meridian - 5.69 Ha

But not shown Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% - 65.61 Ha in the layout plan .

The proponent is requested to revise the land break up details for the Green belt development for 33% of total project area (excluding the member industrial unit) and revised layout for the Green belt shall be furnished with dimensions and GPS co-ordinates.

d) Storm water management study shall be carried out engaging the services of reputed Institutions.

The proponent has informed that college of Engineering, Anna University will be involved to study the storm water management and the finding will be incorporated in designing of Storm water management system.

The aforesaid reply was not acceptable. Since, Terms of Reference was issued requesting that "Storm water management study shall be carried out engaging the services of reputed institutions along with the EIA report. But, the proponent has not furnished. Hence, request to submit the said report.

e) Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.

The proponent has furnished that "There is no specific biodiversity in the impact area of the proposed IP. However, SIPCOT will initiate such study before any project activity." As per the Terms of Reference, the proponent has to study the biodiversity by engaging the services of reputed institutions and furnish the report along with the EIA.

In addition to that the project proponent is requested to furnish the following details:

- f) The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.
- g) The project proponent shall demark the Inlet canals to the nearby water body and shall furnish the plan and layout for the Storm Water Management.
- h) The project proponent shall furnish the AAQ survey stating the period of survey with photographs.
- i) Provisional approval for the source of water supply from competent authority shall be furnished.
- j) The project proponent shall furnish the details on power requirements and DG Sets to be installed.
- k) The project proponent shall furnish the plan and layout for the Rainwater Harvesting.
- l) The project proponent shall demark the Inlet canals to the nearby water body and shall furnish the plan and layout for the Storm Water Management.
- m) Provisional approval for the source of water supply from competent authority shall be furnished.

On receipt of the above details, SEAC will decide the further course of action on the proposal.


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Agenda No. 133-05;
(File No. 4396/2015)

Existing Multi Color Granite Quarry over an extent of 16.12.0 Ha at S.F. No.516/1,518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District by M/s. Tamil Nadu Minerals Limited –for Environmental Clearance under Violation.
(SIA/TN/MIN/37418/2018) dated: 07.06.2019

Brief History:

The proponent, M/s. Tamil Nadu Minerals Limited, has applied for ToR to SEIAA –TN on 09.04.2018 for mining of Multi Colour Granite over an extent of 16.12.0 Ha at S.F. No. 516/1, 518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) Notification S.O. 804 (E) dated 14.03.2017 has stated that the cases of violations will be dealt strictly as per the procedure specified in the following manner

"In case the project or activities requiring prior Environmental Clearance under EIA Notification 2006 from the concerned Regulatory Authority are brought for Environmental Clearance after starting the construction work, or have undertaken expansion, modernization and change in product-mix without prior EC, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted Environmental Clearance by the SEIAA constituted under sub-section(3) section 3 of the Environment (Protection) Act 1986 shall be appraised for grant of Environmental Clearance only by the Expert Appraisal Committee and Environmental Clearance will be granted at the Central Level".

Accordingly it was informed that the application for seeking Environmental Clearance after starting activity without prior EC for mining of Multi Colour Granite at S.F. No. 516/1, 518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District, could not be processed at SEIAA-TN and the proponent was requested to submit the proposal to MoEF&CC for Environmental Clearance stating the violations.

The MoEF&CC notification S.O.1030 (E) dated 08.03.2018 has stated that the cases of violations projects or activities covered under category A of the Schedule to the EIA Notification, 2006, including expansion and modernization of existing projects or activities and change in product mix, shall be appraised for grant of Environmental


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Clearance by the EAC in the Ministry and the Environmental Clearance shall be granted at Central level, and for category B projects, the appraisal and approval thereof shall vest with the State or Union territory level Expert Appraisal Committees and State or Union territory Environment Impact Assessment Authorities in different States and Union territories, constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.

The MoEF&CC office memorandum No. F.No.Z-11013/22/2017-IA.II(M) dated: 15.03.2018 have issued the following guidelines regarding implementation of Notification S.O.1030 (E)

- vi. The proposals received up to 13th September, 2017 on the Ministry's portal, shall be considered by the EAC or the SEAC / SEIAA in the respective States / UTs, as the case may be, in order of their submission.
- vii. All the proposals of category 'B' projects / activities pertaining to different sectors, received within six months only i.e. up to 13th September, 2017 on the Ministry's portal, but yet not considered by the EAC in the Ministry, shall be transferred online to the SEAC / SEIAAs in the respective States / UTs.
- viii. The proposals submitted directly for considering of EC (in place of ToR), shall also be considered on the same lines, in order of their submission on the Ministry's portal.
- ix. All the projects of category 'B' pertaining of different sectors, although considered by the EAC in the Ministry and accorded ToR, shall be appraised for grant of EC by the SEAC / SEIAA in the respective States / UTs.
- x. All projects / activities of all sectors, shall be required to adhere to the directions of Hon'ble Madras High Court vide order dated 13th October, 2017 while upholding the Ministry's Notification dated 14th March, 2017.

The MoEF&CC office memorandum No. F.No.Z-11013/22/2017-IA.II(M) dated: 16.03.2018 has issued the following directions regarding compliance of directions of Hon'ble Madras High Court order dated 14th March, 2018 in WMP Nos.3361, 3362 & 3721 of 2018 in WP.No.11189 of 2017.

1. The project proponent, who have not submitted the proposals within six months window i.e up to 13th September, 2017 in pursuance of the ministry's notifications.O.804(E) dated 14.03.2017, are required to submit

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the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects.

2. The project proponent, who have submitted the proposals on the Ministry's portal after 13th September, 2017 are also required to submit the proposals within 30 days, to the EAC for category A projects or the SEAC/SEIAA in the respective States/UTs for category B projects

In view of the above directions, the project proponent, who have submitted the proposals within six months window i.e up to 13th September, 2017 In pursuance of the ministry's notification S.O. 804(E) dated 14.03.2017, has submitted the details of the proposal to the O/o SEIAA-TN for obtaining specific Terms of Reference for mining of Multi Colour Granite at S.F. No. 516/1, 518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District.

Now, the proposal was placed before the 110th SEAC Meeting held on 04.05.2018. The members of the SEAC interacted with the proponent regarding the project proposal and environmental implications of the mining operation.

The Essential features of the projects are as follows:

1. Government order/ Lease details:

The mining lease was granted vide G.O. Ms. No. 95, Industries (MMEI) Department dated: 19.07.2005 for a period of 30 years from 29.08.2005 to 28.08.2035.

2. Mining Plan/Scheme of Mining approval details:

The mining plan was approved by Directorate of Geology and Mining, Chennai in Lr.No. 1899/MM5/2005 dated: 13.06.2005. The 1st Scheme of mining for the period 2010-11 to 2014-15 was approved vide Lr. No. 12622/MM5/2010 dated: 23.12.2010 The 2nd Scheme of mining for the period 2015-16 to 2019-20 is prepared and submitted for approval.

The Mining operation and quantity of material mined are as follows:

Year	Proposed (Cu.m)		Actual (Cu.m)	
	ROM	Saleable quantity @ 5%	ROM	Saleable quantity @ 10%
2010-11	6000	300	-	-


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2011-12	6000	300	5034	503
2012-13	6000	300	1283	128
2013-14	6000	300	-	-
2014-15	6075	303	-	-
Total	30075	1503	6317	631

3. The production schedule for the years 2015-16 to 2019-20 states that the total quantity of recoverable Multi Colour Granite should not exceed 18162 cu.m.
For 2015-16 - 3646 cu.m
For 2016-17 - 3634 cu.m
For 2017-18 - 3601 cu.m
For 2018-19 - 3634 cu.m
For 2019-20 - 3646 cu.m
4. The waste generation in the mining operation for the 5 years 2015-16 to 2019-20 estimated as 163450 Cu.m.
5. Mining operation will be by Opencast Semi Mechanised Method.
6. Multi Colour Granite is to be transported from pithead to sale point for non captive use by trucks of 10/20 T capacity.

The project attracts violation as per MoEF & CC gazette notification S.O No 804 (E) Dated 14.03.2017.

The project proponent has submitted the documents regarding the particulars of the lease and mining working. It was observed that mine was in operation without obtaining Environmental Clearance. As the case above stands affirmative, the project is being granted Terms of Reference for undertaking Environmental Impact Assessment and preparation of EMP. The SEAC recommends the Terms of Reference for the project for assessment of Ecological damage, remediation plan and natural & community resource augmentation plan to be prepared as an independent chapter in the Environment Impact assessment report by the Accredited consultant and also with collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural & community resource augmentation plan to be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, accredited by NABET or a laboratory of council of Scientific and Industrial research Institutions working in the field


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of environment. Three months data relating to the ecological parameters is to be submitted with analysis.

The project proponent besides above has to also submit the No Objection certificate(NOC) in compliance of the orders of the Hon'ble Supreme court to approach State Mines and Geology Department for certification regarding payment of 100% cost of illegally mined minerals to the State Government in terms of the Section 21(5) of the MMDR Act, 1957. The amounts so payable to the state government for the granite block, would inter-alia, account for the mining operation in violation of the following:-

- Without Environmental Clearance (EC) or in excess of quantity approved in EC.
- Without consent to Operate (CTO) or in excess of quantity approved in CTO.
- Without mining plan/scheme of mining or in excess of quantity approved in mining plan/scheme of mining.
- Without forest clearance
- Any other violation.

The project proponent is hereby directed to furnish information and NOC as per the guidelines issued by MoEF & CC, orders of the Hon'ble Supreme court and the annexure provided by SEIAA, while submitting EIA/EMP for consideration of EC. The proposal is recommended for the grant of Standard ToR for mining projects as specified by MoEF & CC subject to the above conditions in addition to the Additional TOR specified by the SEAC to deal with the violation aspects of the mining projects.

The Subject was placed in the SEIAA meeting and issued ToR under violation category vide Lr No .SEIAA-TN/F.No.4396/ToR-415/2018 dated 23/05/2018.

The Proponent, M/s.Tamil Nadu Minerals Limited has applied for Environmental Clearance in their letter dated 20.05.2019 received by this office on 09.09.2019 for the existing Black Granite Quarry over an extent of 16.12.0 Ha at S.F. No.516/1,518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District.

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project


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and the environmental impact assessment as presented by the proponent are as follows:

1. The Quarry lease was issued in the name of M/s TAMIN Limited by the Principle Secretary to Government, Industries Department, Chennai, vide Letter. No. G.O. Ms.No.95 dated 19/07/2005 for a period of 30 years to quarry black granite over an extent of 16.12.0 Hectares in S.F. No.516/1,518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District.
2. The unit was issued ToR under violation category vide Lr No .SEIAA-TN/F.No.4396/ToR-415/2018 dated 23/05/2018.
3. Quarrying Operation will be done by Opencast Semi Mechanised method.
4. Lease applied area is not covered under HACA region.
5. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
6. No Interstate boundary & Western Ghats Boundary within the radius of 5km from the lease area.
7. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
8. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 5km from the lease area.
9. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 5km.

The SEAC noted the following:

1. The Proponent, M/s.Tamil Nadu Minerals Limited has applied for Environmental Clearance to SEIAA-TN for the existing Black Granite Quarry over an extent of 16.12.0 Ha at S.F. No.516/1,518/4 & 534, Arasiramani Village, Sankari Taluk, Salem District.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

3. The Public hearing minutes both In English and Tamil was received from the TNPCB vide Lr.No.T2/TNPCB/F.5674/PH/KMP/2019 dated 13.04.2019.

Based on the presentation made by the proponent and the documents furnished. The SEAC decided to call for following details from the project proponent:

1. The project proponent shall furnish photographs showing fencing provided around the project site for the safety of animals and men
2. The project proponent shall furnish photographs showing Green belt development in the project site
3. The project proponent shall furnish revised water consumption details including for greenbelt development.
4. The project proponent shall furnish the plan and proposal for waste dumping and handling in the project site.
5. The project proponent shall furnish valid mining plan obtained from Assistant Director, Geology and Mining.

The project proponent is requested to submit the aforesaid details to SEIAA-TN. On receipt of above details (Sl.No. 1 to 5) from the project proponent, SEAC decided to make an on - the - spot inspection to assess the present status of the site by the sub-committee constituted by the SEAC. Based on the inspection report and the data furnished for S.No. 1 to 5 stated above, SEAC would further deliberate on this project and decide the further course of action.

Agenda No. 133-06:
(File No. 6604/2015)

Sand Quarry over an extent of 12.00.0Ha at S.F. No. 177/1 (P), Melur Village, Srirangam Taluk, Trichy District by M/s. The Executive Engineer PWD/WRO, Trichy –for Terms of Reference.

(SIA/TN/MIN/75215/2018)

Brief History:

Earlier, the Project Proponent has applied for Environment Clearance to SEIAA for the Proposal seeking Environmental Clearance for River Sand Quarry at S.F No. 177 (P) in Cauvery River of Melur Village, Srirangam Taluk, Tiruchirappalli District.

The proposal along with District Survey Report (DSR) and Mining Plan was placed before the 119th State Expert Appraisal Committee meeting held on 09.08.2018. Replying to the certain queries pointed out by the SEAC members, the PWD have also furnished the following data and information to consider the request of EC for their proposed sand quarry.

- I.
 1. The details of the location to cover land use and ecologically sensitive areas, if any.
 2. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 3. Borelog Test report indicating thickness of Sand and its variation covering the entire area; similarly the width of the sand bed.
 4. Agricultural land if any, surrounding the quarry site.
 5. The composition of sand and other minerals present in the river bed.
 6. Details of the river bed.
- II. The list of quarries which were covered in the report of the committee constituted by the Government of Tamil Nadu, headed by Thiru. Rajesh Lakhoni, IAS.
- III. Reclamation of the sand area after mining needs to be submitted.
- IV. Justification for usage of heavy earth moving machinery (poclains) in individual sand mining areas to be given.
- V. Adequate safety measures in the quarrying area with respect to poclains to be deployed.
- VI. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
- VII. The Impact of dust pollution and noise on the habitations nearby.

The PWD made a presentation with a video (helicam footage) presentation of the quarries along with ecological features related to the mining projects. on 09.08.2018 highlighting the mining projects with emphasis on the information and

data requested by the aforesaid SEAC during the meeting. The PWD also submitted a report covering the ecological aspects in this regard.

Regarding the maximum number of poclains to be used in the quarry was decided based on the quantity of sand in each of the quarries yet to be mined. The number of poclains will have a bearing on number of total machineries that will be put on the site, the implications of the movement of the vehicles on river bed and river banks, physical features and the flora and fauna of the river bed and banks. Considering the above, the Committee formulated the following criteria in deciding the number of poclains:

1. Upto one lakh m³ sand yet to be mined – maximum 2 poclains
2. One lakh - Two lakh m³ sand yet to be mined – maximum 3 poclains
3. Two lakh - Four lakh m³ sand yet to be mined – maximum 4 poclains
4. Four lakh - Seven lakh m³ sand yet to be mined – maximum 5 poclains

For the sand quarry project at Melur Village, Tiruchirappalli District, 235783 cu.m of sand is to be mined. As per the above criteria, the maximum number of poclains permitted is 4 Nos.

Based on the discussions with the PWD Engineers, SEAC has decided to recommend the proposal for the grant of Environmental Clearance to SEIAA subject to the fulfilment of the following conditions in addition to the normal conditions as required to be fulfilled by the PWD:

1. The proponent shall fix flag posts at boundaries for the proposed mining area covering an extent of 400m X 300 X 1m or 12.00 Ha. There should be no deviation/ violation with respect to the area demarcated for quarrying.
2. The depth of sand quarrying shall be restricted to 1m from the theoretical bed level.

3. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
4. At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed.
5. The mining area must be demarcated leaving atleast 50m from the river embankment on either side.
6. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
7. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
8. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
9. The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
10. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities.
11. It is reported that there are very few habitations closer to the Melur project but all of them are 500-600m away from the mining area. Also there are 4 number of open wells/bore wells closer to the mining area. The mining operation should not lead to depletion of water in the wells.
12. The approach road and loading of the sand in the vehicles, movement of the vehicle should be planned and implemented in such a way that

there is no noise and dust pollution in the nearby habitation. We recommend that PWD should maintain at least a safe distance of 300m from the habitations while planning the approach road and the loading operation. Wherever necessary and near the habitation in particular dust suppression measures to be adopted. While the loaded vehicle move on the road that should be fully covered with tarpaulin.

13. The pathway used by all machineries should be properly constructed and maintained by the PWD in order to avoid pollution.
14. The mining operation should be above the ground water table.
15. The conditions stipulated above need to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University Department, Trichy, Annamalai University and Bharathidasan University should be included in the task force. The committee should send the monthly monitoring report to SEIAA which will be scrutinized by SEAC.
16. Adequate statutory manpower to be deployed for complying with the provisions to use heavy machineries as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961).
17. As per the approved District Survey Report, the information contained at page 76 to point 18, the sand potential in Coleroon river for a length of 48.27 km in Thiruchirapalli District is estimated at 51.45×10^6 MT consisting 60% total mineral potential ie. 31 million Cum. In this river bed an area of 62.75×10^6 sq.m is recommended for grant of mineral concession.
18. As against the recommended area of 62.75×10^6 sq.m, presently an area of 120000 sq.m only is being considered and only 235783 cu.m is


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permitted to excavate which is less than 1 % of Mineable Mineral Potential and hence the project is sustainable.

19. For the sand quarry at Melur Village, Srirangam Taluk, Tiruchirappalli District, of 151783 cu.m of Shoals & 120000 cu.m of Sand (235783 cu.m) is to be mined. The maximum number of Poclains permitted is 4 Nos.

20. The quantity estimated to be mined through manual mining is 24000 cu.m and the manual operation area of 1.2 ha should be demarcated in the plan before commencement of the project. Mining of machineries and manual operations should be carried out strictly as committed by the project proponent.

21. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.

The recommendation for the grant of EC is also subject to the condition that the proponent Executive Engineer / WRD, Mining and Monitoring Division, Trichy Division fulfils the conditions imposed by the Hon'ble Madurai Bench of Madras High Court, in the order in W.P.(MD) Nos. 4251, 7960, 14577, 15121, 8655, 13836, 16150, 15343, 11376, 17143 and 17531 of 2017 and connected Miscellaneous Petitions, dated:16.02.2018.

In view of the above, this proposal seeking Environmental Clearance for quarrying of sand in Coleroon River, at S.F.No.177/1 (P), Melur Village, Srirangam Taluk, Tiruchirappalli District Over an extent of 12.00.0 Ha for a period of 2 Months is submitted before the SEIAA for examining and considering the issue of Environmental Clearance.

The proposal was placed in the 332nd SEIAA Meeting held on 10.08.2018. The Authority decided to defer the project for want of following details.

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1. The DSR does not give clear picture of the stretch and details of sustainable sand mining possibilities in the area. The DSR shall be updated.
 2. The threats envisaged due to mining needs to be elaborated.
 3. This mining area lies close to the butterfly park. The impact on butterfly natural population and the park to be studied.
 4. The impact on canal bank teak plantation to be studied and reported.
 5. Impact on riverside biodiversity due to sand mining to be further scientifically studied and reported.
 6. For any new agglomeration in the stretch due to anticipated monsoon floods, revised mining plan shall be submitted.
 7. Trespassing across the entire breadth of the river for transportation of mined sand is not desirable when alternate site may be available. Transportation shall be at least disturbance to river flow and eco system.
 8. Biodiversity inventory is not adequate.
 9. 30% of the area in the land use pattern is agriculture/trees. The list of species in the study area shall be provided.

The above minutes was communicated to the project proponent, the said details has been furnished by the project proponent vide letter dated 02.05.2019.

In the view of the above, the proposal was placed in the 343th SEIAA meeting held on 03.05.2019. The SEIAA noted that the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017) in the order dated vide dated 13th


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September, 2018 (Satendra Pandey Vs Ministry of Environment Forest & climate Change & Anr) has inter-alia directed as follows:-

- i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SEIAA as well as for cluster situation wherever it is not provided;
- ii) Form-IM be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;
- iii) if a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;
- iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;
- v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;
- vi) the MoEF & CC to prepare guidelines for calculation of the cost of 'restitution of damage caused to mined-out areas along with the Net Present value of Ecological services forgone because of illegal or unscientific mining."

In the view of the above, the SEIAA has decided to return the Proposal seeking Environmental Clearance for River Sand Quarry over an extent of 12.00.0 ha at S.F No. 177 (P) in Cauvery River of Melur Village, Srirangam Taluk, Tiruchirappalli District and further request the proponent to apply for Terms of Reference as per the above order.

In view of the above, the project proponent has submitted the application for Terms of Reference to SEIAA vide this office letter dated 21.08.2019 and applied online portal of MoEF&CC (SIA/TN/MIN/41507/2019).

The proposal was placed in the 133rd SEAC Meeting held on 24.08.2019. The Executive Engineer, PWD presented salient features of the proposal. The salient features of the project are as follows:

1. The project proponent has applied for ToR for sand quarrying river sand in the River Coleroon over an extent of 12.00.0 Ha at S.F.No. 177/1 of Melur Village, Srirangam Taluk, Trichy District.
2. The proposed quantity of reserves estimated at 1,51,783cu.m of sand shoals and 1,20,000 cu.m of sand up to a depth of 1.0 m below theoretical bed level for the period of (Two) 2 years only.

The SEAC noted the following:

1. The Proponent, M/s. The Executive Engineer PWD/WRO, Trichy has applied for Terms of Reference to SEIAA-TN for the existing Sand Quarry over an extent of 12.00.0Ha at S.F. No. 177/1, Melur Village, Srirangam Taluk, Trichy District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The details of the location to cover land use and ecologically sensitive areas.

- a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 - b. Thickness of Sand and its variation covering the entire area: similarly the width of the sand bed.
 - c. Agricultural land if any, surrounding the quarry site.
 - d. The composition of sand and other minerals present in the river bed.
 - e. Details of the river bed.
 - f. History of mining in the area shall be furnished.
2. Reclamation of the sand area after mining needs to be submitted.
 3. Justification for usage of more poclains in individual sand mining areas to be given.
 4. Adequate safety measures in the quarrying area with respect to poclains to be deployed.
 5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
2. The impact of dust pollution and noise on the habitations nearby.
 3. The PWD has to give scientific evidence for concluding that river sand depth is 1m.
 4. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area.
 5. The details of the open/bore wells in the vicinity of the project site should be furnished.
 6. Study the quality and quantity of ground water in 5km radius in the downstream of the project site.
 7. Study the Impact of sand mining on the structures located in the nearby vicinity.

8. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified.
9. The details regarding traffic volume in the vicinity of project area should be furnished.
10. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
11. A detail study shall be conducted no the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measues.
12. The mining area must be demarcated leaving at least 50m from the river embankment on either side.
13. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
14. The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
15. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted.
16. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost. variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP.
17. In addition to following details to be furnished.
 - i. Quantity estimated to be mined through machinerles with extent.


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- ii. Quantity estimated to be mined through manual mining with extent.
- iii. Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 1km from the boundary of the proposed quarry site.
- iv. Certificate from the Mining department stating that no other quarry will be proposed within 1km radius from the periphery of the site exceeding 25 ha within the lease period of this application including existing and abandoned quarries
- v. Certificate from the VAO stating the details of habitation located within 300 m radius from the boundary of the proposed site along with FMB sketch.
- vi. The project proponent has to furnish the affidavit stating that there are no bridges, culverts, cross masonaries, water head works or any other civil structures within 500 mts., of the proposed quarry site.
- vii. The RL Upstream, RL Downstream, RL Starting, RL Ending, Chainage Starting KM, Ending KM details shall be furnished.
- viii. Geological sections Map should be furnished.
- ix. 500m, 1KM & 5KM radius of clear Google Map showing all the features like agricultural activities, habitations, etc
- x. The ~~replenishment~~ ^{self-purification} capacity of the river shall be furnished.

Agenda No. 133-07:**(File No. 6957/2019)**

Proposed construction of Industrial Park by M/s. Tamil Nadu Polymer Industries Part Ltd at S.F. No.143 & 187, of Puzhuvakkam Village and S.F No.2053B(P), Voyalur Village, Ponneri Taluk, Thiruvallur District- for Terms of Reference (SIA/TN/NCP/ 39222/2019)

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Project Location:

S.No.143 of Puzhuvakkam village - 202.82 acres
 S.No. 187 of Puzhuvakkam village - 3.91 acres
 S.No.2053B part of Voyalur village - 37.05 acres
Total - 243.78 acres

Revenue Village: Voyalur & Puzhuvakkam

Taluk: Ponneri

District: Thiruvallur

2. Land Area:

243.78 acres- Alienated to Tamil Nadu Polymer Industries Part Ltd (TPIPL) by GoTN vide G.O. No: 47/MIA.1/2014 dated 14/05/2014.

3. Location Details:

Latitude 13° 16' 11.14" to 13° 17' 56.72" N
 Longitude 80° 18' 51.55" to 80° 18' 55.80" E.

4. Area Details:

Member Industries	-	158.42 acres
Commercial plots	-	12.19 acres
Road & Other Infrastructure	-	28.78 acres
Truck terminal	-	6.00 acres
Solid waste management	-	9.00 acres
Common Facilities	-	5.01 acres
OSR	-	24.38 acres
Total -		243.78 acres


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5. Green Belt Development:

OSR in different locations amount to 24.38 acres, which will be maintained as green belt by TPIPL with trees recommended by Department of Forests. Further, TPIPL will mandate all member industries to allocate 25% of the area as open area and develop green cover in it.

6. Effluent Treatment:

Independent Industries will be made to commit for Zero Level Discharge Plants for treating effluent instead of conventional Effluent Treatment Plants.

7. Solid Waste Management:

The member industries will be instructed to take authorization for storage of hazardous solid waste, if any, from TNPCB. The storage will be as per the respective guidelines by TNPCB. All member industries, with due approval from TNPCB, shall transport their solid waste to TSDF for ultimate treatment and disposal. However, as a provision to have in-house and independent solid waste management 9.00 acres of land is allocated.

8. Rain Water Harvesting:

RWHS will be established as per the standard practices as percolation pits and as per the guidelines of Tamilnadu Water Supply and Drainage Board (TWAD).

9. Estimated Cost of Project- Rs.216.92 crores

The SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Polymer Industries Part Ltd has applied for Terms of Reference to SEIAA-TN for the Construction of Industrial Park in S.F. No.143 & 187, of Puzhuvakkam Village and S.F No.2053B (P), Voyalur Village, Ponneri Taluk, Thiruvallur District.
2. The project/activity is covered under Category "B" of Item 8(b) "Township and area development Projects" of the Schedule to the EIA Notification, 2006.

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Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The project proponent shall furnish undertaking that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of One time use on and throwaway plastics.
2. The project proponent shall furnish proposed manufacturing processes in the project site.
3. The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.
4. The project proponent must submit land ownership document for the proposed project (98.66 Ha) along with the EIA report.
5. The project proponent must submit permissible land use classification certificate obtained from competent authority for the proposed project (98.66 Ha) along with the EIA report.
6. The proponent should furnish the layout plan showing the green belt area with dimensions & GPS (Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.
7. Storm water management study shall be carried out engaging the services of reputed institutions.
8. Sufficient soil and moisture conservation along contours should be carried out.
9. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.
10. It was noted that the proposed project site may fall under the CRZ area. Hence, the project proponent has to obtained CRZ clearance as per the

CRZ notification 2019 for the said proposed project from the competent authority.

11. The proponent shall furnish the permission/ NOC of water supply from the TWAD board.
12. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018.
13. Total area approved in the Special Secretary to Government, Industries department vide Lr.No.23814/MIE.1/2010-73, dated: 12.02.2019 stated that *" in principle approval is hereby accorded for the development of the plastic industries park project at the alternative site of 265.66 acres in Voyalur and Puzhuvakkam villages of Ponneri Taluk. Tiruvallur Distict.. TIDCO is hereby permitted to transfer these lands to TPIPL by lease, pending fixation of value of these lands."*

But the project proponent has applied ToR for an area of 243.78 acres. This need to be clarifies before placing subject to SEIAA.

Agenda No. 133-08:

(File No. 6730/2018)

Existing White Granite Quarry over an extent of 9.21.0Ha at S.F. No.2, Pappankulam Village, Ambasamudram Taluk, Tirunelveli District by M/s. Tamil Nadu Minerals Limited –for Environmental Clearance under Violation.

(SIA/TN/MIN/27234/2018.) dated: 01.03.2019

Brief History:

The proposal was placed in the 128th SEAC Meeting held on 15.04.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. TAMIN uploaded the subject proposal in respect of Pappankulam colour Granite Quarry at SF No. 2 over an extent of 9.21 Ha in Pappankulam Village, Ambasamudram Taluk, Thirunelveli District, Tamil Nadu through online of MoEF&CC under violation case as per MoEF &CC Notification


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- S.O 804(E) dated.14.03.2017 for obtaining ToR vide Proposal No. IA/TN/MIN/67961/2017. dated 06.09.2017
2. The proposal was considered before the Expert Appraisal Committee (EAC) meeting on 31.07.2018 vide Agenda S.No. 11.3.1 of 11th EAC meeting and accordingly minutes of the meeting was put up on the MoEF portal. Wherein it has been mentioned that "the Committee observed that general condition does not apply for project activity of mining on minor minerals of category B1 and hence proponent has to submit EC application to SEIAA only vide Agenda SI No. 11.3.1.3". Further it has been mentioned that "Public Hearing (PH) has been conducted on 30.08.2016 covering all the issues, Committee felt that one time PH as the order of Hon'ble High Court of Madras has already taken care and hence repeat PH is not required" vide Agenda SI No. 11.3.1.3 (Vii).
 3. Subsequently, MoEF & CC had transferred the file of the said project to SEIAA, Tamil Nadu vide reference Proposal No. SIA/TN/MIN/27234/2018 and TAMIN submitted the proposal TAMIN letter No. 3450/ML3/2015, dated 01.03.2019.
 4. TAMIN has prepared in respect to Pappankulam White Granite Quarry of TAMIN at S.F. No - 2, Pappankulam Village, Ambasamudram Taluk, Tirunelveli District for the enhancement of production capacity from 1200 m³ to 3100 m³ per annum from the mine lease area of 9.21 Ha. The entire mine lease area is Government Poramboke Land.

MINING LEASE AND OTHER APPROVAL STATUS

- M/s. TamilNadu Minerals Limited, was granted for Quarry lease over an extent of 9.21 Ha. in SF. No. 2 of Pappankulam Village, Ambasamudram Taluk, Tirunelveli District, TamilNadu for 20 years vide G.O. 3 (D) No. 10, Industries (MME-1) Department, dated 23-01-2004 and valid up to 22.01.2024 for the production capacity of 1200 m³ per annum.
- Mining plan was approved for this mining by Commissioner of Geology and Mining, Chennai vide letter no. 9303/MM2/03, dated 21.10.2003.


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- Subsequently, the mining scheme-I was submitted for this area on 11.06.2008.
- The modified scheme of mining for the next five years (Scheme - II) in respect of the above said M.L. area (9.21 Ha.) with production enhancement from 1200 m³ to 3100 m³ by considering recovery percentage of 15% based on the preliminary investigation in the past and progressed mining in the top level was prepared and submitted to the Commissioner of Geology and Mining, Chennai vide letter No. 7873/ML2/2013. Dated 10.04.2014 and the same is still in under process at the Commissioner of Geology and Mining, Chennai.
- The Scheme of Mining shall be deemed to have been approved under Rule 18(5) of GCDR 1999.

As per MOEF O.M.No. L-11011/47/2011-IA. II (M) dated 18th May, 2012, leases of minor minerals also requires environmental clearance. For getting environmental clearance, depending on the nature, magnitude and capacity, the project is Categorized as "B2" Category. Kalakadu- Mundanthurai Tiger Sanctuary (G.O. MS No. 145 Dated 2007) is located within 2.61 Km (SSW) from the project site, since the total area is less than 25 Ha general condition is not applicable as per MoEF&CC notification S.O.141 (E) dated 15th January 2016 (7 (k) i. Page # 18).

TAMIN as a part of the compliance to the regulatory requirement i.e., to obtain Environmental Clearance from MOEF & CC has appointed Environmental Consultants who are accredited by National Accreditation Board for Education and Training (NABET)-Quality Council of India (QCI), New Delhi.

The proposed Pappankulam White granite quarry for the enhancement of production is located at survey number - 2, Pappankulam village, Ambasamudram Taluk, Tirunelveli District, TamilNadu. The entire mine lease of 9.21 Ha. is Govt. Poramboke land. The project site is comes under Toposheet No - 58H/6 & 10 and lies between the GPS coordinates of E "77° 27' 33.65 To E 77° 27' 51.83" and N "8° 40' 08.41 To N 8° 40' 22.41".

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- The project site is located at a distance of 3 km south of Tirunelveli to Ambasamudram road. The nearest railway station is Kallidaikurchi 1.18 km in N direction from the mine site. The nearest harbour Tuticorin is situated at a distance of 80 km from the mine site.

The SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu minerals has applied for Tor to SEIAA-TN on 22.08.2017 for the Existing colour Granite Quarry at SF No. 2 over an extent of 9.21 Ha in Pappankulam Village, Ambasamudram Taluk, Thirunelveli District, Tamilnadu For Terms of Reference Under Violation notification dated 8th March 2018 and 14th March 2017 of MoEF & CC.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minor Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend for the grant of Standard ToR for mining projects as specified by MoEF & CC subject to the above conditions in addition to the Additional TOR specified by the SEAC to deal with the violation aspects of the mining projects. As for as public hearing has concern the project proponent in his letter dated 12.04.2019 has informed that the public hearing was conducted on 30.08.2016 and also the copy of the public hearing minutes enclosed. He requested for exemption of public hearing , since the public hearing was conducted within 3 years. Accordingly, the SEAC accepted the representation and decided to exempted the public hearing subject to condition that the proponent should submit the EIA report within three years from the date of Public hearing already conducted as per the MoEF&CC's Office Memorandum dated 29.08.2017.

In addition to the above, the proponent shall submit the following details:

1. Kalakadu Mundanthurai Tiger Reserve sanctuary is located at 2.61 km from the project site. Nation Board for Wild Life clearances is mandatory for the project. Hence the proponent is directed to apply for NBWL clearance, the


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copy of the acknowledgement for the same should be furnished before placing the subject to SEIAA-TN.

2. Impact of noise on the wild life needs to be analysed and necessary mitigation measures to be proposed for reduce the same.
3. The proponent should furnish the point wise compliance report/ action taken report for the points raised during public hearing conducted on 30.08.2016.
4. The report for green belt developed with necessary photographs.
5. The proponent shall furnish the photographs for fencing around the project site.
6. The proponent shall furnish the proposal for CER.
7. Contour map for the 1 km radius surrounding the site, village map, FMB & A Register may be furnished.
8. The comprehensive study shall be carried out to evaluate the impact of mining operations on the environment through expertise in the field of hydrogeology, ecology, mining and environment.
9. Conduct Hydro geological study and furnish the report along with EIA.
10. The proponent furnish in affidavit undertaking inter-alia includes commitment of the Project Proponent not to repeat any such violation in future as follows as per MoEF & CC, Office Memorandum No. F.No.3-50/2017-IA.III(Pt.) dated:30.05.2018
11. "I/We, the applicant / the Project Proponent, commit to comply with all the statutory requirements and judgments of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No.114 of 2014 in the matter of the common cause versus Union of India and Ors. Before grant of ToR/ EC and I am also to commit, not to repeat any such violation in future. In case of any violation of the above the ToR/Environmental Clearances shall be liable to be terminated forthwith".
12. The District Survey Report as per the MoEF & CC notification, S.O.3611(E) dated 25.07.2018 for the Tirunelveli District has to be submitted along with the EIA report.


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13. Finally, Terms of Reference was issued under violation category vide Lr No .SEIAA-TN/F.No.6730/SEAC/ToR-625/2019 dated 21.06.2019.

The Proponent, M/s. Tamil Nadu Minerals Limited has applied for Environmental Clearance in their letter dated 08.08.2019 received to SEIAA-TN on 19.08.2019 for the existing White Granite Quarry over an extent of 9.21 Ha in Pappankulam Village, Ambasamudram Taluk, Thirunelveli District, Tamilnadu. The Public hearing minutes both in English and Tamil was received from the TNPCB vide Lr.No.F-TNVI452 (PH)/2015 dated 03.09.2016.

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. The Quarry lease was issued in the name of M/s. Tamil Nadu Minerals Limited by the Principle Secretary to Government, Industries Department, Chennai, vide Letter. No. G.O. Ms.No.95 dated 19/07/2005 for a period of 30 years to quarry black granite over an extent of 9.21.0 Ha at S.F. No.2, Pappankulam Village, Ambasamudram Taluk, Tirunelveli District.
2. The unit was issued ToR under violation category vide Lr No .SEIAA-TN/F.No.6730/ToR-625/2018 dated 21/06/2019.
3. Quarrying Operation will be done by Opencast Semi Mechanised method.
4. Lease applied area is not covered under HACA region.
5. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
6. No Interstate boundary & Western Ghats Boundary within the radius of 5km from the lease area.
7. Wild Life Sanctuary "Kalakad-Mundanthurai Tiger Sanctuary is located 2.78km (As per Amendment EIA Notification S.O 3933 (E), 18th Dec 2017, General condition is not applicable for B2 Category)


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8. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 5km from the lease area.

The SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Minerals Limited has applied for Environmental Clearance to SEIAA-TN for the existing Black Granite Quarry over an extent of 9.21.0 Ha at S.F. No.2, Pappankulam Village, Ambasamudram Taluk, Tirunelveli District.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, The SEAC decided to call for following details from the project proponent:

1. The project proponent shall furnish photographs showing fencing provided around the project site for the safety of animals and men
2. The project proponent shall furnish photographs showing Green belt development in the project site
3. The project proponent shall furnish revised water consumption details including for greenbelt development.
4. The project proponent shall furnish the plan and proposal for waste dumping and handling in the project site.
5. The project proponent shall furnish valid mining plan obtained from Assistant Director, Geology and Mining.

The project proponent is requested to submit the aforesaid details to SEIAA-TN. On receipt of above details (Sl.No. 1 to 5) from the project proponent, SEAC decided to make an on - the - spot inspection to assess the present status of the site by the sub-committee constituted by the SEAC.


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**Agenda No. 133-09:
(File No. 6656/2019)**

Proposed Sand Quarrying in River Cauvery over an extent of 24.00.0 Ha at S.F.No.316 (P) in M. Puthur Village, Thottiyam Taluk, Tiruchirappalli District by M/s. The Executive Engineer PWD/WRD, Mining & Monitoring Division, Tiruchirappalli –for Terms of Reference (SIA/TN/MIN/ 75668/2018.)

Brief History:

Earlier, the Project Proponent has applied for Environment Clearance to SEIAA for the Proposal seeking Environmental Clearance for River Sand Quarry at S.F No. 316 (P) in Cauvery River of M. Puthur Village Thottiyam Taluk Tiruchirappalli District.

The proposal along with District Survey Report (DSR) and Mining Plan was placed before the 119th State Expert Appraisal Committee meeting held on 09.08.2018. Replying to the certain queries pointed out by the SEAC members, the PWD have also furnished the following data and information to consider the request of EC for their proposed sand quarry.

- I.
 1. The details of the location to cover land use and ecologically sensitive areas, if any.
 2. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 3. Borelog Test report indicating thickness of Sand and its variation covering the entire area; similarly the width of the sand bed.
 4. Agricultural land if any, surrounding the quarry site.
 5. The composition of sand and other minerals present in the river bed.
 6. Details of the river bed.
- II. The list of quarries which were covered in the report of the committee constituted by the Government of Tamil Nadu, headed by Thiru. Rajesh Lakhoni, IAS.
- III. Reclamation of the sand area after mining needs to be submitted.


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- IV. Justification for usage of heavy earth moving machinery (poclains) in individual sand mining areas to be given.
- V. Adequate safety measures in the quarrying area with respect to poclains to be deployed.
- VI. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
- VII. The impact of dust pollution and noise on the habitations nearby.

The PWD made a presentation with a video (helicam footage) presentation of the quarries along with ecological features related to the mining projects, on 09.08.2018 highlighting the mining projects with emphasis on the information and data requested by the aforesaid SEAC during the meeting. The PWD also submitted a report covering the ecological aspects in this regard.

Regarding the maximum number of poclains to be used in the quarry was decided based on the quantity of sand in each of the quarries yet to be mined. The number of poclains will have a bearing on number of total machineries that will be put on the site, the implications of the movement of the vehicles on river bed and river banks, physical features and the flora and fauna of the river bed and banks. Considering the above, the Committee formulated the following criteria in deciding the number of poclains:

1. Upto one lakh m³ sand yet to be mined – maximum 2 poclains
2. One lakh - Two lakh m³ sand yet to be mined – maximum 3 poclains
3. Two lakh - Four lakh m³ sand yet to be mined – maximum 4 poclains
4. Four lakh - Seven lakh m³ sand yet to be mined – maximum 5 poclains

For the sand quarry project at M. Puthur Village Thottiyam Taluk Tiruchirappalli District, 566256 cu.m of sand is to be mined. As per the above criteria, the maximum number of poclains permitted is 5 Nos.

Based on the discussions with the PWD Engineers, SEAC has decided to recommend the proposal for the grant of Environmental Clearance to SEIAA subject to the fulfilment of the following conditions in addition to the normal conditions as required to be fulfilled by the PWD:


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1. The proponent shall fix flag posts at boundaries for the proposed mining area covering an extent of 800 m X 300 X 1m or 24.00 Ha. There should be no deviation/ violation with respect to the area demarcated for quarrying.
2. The depth of sand quarrying shall be restricted to 1m from the theoretical bed level.
3. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
4. At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed.
5. The mining area must be demarcated leaving atleast 50m from the river embankment on either side.
6. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
7. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
8. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
9. The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
10. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities.
11. It is reported that there are habitations closer to the M.Puthur project but all of them are 400 -500m away from the mining area. Also there are 6 number of open wells/bore wells closer to the mining area. The mining operation should not lead to depletion of water in the wells.


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12. The approach road and loading of the sand in the vehicles, movement of the vehicle should be planned and implemented in such a way that there is no noise and dust pollution in the nearby habitation. We recommend that PWD should maintain at least a safe distance of 300m from the habitations while planning the approach road and the loading operation. Wherever necessary and near the habitation in particular dust suppression measures to be adopted. While the loaded vehicle move on the road that should be fully covered with tarpaulin.
13. The pathway used by all machineries should be properly constructed and maintained by the PWD in order to avoid pollution.
14. The mining operation should be above the ground water table.
15. The conditions stipulated above need to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University Department, Trichy, Annamalai University and Bharathidasan University should be included in the task force. The committee should send the monthly monitoring report to SEIAA which will be scrutinized by SEAC.
16. Adequate statutory manpower to be deployed for complying with the provisions to use heavy machineries as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961).
17. As per the approved District Survey Report, the information contained at page 76 to point 18, the sand potential in Cauvery river for a length of 74 km in Thiruchirapalli District is estimated at 84.95×10^6 MT consisting 60% total mineral potential ie. 51 million Cum. In this river bed an area of 103.6×10^6 sq.m is recommended for grant of mineral concession.
18. As against the recommended area of 103.6×10^6 sq.m, presently an area of 240000 sq.m only is being considered and only 566256 cu.m is permitted to excavate which is less than 1% of Mineable Mineral Potential and hence the project is sustainable.

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19. For the sand quarry at M. Puthur Village Thottiyam Taluk Tiruchirappalli District, of 326256 cu.m of Shoals & 240000 cu.m of Sand (566256 cu.m) is to be mined. The maximum number of Poclains permitted is 5 Nos.
20. The quantity estimated to be mined through manual mining is 50000 cu.m and the manual operation area of 2.4 ha should be demarcated in the plan before commencement of the project. Mining of machineries and manual operations should be carried out strictly as committed by the project proponent.
21. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.

The recommendation for the grant of EC is also subject to the condition that the proponent Executive Engineer / WRD, Mining and Monitoring Division, Trichy Division fulfils the conditions imposed by the Hon'ble Madurai Bench of Madras High Court, in the order in W.P.(MD) Nos. 4251, 7960, 14577, 15121, 8655, 13836, 16150, 15343, 11376, 17143 and 17531 of 2017 and connected Miscellaneous Petitions, dated:16.02.2018.

In view of the above, this proposal seeking Environmental Clearance for quarrying of sand in Cauvery River, at S.F.No.316 (Part), M.Puthur Village, Thottiyam Taluk, Tiruchirappallil District Over an extent of 24.00.0 Ha for a period of 2 Years is submitted before the SEIAA for examining and considering the issue of Environmental Clearance.

The proposal was placed in the 332nd SEIAA Meeting held on 10.08.2018. The Authority decided to defer the project for want of following details.

1. The DSR does not give clear picture of the stretch and details of sustainable sand mining possibilities in the area. The DSR shall be updated.
2. The threats envisaged due to mining needs to be elaborated.
3. The impact on canal bank teak plantation to be studied and reported.
4. Impact on riverside biodiversity due to sand mining to be further scientifically studied and reported.


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5. For any new agglomeration in the stretch due to anticipated monsoon floods, revised mining plan shall be submitted.
6. Trespassing across the entire breadth of the river for transportation of mined sand is not desirable when alternate site may be available. Transportation shall be at least disturbance to river flow and eco system.
7. Biodiversity inventory is not adequate.
8. 30% of the area in the land use pattern is agriculture/trees. The list of species in the study area shall be provided.

The above minutes was communicated to the project proponent, the said details has been furnished by the project proponent vide letter dated 02.05.2019. In the view of the above, the proposal was placed in the 343th SEIAA meeting held on 03.05.2019. The SEIAA noted that the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017) in the order dated vide dated 13th September, 2018 (Satendra Pandey Vs Ministry of Environment Forest & climate Change & Anr) has inter-alia directed as follows:-

- i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SEIAA as well as for cluster situation wherever it is not provided;
- ii) Form-IM be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;
- iii) if a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance:


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- iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;
- v) revise the procedure to also incorporate procedure with respect to annual rate of replenishment and timeframe for replenishment after mining closure in an area;
- vi) the MoEF & CC to prepare guidelines for calculation of the cost of 'restitution of damage caused to mined-out areas along with the Net Present value of Ecological services forgone because of illegal or unscientific mining."

In the view of the above, the SEIAA has decided to return the Proposal seeking Environmental Clearance for River Sand Quarry over an extent of 24.00.0 ha at S.F No. 316(Part), M.Puthur Village, Thottiyam Taluk, Tiruchirappallil District and further request the proponent to apply for Terms of Reference as per the above order.

In view of the above, the project proponent has submitted the application for Terms of Reference to SEIAA vide this office letter dated 21.08.2019 and applied online portal of MoEF&CC (SIA/TN/MIN/41463/2019).

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The Executive Engineer, PWD presented salient features of the proposal. The salient features of the project are as follows:

1. The project proponent has applied for ToR for sand quarrying river sand in the River Coleroon over an extent of 24.00.0 Ha at S.F.No. 316(Part), M.Puthur Village, Thottiyam Taluk, Tiruchirappallil District.
2. The proposed quantity of reserves estimated at 326256 cu.m of sand shoals and 2,40,000 cu.m of sand up to a depth of 1.0 m below theoretical bed level for the period of (Two) 2 years only.

The SEAC noted the following:

1. The Proponent, M/s. The Executive Engineer PWD/WRD, Mining & Monitoring Division, Tiruchirappalli has applied for Terms of Reference to SEIAA-TN for the Sand Quarrying in River Cauvery over an extent of


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24.00.0 Ha at S.F.No.316(P) in M. Puthur Village, Thottiyam, Taluk, Tiruchirappalli District, Tamil Nadu.

- 2. The project/activity is covered under Category "B" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006

Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

- 1. The details of the location to cover land use and ecologically sensitive areas.
 - a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 - b. Thickness of Sand and its variation covering the entire area; similarly the width of the sand bed.
 - c. Agricultural land if any, surrounding the quarry site.
 - d. The composition of sand and other minerals present in the river bed.
 - e. Details of the river bed.
 - f. History of mining in the area shall be furnished.
- 2. Reclamation of the sand area after mining needs to be submitted.
- 3. Justification for usage of more poclains in individual sand mining areas to be given.
- 4. Adequate safety measures in the quarrying area with respect to poclains to be deployed.
- 5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
- 6. The impact of dust pollution and noise on the habitations nearby.
- 7. The PWD has to give scientific evidence for concluding that river sand depth is 1m.
- 8. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area.


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9. The details of the open/bore wells in the vicinity of the project site should be furnished.
10. Study the quality and quantity of ground water in 5km radius in the downstream of the project site.
11. Study the Impact of sand mining on the structures located in the nearby vicinity.
12. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified.
13. The details regarding traffic volume in the vicinity of project area should be furnished.
14. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
15. A detail study shall be conducted on the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measures.
16. The mining area must be demarcated leaving at least 50m from the river embankment on either side.
17. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
18. The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
19. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted.
20. EMP should contain break up details such as tools, labor and environmental monitoring cost. cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP.


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21. In addition to following details to be furnished.
- i. Quantity estimated to be mined through machineries with extent.
 - ii. Quantity estimated to be mined through manual mining with extent.
 - iii. Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 1km from the boundary of the proposed quarry site.
 - iv. Certificate from the Mining department stating that no other quarry will be proposed within 1km radius from the periphery of the site exceeding 25 ha within the lease period of this application including existing and abandoned quarries
 - v. Certificate from the VAO stating the details of habitation located within 300 m radius from the boundary of the proposed site along with FMB sketch.
 - vi. The project proponent has to furnish the affidavit stating that there are no bridges, culverts, cross masonaries, water head works or any other civil structures within 500 mts., of the proposed quarry site.
 - vii. The RL Upstream, RL Downstream, RL Starting, RL Ending, Chainage Starting KM, Ending KM details shall be furnished.
 - viii. Geological sections Map should be furnished.
 - ix. 500m, 1KM & 5KM radius of clear Google Map showing all the features like agricultural activities, habitations, etc
 - x. The self purification capacity of the river shall be furnished.

Agenda No. 133-10:

(File No. 6737/2015)

Proposed Residential Development of 540 tenements with allied amenities by M/s.Tamil Nadu Slum clearance Board at S.F.No. 547,548,549,550,551,552,553 & 554, Athipattu Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu-For Environmental Clearance.

(SIA/TN/NCP/98039/2019)

The proposal was placed in the 129th SEAC Meeting held on 17.05.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Proposed Residential Development of 540 tenements with allied amenities in a Plot Area of 9768 m² Total Built up area of 20.520 m² . with configuration 5blocks (stilt+09Floors).
2. The freshwater requirement will be 374.18kLD for domestic purpose. The total water requirement during operation phase shall be met through CMWSSB supply as the project falls within CMWSSB. The sewage generated will be 299kLD.
3. Solid waste generation is projected as 958.8 Kg/day of Bio Degradable waste. will be disposed through Greater Chennai Corporation Zone and 639.2 Kg/day of Non-Bio degradable waste which will be disposed through Authorized recyclers.
4. The area for vehicle/car parking [including stilt area + Surface area] is 1080.2 Sq.m: and green belt area will be 2145 Sq.m which is 22.26% of the total plot area.
5. The power requirement 3000KVA shall be sourced through TANGEDCO, with a 100% power back up through 5 Nos. of 62.5 KVA DG sets. Height of Stacks and DG Exhausts comply with TNPCB norms.
6. Storm water management has been designed as per maximum rainfall intensity, Drain has been designed as per flow. The remaining run-off will be directed through storm water drains proposed along the periphery of the building which will hold and drain off a volume of 405 m³/day run off water from drain size (270 m length X 1 m width X 1.5 m depth) this drain is further Connected to main drain of Ayapakkam.
7. Rs.7.5 lakhs were identified towards environmental management plan during construction phase and Rs.88 lakhs capital cost towards EMP for operational phase and Rs.12.05 Lakh/per annum operation cost.
8. The project cost as reported is INR 7020 lakhs.


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The SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Slum clearance Board has applied for Environment Clearance to SEIAA-TN on 08.03.2019 for the Proposed Residential Development with Allied Amenities at S.F.No. 554, Athipattu Village, Ambattur Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC decided to direct the proponent to furnish the following details:

1. The proponent shall revise the application by considering as a expansion project. The area break-up is not clear for the existing and proposed projects. Hence, the proponent should clarify the same.
2. A Comparative statement showing all the features of the existing and proposed expansion project.
3. The land use classification of the project site falls under fodder land .Hence the land reuse classification shall be furnished.
4. Emergency rescue plan should be prepared and the same shall be submitted.
5. Copy of the FMB sketch and A – register shall be furnished.
6. OSR details shall be furnished including the exit and entry for the public in the layout.
7. Layout plan shall be revised for the green belt area excluding OSR area (15 % of the total plot area) covering all the plot area.
8. The proponent shall furnish the detailed CER plan with budget allocation as per the Office Memorandum of MoEF & CC dated 01.05.2018.
9. Proposal for the full-fledged STP for the treatment and disposal of sewage will be generated and utilization of treated sewage.
10. A Comparative statement showing all the features of the existing and proposed expansion project.
11. Detail report on the existing building constructed for phase i & ii shall be furnished.

On receipt of the above details, the SEAC will take further course of action.

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The proponent has furnished above details to SEIAA on 12.07.2019. The project proponent has submitted the revised proposal as requested and the details are as below:

The Salient features of the project details are given:

1. Land Use Break-up Details

Sl.No.	Land Use	Athipattu Phase I & II area in (sq.mts)	% to Total	Athipattu Phase -III area in (sq.mts)	% to Total	Athipattu Phase - I, II & III area in (sq.mts)	% to Total
		Existing		Proposed		After Expansion	
1	Residential	19754	47%	2951	33%	22705	45%
2	Vehicular Parking	1026	2%	378	4%	1404	3%
3	Road	9370	22%	2248	25%	11618	23%
4	OSR	4086	10%	1076	12%	5162	10%
5	Solid Waste Management, ICDS, Ration Shop	1240	2.97%	231	3%	1471	3%
6	STP	-	-	767	8%	767	2%
7	Green Belt	6264	15.01%	1427	16%	7691	15%
	TOTAL	41740	100%	9078	100%	50818	100%

2. Comparative Statement Showing Salient Features of the Existing and Proposed Expansion Project

Name of Project	Athipattu Phase I & II Existing	Athipattu Phase III Expansion	After Expansion Phase I, II & III
Site Area	41740 m ²	9078 m ²	50818 m ²
No. of Tenements	1472 Nos	540 Nos	2012 Nos
Total Built-up Area	54,498.66 m ²	20,520 m ²	75,018.66 m ²
Plot Coverage	26.45%	19%	--
Plinth area of a tenement	36.53 m ²	38.00 m ²	--
Carpet area of a tenement	25.16 m ²	25.405 m ²	--

Total Water Demand	1200 KLD	374.175 KLD	1574.175 KLD
Fresh Water Requirement & Source	1200 KLD from CMWSSB (Calculated), 600 KLD - Received from CMWSSB	374.175 KLD from CMWSSB	1574.175 KLD
Waste Water Discharge	1000 KLD - Calculated 500 KLD - Discharged	300 KLD	1300 KLD
Disposable Medium	Sewage pumping by TNSCB Pumping Station to Ayapakkam TNHB STP.	TNSCB STP	STP - 300 KLD capacity and balance 1000 KLD is pumped to Ayapakkam TNHB STP.
Power Demand and Source	1950 KVA	3000 kVA from TNEB & 62.5 KVA - 5 Nos. of DG Set for Backup	4950 KVA 62.5 KVA - 5 Nos. of DGs set
Total Number of Floors	G+3	Stilt + 09	--
Total Number of Units per Floor	8	12	--
Total Number of Blocks	46 Blocks	5 Blocks	51 Blocks
Total Number of Occupants	8592 (Including Floating Population)	3345 (Including Floating Population)	11,937 (Including Floating Population)
Total Project Cost	Rs.11715.00 Lakhs	Rs. 7020.00 Lakhs	--

3. The Solid Waste generated from the proposed project site is about 5568 kg/day. The solid waste generation calculations are tabulated below:

Existing:

Total Quantity: 3970 kg/day

Biodegradable: 1571Kg/day

Non-biodegradable: 2399 Kg/day

Proposed Expansion:

Total Quantity: 1598 Kg/day

Biodegradable: 958.8 Kg/day

Non-biodegradable: 639.2 Kg/day

After Expansion:

Total Quantity: 5568 Kg/day

Biodegradable: 2529.8 Kg/day

Non-biodegradable: 3038.2 Kg/day

Bio degradable waste will be disposed through Municipal Authority and Non-biodegradable waste will be disposed through authorized recyclers.

S.NO	DESCRIPTION	TOTAL OCCUPANCY	TOTAL SOLID WASTE GENERATION KG/DAY
1	Residential	2700	1350
2	Ration Shop - 1 no.	5	1.5
3	ICDS - 2 nos.	200	60
4	Community Hall - 1 no.	150	45
5	Library	20	6
6	Floating Population	270	135
	Total	3345 Nos	1598 Kg

S. NO	DESCRIPTION	QUANTITY (KG/DAY)	METHOD OF DISPOSAL
1	Biodegradable waste (60%)	958.8	Biodegradable waste will be disposed through Municipal Authorities.
2	Non-biodegradable Waste (40 %)	639.2	Non-biodegradable waste will be disposed through authorized recyclers

The proposal was placed in the 133rd SEAC Meeting held on 25.08.2019. Based on the presentation made by the proponent and the documents furnished and after perusal of the above details, the SEAC decided to recommend the proposal for grant of Environment Clearance to SEIAA subject to following condition in addition to normal condition:

1. Solid waste generated from the project should be managed as per the solid waste management Rules, 2016.
2. The purpose of Green belt around residential buildings is to capture the fugitive emissions and to attenuate the noise generated, in addition to the improvement in


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the aesthetics. A wide range of indigenous plants species should be planted in and around the premise in consultation with the DFO, District / State Agriculture University. The plants species should have thick canopy cover, perennial green nature, native origin and large leaf areas. Medium size trees and small trees alternating with shrubs shall be planted. If possible Miyawaki method of planting i.e planting different types of trees at very close escapement may be tried which will give a good green cover. A total of 15% of the plot area should be designated for green belt which should be raised along the boundaries of the plot and in between blocks in an organized manner.

- 3. The height of the stack of DG sets shall be provided as per the CPCB norms.
- 4. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.
- 5. The project proponent has to get necessary permission from the competent Authority for the disposal of the excess treated sewage to the CMWSSB sewer line and for the water supply.
- 6. The details of the CER proposal as per Office Memorandum of MoEF & CC dated 01.05.2018 shall be furnished with time frame before placing the subject to SEIAA.

**Agenda No. 133-11:
(File No. 7048/2019)**

Proposed Sand quarry in the River Coleroon over an extent 4.97.5ha at S.F.No. 291(Part) in Manjamedu Village, Ariyalur Taluk, Ariyalur District by M/s. The Executive Engineer, Trichy—for Environmental Clearance.

(SIA/TN/MIN/ 41321/2019)

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The Executive Engineer, PWD presented salient features of the proposal. The salient features of the project are as follows:

- 1. The project proponent has applied for EC for sand quarrying river sand in the River Coleroon over an extent of 4.97.5 Ha at S.F.No. 291(Part). Manjamedu Village, Ariyalur Taluk, Ariyalur District.


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2. The proposed quantity of reserves estimated at 99,930 cu.m of sand up to a depth of 1.0m below theoretical bed level for the period of (Two) 2 years only.
3. The Karaivetti bird wild life sanctuary located at a distance of 5.6 km from the lease applied area. Further, the project proponent has submitted MoEF&CC, Gol Notification dated 31.05.2019 informing that the central Government hereby notifies an area with an extent varying from 0.105 km to 0.891 km around the boundary of Karaivetti Bird Sanctuary Eco-sensitive Zone.

The SEAC noted the following:

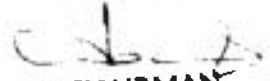
1. The Proponent, M/s. Executive Engineer, Trichy has applied for EC to SEIAA-TN on 17.08.2019 for the Proposed Sand quarrying over an extent 4.97.5ha at S.F.No. 291(Part), Manjamedu Village, Ariyalur Taluk, Ariyalur, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of mineral projects" of the Schedule to the EIA Notification, 2006.
3. Regarding the maximum number of poclains to be used in the quarry was decided based on the quantity of sand in each of the quarries yet to be mined. The number of poclains will have a bearing on number of total machineries that will be put on the site, the implications of the movement of the vehicles on river bed and river banks, physical features and the flora and fauna of the river bed and banks. Considering the above, the Committee formulated the following criteria in deciding the number of poclains:
 - i) Upto one lakh m³ sand yet to be mined – maximum 2 poclains
 - ii) One lakh - Two lakh m³ sand yet to be mined – maximum 3 poclains
 - iii) Two lakh - Four lakh m³ sand yet to be mined – maximum 4 poclains
 - iv) Four lakh - Seven lakh m³ sand yet to be mined – maximum 5 poclains

For the sand quarry project at Manjamedu Village, Thirumanur Taluk Tiruchirappalli District, 99,930 cu.m of sand is to be mined. As per the above criteria, the maximum number of poclains permitted is 2 Nos.


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The subject was placed in this 133rd SEAC Meeting held on 24.08.2019. In the meeting, the Executive Engineer, PWD was requested to make a presentation on the proposals of the PWD. Based on the presentation the SEAC decided to recommend the proposal for the grant of Environmental Clearance subject to following conditions in addition to the normal conditions.

1. The proponent shall fix flag posts at boundaries for the proposed mining area covering an extent of 250 m X 199 m or 4.97.5 ha. There should be no deviation/ violation with respect to the area demarcated for quarrying.
2. The depth of sand quarrying shall be restricted to 1m from the theoretical bed level.
3. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
4. At no cost the impact of sand mining should interfere with the habitation and cultivation in the nearby area along the river bed.
5. The mining area must be demarcated leaving atleast 50m from the river embankment on either side.
6. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
7. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
8. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels.
9. The entire sand mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
10. Around all the sand mining projects agricultural activities are seen. In addition the surroundings present thick greeneries. The mining operation should not affect the greeneries and the agricultural activities.
11. The approach road and loading of the sand in the vehicles, movement of the vehicle should be planned and implemented in such a way that there is no noise and dust pollution in the nearby habitation. We recommend that PWD should


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- maintain at least a safe distance of 300m from the habitations while planning the approach road and the loading operation. Wherever necessary and near the habitation in particular dust suppression measures to be adopted. While the loaded vehicle move on the road that should be fully covered with tarpaulin.
12. The mining operation should be above the ground water table.
 13. The conditions stipulated above need to be monitored and reviewed on fortnightly basis by the Taluk Level Task Force headed by Tahsildhar. At least two representatives from reputed research organizations like NIT, Trichy, Anna University department, Trichy, Annamalai University and Bharathidasan University should be included in the task force.
 14. Adequate statutory manpower to be deployed for complying with the provisions as per Mines Safety Regulations (MCDR, 2017 & MMR, 1961).
 15. All the condition imposed by the District Collector, Ariyalur in the precise area communication vide Rc.No.458/G&M/2017 dated 18.11.2017 should be strictly followed.
 16. All the condition imposed by the Deputy Director, Geology of Mining, Ariyalur in the mining plan approved vide Rc.No.458/G&M/2017 dated 27.11.2017 should be strictly followed.
 17. The project proponent should fulfils the conditions imposed by the Hon'ble Madurai Bench of Madras High Court, in the order in W.P.(MD) Nos. 4251, 7960, 14577, 15121, 8655, 13836, 16150, 15343, 11376, 17143 and 17531 of 2017 and connected Miscellaneous Petitions, dated:16.02.2018.
 18. For the sand quarry at Manjamedu Village, Ariyalur District, 99,930 cu.m of Sand will be mined. The maximum number of Poclains permitted is 2 Nos.
 19. During the sand mining work, appropriate progressive mine closure activities must be implemented to restore the river bed to its original status for ensuring the free flow.
 20. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.

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758/2016.M.A.No.920/2016.M.A.No.1122/2016. M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).

21. The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated 01.05.2018 before placing the subject to SEIAA.

22. The project proponent may get the following information from the AD/DD Mines, Ariyalur District.

"Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 500 m from the boundary of the proposed quarry site in the following format.

Sl.No.	Name of the Quarry Owner	Name of Village & Survey Number	Extent in Hectare	Distance from this proposed Quarry
a. Existing quarries				
1				
2				
b. Abandoned quarries				
1				
2				
c. Present Proposed quarries				
1				
2				
d. Future Proposed quarries				
1				
2				
Total extent				

This detail has to be submitted before placing the subject to SEIAA.

**Agenda No. 133-12:
(File No. 6680/2019)**

Proposed reconstruction of 840 EWS Tenements by M/s. Tamil Nadu Slum Clearance Board at S.F. No. 14 pt, 16pt. (R.S.No: 209pt, 210pt, 211pt, 212pt, 215/1) of Padi Village, Ambattur Taluk, Thiruvallur District and in T.S.No: 60pt, 89, 90, 91pt (R.S.No: 224pt, 225pt) of Koyambedu Village, Aminjikarai Taluk.


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Chennai district under Pradhan mandal Awas Yojana – Housing for all (HFA) – for Environmental Clearance.

(SIA/TN/MIN/ 87520/2018)

The proposal was placed in the 122nd SEAC Meeting held on 10.12.2018. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

- 1) The project is located at (as provided by proponent)
 - a. 13°5'12.55"N Latitude, 80°11'49.17"E Longitude.
 - b. 13°5'12.46"N Latitude, 80°11'52.42"E Longitude.
 - c. 13°5'12.78"N Latitude, 80°11'52.45"E Longitude.
 - d. 13°5'12.71"N Latitude, 80°11'54.34"E Longitude.
 - e. 13°5'10.60"N Latitude, 80°11'54.35"E Longitude.
 - f. 13°5'10.60"N Latitude, 80°11'52.66"E Longitude.
 - g. 13°5'9.15"N Latitude, 80°11'52.62"E Longitude.
 - h. 13°5'9.07"N Latitude, 80°11'48.40"E Longitude.
 - i. 13°5'11.42"N Latitude, 80°11'48.38"E Longitude.
 - j. 13°5'11.36"N Latitude, 80°11'49.08"E Longitude.
- 2) Proposed to reconstruct 840 EWS tenements at NVN nagar by demolishing existing dilapidated buildings of 21 Nos. Each block consists of (G+3) floors and having 8 units in each floor with total of 672 units. Now 20 blocks had been demolished and 1 block is yet to be demolished. The proposed project consists of 840 dwelling units in 3 blocks of 5+14 floors with 20 units in each floor. There are other infrastructure facilities like ration shop (1 No.), Integrated Child Development Service (1No.) and convenient shops (3 Nos.)
- 3) The total land area of the project is 12.250 sq.m with total built up area of 34550.39 sq.m. The break up details for the land area are as follows:
 - a. Residential – 2268.21 sq.m
 - b. Public purpose – 433 sq.m
 - c. OSR – 1253.53 sq.m


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- d. Greenbelt – 1847.33 sq.m
 - e. Internal roads – 4716.47 sq.m
 - f. Future development and utility area – 1731.46 sq.m
- Total – 12,250 sq.m

- 4) The green belt area proposed for the project is 1847.33 sq.m (15.08% of total land area).
- 5) The proposed project is located at 0.8 Km from the Coovum River.
- 6) The daily fresh water requirement is 575 KLD to be sourced from CMWSSB.
- 7) The sewage generated from the project will be 537 KLD, out of 537 KLD, 530 KLD of untreated sewage is disposed to CMWSSB sewerage and remaining 7 KLD is treated in the STP of 10 KLD capacity and treated sewage is utilised for green belt.
- 8) The bio -degradable solid waste (1315 kg/day) will be treated in the organic waste convertors. The non bio- degradable solid waste (877 kg/day) will be handed over to Authorized recyclers and STP sludge of 1.4 kg/day will be used as manure for greenbelt development.
- 9) Hazardous waste such as used oil of 0.2 TPA will be generated from the D.G. set will be collected in Mild Steel drums and stored within the premises and it will be disposed to authorised re-processor.
- 10) Proposed to provide 15 number of percolation pits with a collection sump of capacity 65 cu.m (2 Nos. Each).
- 11) The proponent is proposed to install D.G set of 4 Nos of 62.5 KVA with a Stack height of 48.9m from ground level. Power requirement of 1,790 KVA will be sourced from TANGEDCO.

Based on the presentation made by the proponent and the documents furnished, the committee instructed the project proponent to furnish the following details:

1. Proper land transfer document shall be furnished for the aforesaid survey number.

2. The proponent shall provide road within the project site as per the CMDA norms and shall revise the greenbelt plan accordingly for at least 15 % of the total land area. Accordingly, furnish the layout plan.
3. The water balance shall be revised considering the following points :
 - a. The sewage generated from the project will be 537 KLD, out of 537 KLD, 530 KLD of untreated sewage is disposed to CMWSSB sewerage and remaining only 7 KLD is treated in the STP of 10 KLD capacity and treated sewage is utilised for green belt. The project proponent shall furnish a report for maximum utilization of the treated sewage within the project premises instead letting out 530 KLD of untreated sewage into CMWSSB sewer line.
 - b. The TNSCB may submit proposal for grey water treatment and the plans for the reuse of the treated grey water, especially for toilet flushing by providing dual plumbing system, as their total water consumption is 537 KLD and also in view of the actual water shortage in Chennai city.
4. Water harvesting storage tank sump capacity shall be increased instead as the water table in the proposed site is 3.2 m.

The proponent has furnished above details to SEIAA on 09/05/2019 informing that " the proposed project involves reconstruction of 840 dwelling units in 3 blocks of S+14 floors with other infrastructure facilities of Ration shop (1 No), Integrated Child Development Service (1 No) and Convenient shops (3 Nos). The project was appraised in the 122nd SEAC meeting held on 10.12.2018 and recommended for issue against submission of Proper Land ownership documents. In our application and appraisal, it was provided that the total land area was 12,250 Sq.m in the survey numbers T.S.No. 14pt, 16 pt (R.S. No. 209pt, 210 pt, 211, 212 pt, 215/1&2) in Padi Village and T.S.No 60 pt, 89, 90, 91, 92 pt (R.S.No. 224/1pt, 225 pt) in Koyambedu village. Out of the land area and Survey numbers previously

mentioned the survey number 215/2 in Padi village was included by mistake in the project proposal which led to an increase in total land area by 135.45 Sq.m. But the actual total land area of the proposed project is 12,114.55 Sq.m only. There are no modifications made to the components mentioned in previous proposal like Built-up area, No. of Dwelling units, No. of blocks and floors. Only the area of allotted for future development will get reduced by 135.45 Sq.m. All other recommendations made by SEAC will also be strictly complied. The additional details sought in Minutes of 122nd SEAC meeting has also been enclosed along with revised Form 1, 1A and Conceptual Plan.

c. The summary of actual land area and survey numbers for the project is provided as below.

Survey Number in previous Form 1	Survey numbers included additionally	Actual Survey numbers with area split up for the proposed project
Padi Village	Padi Village	Padi Village
209pt	215/2	209pt - 32 cent
210pt		210pt - 20 cent
211		211 - 59 cent
212pt		212pt - 55 cent
215/1		215/1 - 31 cent
215/2		
Koyambedu Village		Koyambedu Village
224/1pt		224/1pt - 57.36 cent
225pt		225pt - 45 cent
		Total Land Area = 299.36 cent
		= 12114.55 m ²

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The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. Based on the presentation made by the proponent and the documents furnished and after perusal of the above details, the SEAC decided to recommend the proposal for grant of Environment Clearance to SEIAA subject to following condition in addition to normal condition:

1. Solid waste generated from the project should be managed as per the solid waste management Rules, 2016.
2. The purpose of Green belt around residential buildings is to capture the fugitive emissions and to attenuate the noise generated, in addition to the improvement in the aesthetics. A wide range of indigenous plants species should be planted in and around the premise in consultation with the DFO, District / State Agriculture University. The plants species should have thick canopy cover, perennial green nature, native origin and large leaf areas. Medium size trees and small trees alternating with shrubs shall be planted. If possible Miyawaki method of planting i.e planting different types of trees at very close escapement may be tried which will give a good green cover. A total of 15% of the plot area should be designated for green belt which should be raised along the boundaries of the plot and in between blocks in an organized manner.
3. The height of the stack of DG sets shall be provided as per the CPCB norms.
4. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.
5. Instead of discharging the excess treated sewage into the CMWSSB Sewer line. The project proponent shall explore the possibilities of maximum utilization of the excess treated sewage for avenue plantation after getting necessary permission from the competent Authority. The water balance shall be revised and the EMP cost shall be revised considering the above. This detail should be submitted before placing the proposal to SEIAA.
6. The details of the CER proposal as per Office Memorandum of MoEF & CC dated 01.05.2018 shall be furnished with time frame before placing the subject to SEIAA.


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7. The District Revenue officer (Scheme) of Tamil Nadu Housing Board vide Letter No.LA1(2)/15173/86 dated 12.04.2019 has informed that land in S.F.No.209/1 part, 210 part,211,212 part, 215/1 in padi village, Thiruvallur District and the land in S.F.No.224/1 part and 225/part in koyembedu village, Chennai to an extent of 54 grounds & 800 Sq.ft was already handed over to Tamil Nadu Slum Clearance Board by Tamil Nadu Housing board. Hence, necessary concurrence/ permission shall be obtained Tamil Nadu Slum Clearance Board and the same shall be submitted before placing the subject to SEIAA.

Agenda No. 133-13:

(File No. 7049/2019)

Proposed Sand quarrying over an extent 22.50.0 ha at S.F.No. 322(Part) in Karaikurichi Village, Udayarpalayam Taluk, Ariyalur District by M/s. The Executive Engineer, PWD/WRD, Mining and Monitoring Division, Trichy -for Terms of Reference.

(SIA/TN/MIN/ 41340/2019)

The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. The project proponent has applied for ToR for sand quarrying river sand in the River Coleroon over an extent of 22.50.0 Ha at S.F.No. 322(Part) in Karaikurichi Village, Udayarpalayam Taluk, Ariyalur District.
2. The proposed quantity of reserves estimated at 4.36.074cu.m of sand shoals and 2.25.000 cu.m of sand up to a depth of 1.0m below theoretical bed level for the period of (Two) 2 years only.

The SEAC noted the following:

1. The Proponent, M/s. The Executive Engineer PWD/WRD, Trichy has applied for Terms of Reference to SEIAA-TN for the existing Sand Quarry over an extent of 22.50.0 Ha at S.F.No. 322(Part) in Karaikurichi Village, Udayarpalayam Taluk, Ariyalur District.

- 2. The project/activity is covered under Category "B" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.

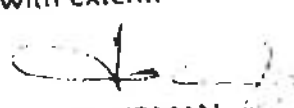
Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The details of the location to cover land use and ecologically sensitive areas.
 - a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 - b. Thickness of Sand and its variation covering the entire area; similarly the width of the sand bed.
 - c. Agricultural land if any, surrounding the quarry site.
 - d. The composition of sand and other minerals present in the river bed.
 - e. Details of the river bed.
 - f. History of mining in the area shall be furnished.
2. Reclamation of the sand area after mining needs to be submitted.
3. Justification for usage of more poclains in individual sand mining areas to be given.
4. Adequate safety measures in the quarrying area with respect to poclains to be deployed.
5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
6. The impact of dust pollution and noise on the habitations nearby.
7. The PWD has to give scientific evidence for concluding that river sand depth is 1m.
8. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area.
9. The details of the open/bore wells in the vicinity of the project site should be furnished.

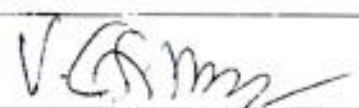

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10. Study the quality and quantity of ground water in 5km radius in the downstream of the project site.
11. Study the Impact of sand mining on the structures located in the nearby vicinity.
12. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified.
13. The details regarding traffic volume in the vicinity of project area should be furnished.
14. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
15. A detail study shall be conducted on the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measures.
16. The mining area must be demarcated leaving at least 50m from the river embankment on either side.
17. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
18. The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
19. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted.
20. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP.
21. In addition to following details to be furnished.
 - i. Quantity estimated to be mined through machineries with extent.


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- ii. Quantity estimated to be mined through manual mining with extent.
- iii. Letter from the AD/DD Mines about the details (Name of the Owner, S F No, Extent & distance from the boundary of this quarry) of other quarries (proposed/Existing/Abandoned quarries) within a radius of 1km from the boundary of the proposed quarry site.
- iv. Certificate from the Mining department stating that no other quarry will be proposed within 1km radius from the periphery of the site exceeding 25 ha within the lease period of this application including existing and abandoned quarries
- v. Certificate from the VAO stating the details of habitation located within 300 m radius from the boundary of the proposed site along with FMB sketch.
- vi. The project proponent has to furnish the affidavit stating that there are no bridges, culverts, cross masonaries, water head works or any other civil structures within 500 mts., of the proposed quarry site.
- vii. The RL Upstream, RL Downstream, RL Starting, RL Ending, Chainage Starting KM, Ending KM details shall be furnished.
- viii. Geological sections Map should be furnished.
- ix. 500m, 1KM & 5KM radius of clear Google Map showing all the features like agricultural activities, habitations, etc
- x. The self purification capacity of the river shall be furnished.

S.No	Name	Designation	Signature
1	Dr. S. Mohan	Chairman	
2	Thiru D. Sekar	Member Secretary	
3	Dr. S. Kanmani	Member	
4	Dr. Velu Gomathi	Member	
5	Dr. L. Subbaraj	Member	

6	Thiru.V.Shanmugam	Member	
7	Dr. R.Siva coumar	Member	
8	Shri B. Sugirtharaj Koilpillai	Member	
9	Dr. L. Elango	Member	
10	Dr. R. Ilangovan	Member	
11	Dr. S. Sankar	Member	S. Sankar
12	Thiru. T. Murugu Subramonian	Member	

Minutes of the

358th MEETING

**STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY-
TAMIL NADU**

Date: 31.10.2019

MINUTES OF THE 358th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HELD ON 31.10.2019

Agenda No.	Description	File No.	Minutes
a)	Confirmation of the minutes of the 357 th meeting of the Authority held on 23.10.2019		The minutes of the 357 th meeting of the Authority held on 23.10.2019 was confirmed.
b)	The Action taken on the decisions of the 357 th meeting of the Authority held on 23.10.2019		The Member Secretary tabled the action taken report on the decisions of the 357 th meeting and discussed.
1.	To consider the grant of Environmental Clearance for the proposed construction of 1200 slum tenements at Kargil Nagar by M/s, Tamil Nadu Slum Clearance Board T.S.No. 1/1 and 3/1 (old S.F.No: 618/G) at Thiruvottiyur Village, Thiruvottiyur Taluk, Thiruvallur District.	6651	<p>The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. The EMP cost of Rs. 336.6 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCCB with a copy to SEIAA annually. 2. The proponent should strictly comply with Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. 3. The proponent shall furnish the permission/ NOC of water supply from the CMWSSB before obtaining CTO from TNPCCB.

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		<p>4. The Project Proponent has to provide rain water harvesting collection tank to the capacity of 5 Nos with 540 m³ in order to recover and reuse the rain water during normal rains as reported.</p> <p>5. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.</p> <p>6. The proponent shall obtain the necessary permission or NOC from the competent authority for the utilization of excess treated sewage of 433KLD for road side trees and OSR area before obtaining CTE from TNPCB.</p> <p>7. The Project proponent has to spent the CER fund of Rs.167 Lakhs should be spent through competent Authority for the following activities before obtaining CTO from TNPCB.</p> <p>a) Infrastructure for Government Primary school, Tiruvottiyur – Rs. 52.7 Lakhs</p> <p>b) Infrastructure for Government Girls Higher Secondary School, Tiruvottiyur – Rs. 59.5 Lakhs</p> <p>in addition to that the CER amount of Rs. 54.8 Lakhs shall be paid in the form of DD favoring Environmental</p>
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			Management Authority of Tamil Nadu" (EMAT) and the said amount shall be utilized for the de-silting and beautification of water bodies in and around the project site before applying for CTO from TNPCB.
2.	To consider the proposal for the grant of Environmental Clearance for the Quartz and Feldspar Quarry at S.F No. 58 over an extent of 4.07.0 ha S.F.Nos.103,104/A & 112, of Punganthurai Village. Dharapuram Taluk, Tiruppur District, Tamil Nadu by M/s. Tamil Nadu Minerals Ltd.	6793	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the Additional Director of Geology and Mining, vide Rc.No. 7675/MM10/2018/TPR/Q&F/SOM dated: 04.01.2019 should be strictly followed. 2. CER activities should be carried out for development of infrastructure facilities to Government School for the amount of Rs. 2.0 Lakhs (2% of the Cost of Project) as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and


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			<p>O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
3.	<p>To consider the proposal for the grant of Environmental Clearance for the Gravel Quarry over an extent of 1.86.0ha in S.F.No: 274/2, 274/7, 274/1D, 275/1D & 275/1C at Manjapettai Village, Gandharvakkottai Taluk, Pudukkottai District, Tamil Nadu by Tmt.S.Bhuvaneshwary.</p>	6808	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. Quarrying permission is granted only for the quarrying of Gravel. 2. All the conditions imposed by the District collector, Pudukkottai vide Rc.No.377/2018 (G&M), Dated: 19.12.2018. 3. CER activities should be to carried out for strengthening and green belt


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development in the bund of Minnathur Tank for an amount of Rs. 0.24 Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.

4. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
5. The EMP Cost shall be deposited in a nationalized bank by opening separate account head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
6. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests


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			(EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry over an Extent of 2.27.5 ha in S.F.No.279/1, 279/2 & 279/3 at Kalipalayam Village, Avinashi Taluk, Tiruppur District, Tamil Nadu by Thiru.K. Murugasamy.	6830	The authority decided to defer the proposal for the project proponent shall furnish following details: a) What was the period of the operation and stoppage of the earlier mines? b) Quantity of minerals mined out? c) Depth of mining? d) Name of the person already mined in that leases area?
5.	To consider the grant of Environmental Clearance for the proposed construction of residential complex by M/s. Appaswamy Real Estates Limited at Survey Numbers R.S. No. 1693/1, Block No. 35, Mylapore Village, Mylapore - Triplicane Taluk, Chennai District, Tamil Nadu.	6854	The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition: 1. The EMP cost of Rs. 187 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019

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under Environment (Protection) Act, 1986.

3. The proponent shall furnish the permission/ NOC of water supply from the CMWSSB before obtaining CTO from TNPCB.
4. The Project Proponent has to provide rain water harvesting collection tank to the capacity of 15 Nos with 60 m³ in order to recover and reuse the rain water during normal rains as reported.
5. The Project proponent has to spent the CER fund of Rs.62 Lakhs (2% of the project cost) should be spent through competent Authority for the following activities before obtaining CTO from TNPCB.
 - a) Infrastructure for Government corporation higher secondary school, Mylapore – Rs. 20 Lakhs
 - b) Infrastructure for Corporation Primary School, Chennai – Rs. 10 Lakhs
 - c) Infrastructure for Government Middle School, Chennai – Rs. 10 Lakhs

in addition to that the CER amount of Rs. 22 Lakhs shall be paid in the form of DD favoring Environmental Management Authority of Tamil Nadu" (EMAT) and the said amount shall be


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			<p>utilized for the de-silting and beautification of water bodies in and around the project site before applying for CTO from TNPCB.</p> <p>6. Environment Clearances is subject to the outcome of the Hon'ble High Court in the W.P.(C) 12517/2018 & CM APPL. 48579/2018 and W.P.(C) 12570/2018 & CM Appl. 48897/2018.</p> <p>7. The proponent shall obtain the necessary permission or NOC from the competent authority for the utilization of excess treated sewage of 45KLD for CMWSSB sewer line before obtaining CTE from TNPCB.</p>
6.	<p>To consider the proposal for the grant of Environmental Clearance for the Black Granite quarry over an extent of 2.35.5Ha in S.F.Nos. 86/6D, 86/11, 86/12, 150/3A, 151/3, 151/4 & 152/1 in Malligaipattu Village and S.F.No.221/4 in Kangayanur village in Villupuram Taluk, Villupuram District, Tamil Nadu by Thiru.A.K.A. Majeed.</p>	6862	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the Director of Geology and Mining, vide Rc.No. 470/MM5/2019 dated: 02.03.2019 should be strictly followed. 2. CER activities should be carried out for development of Library, sports facilities, laboratory facilities, providing toilet Facility and providing drinking water to Government middle school, Malligaipattu Government School for the amount of Rs. 4.0 Lakhs (2% of the Cost of Project) as committed during SEAC meeting as per Office

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		<p>Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB.</p> <p>3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
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7.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry for over an extent of 2.54.5ha in S.F.Nos. 25/3, 25/4, 25/6, 25/7B, 25/18 & 25/19 at Painginar Village, Cheyyar Taluk, Tiruvannamalai District, Tamil Nadu by Thiru.I.Prakash.	6909	The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition: <ol style="list-style-type: none">1. All the condition imposed by the District collector, Tiruvannamalai District vide Rc.No. 118/Kanimam/2018 dated: 28/05/2019 should be strictly followed.2. CER activities should be carried out for development of Library, sports facilities, providing toilet Facility and providing drinking water to Government school Painginar Village for the amount of Rs. 1.01 Lakhs (2% of the Cost of Project) as committed during SEAC meeting as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB.3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016,
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			<p>M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
<p>8.</p>	<p>To consider the proposal for the grant of Environmental Clearance for the proposed construction of EWS Residential building and a Commercial building by M/s. Vijay Raja Homes Private Limited at S.No.64/1A1, 2A, 2B, 7C, 8A1, 8A2, 8B, & 72/1B of Korattur Village, Poonamallee Taluk, Thiruvallur District, Tamil Nadu.</p>	<p>6930</p>	<p>The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. The EMP cost of Rs. 280.7 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019


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		<p>under Environment (Protection) Act, 1986.</p> <p>3. Necessary permission shall be obtained from competent authority for the utilization of the treated sewage for avenue plantation and OSR development shall be submitted to TNPCB before applying for CTO.</p> <p>4. As committed by the proponent, the CER fund of Rs.243.375 Lakhs should be spent for de-silting, bund strengthening, Restoration and beautification of sitter Thangal lake for the following activities :</p> <p>(i). De-silting of sitter Thangal lake – Rs.44 lakhs (Capital cost), Rs. 2.8 lakhs (recurring cost)</p> <p>(ii). Bund Strengthening of sitter Thangal lake – Rs.95.5 lakhs (Capital cost), Rs. 3.5 lakhs (recurring cost)</p> <p>(iii). Beautification & Maintenance of sitter Thangal lake – Rs.48.5 lakhs (Capital cost), Rs. 6 lakhs (recurring cost)</p> <p>(iv). Tree plantation along the bund of sitter Thangal lake – Rs.39 lakhs (Capital cost), Rs. 4.1 lakhs (recurring cost).</p> <p>The above said CER amount of Rs. 243.375 Lakhs amount shall be paid in</p>
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			the form of DD favoring Environmental Management Authority of Tamil Nadu" (EMAT) before applying for CTO from TNPCB.
9.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry over an extent of 3.94.0 ha in S.F.Nos. 5/1, 5/2, 5/3, 5/4, 5/5, 5/6 & 5/7, at Endur Village, Marakkanam Taluk, Viluppuram District, Tamil Nadu by Thiru.R.Vignesh.	6944	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Villupuram District vide Rc.No.B/G&M/32/2019, Dated: 07.06.2019 should be strictly followed. 2. The amount of Rs. 1.11 Lakhs shall be spent for CER activities to be carried out for providing Developing Solar light facilities for Government middle School & Ground maintance endur village as committed as per Office Memorandum of MoEF& CC dated 01.05.2018 the above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017)

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			<p>and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
10.	Note to consider the grant of Terms of Reference for the proposed polymer industries park by M/s. Tamil Nadu Polymer Industries Park Limited at S.No.143, 187, 2053B (P), Voyalur & Puzhidivakkam Village, Ponneri Taluk, Thiruvallur District, Tamil Nadu.	6957	The Authority decided to issue Terms of Reference subject to standard Terms of Reference guidelines issued by MoEF & CC conditions.
11.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel Quarry lease over an extent of 2.31.0Ha in S.F.Nos. 132/4, 132/5, 132/6, 132/7, 132/8,	6969	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <p>1. All the condition imposed by the District collector, Virudhunagar District vide Roc.No. KV1/488/2018-Minerals dated:</p>

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<p>132/10, 133/9A & 133/9B at Pullalakottai Village, Virudhunagar Taluk, Virudhunagar District, Tamil Nadu by Thiru. N Krishnasamy.</p>	<p>10/12/2018 should be strictly followed.</p> <p>2. CER activities should be carried out for development of Sports facilities and providing Toilet, water filter facilities to Govt School in Pullakottai Village for an amount of Rs. 1.71Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.</p> <p>3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply</p>
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			with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
12.	To consider the proposal for the grant of Environmental Clearance for the Rough Stone and Gravel Quarry lease over an extent of 1.08.0 Ha at S.F.Nos. 71/12A, 72/6B & 72/7 at Johilpatti Village, Kariapatti Taluk, Virudhunagar District, Tamil Nadu by Tmt. K. Veerammal.	6986	The Authority was decided to defer the proposal for submit the Earlier Environmental Clearance for Consent to operate from the TNPCB.
13.	To consider the proposal for the grant of Environmental Clearance for the Rough Stone Quarry over an Extent of 1.50 Ha in S.F.Nos.146 (Part II B) at Mallapuram Village, Sankarapuram Taluk, Villupuram District by Thiru.R.Ramesh Kumar.	7042	The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition: <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Villuppuram District vide NA.KA.KV. Kanimam/2022/ 2010, dated 02.06.2014 should be strictly followed. 2. CER activities should be carried out for support to Mallapuram Primary School support to Pudupet Primary Health Centre OHT for Mallapuram Village for an amount of Rs. 0.57 Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum

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of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.

3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)
4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.


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14.	To consider the proposal for the grant of Environmental Clearance for the Savudu Quarry over an extent of 3.30.5Ha in S.F.No.277 at 84, Nappathur Village of Sirkali Taluk, Nagapattinam District, Tamil Nadu by Thiru. S. Krishnan.	7134	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. Quarrying permission is granted only for the quarrying of Savudu. 2. All the conditions imposed by the District collector, Nagapattinam vide RC. No.117/Mines/2018 Dated: 03.09.2018. 3. CER activities should be carried out for developing the Library facilities /Drinking water facilities in Nappathur Govt. Higher Secondary school for an amount of Rs. 0.30 Lakhs (2 % of the project cost) as committed by the proponent as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 4. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520
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			<p>of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).</p> <p>5. The EMP Cost shall be deposited in a nationalized bank by opening separate account head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>6. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC 2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
15.	To consider the proposal for the grant of Environmental Clearance for the Rough stone quarry over an extent of 2.02.5ha in S.F.No. 78/4 at Valikandapuram Village, Veppanthattai Taluk, Perambalur District, Tamil Nadu by Thiru. V.Selvam.	7156	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District collector, Perambalur District vide RC. No.62/Mines/2019 Dated: 29.08.2019 should be strictly followed. 2. CER activities should be carried out for developing the Gardening Maintenance in Valikandapuram Govt. School the nearby Thachakadu, Government School for an amount of Rs. 0.733 (2 % of the project cost) as committed by the proponent as per Office Memorandum

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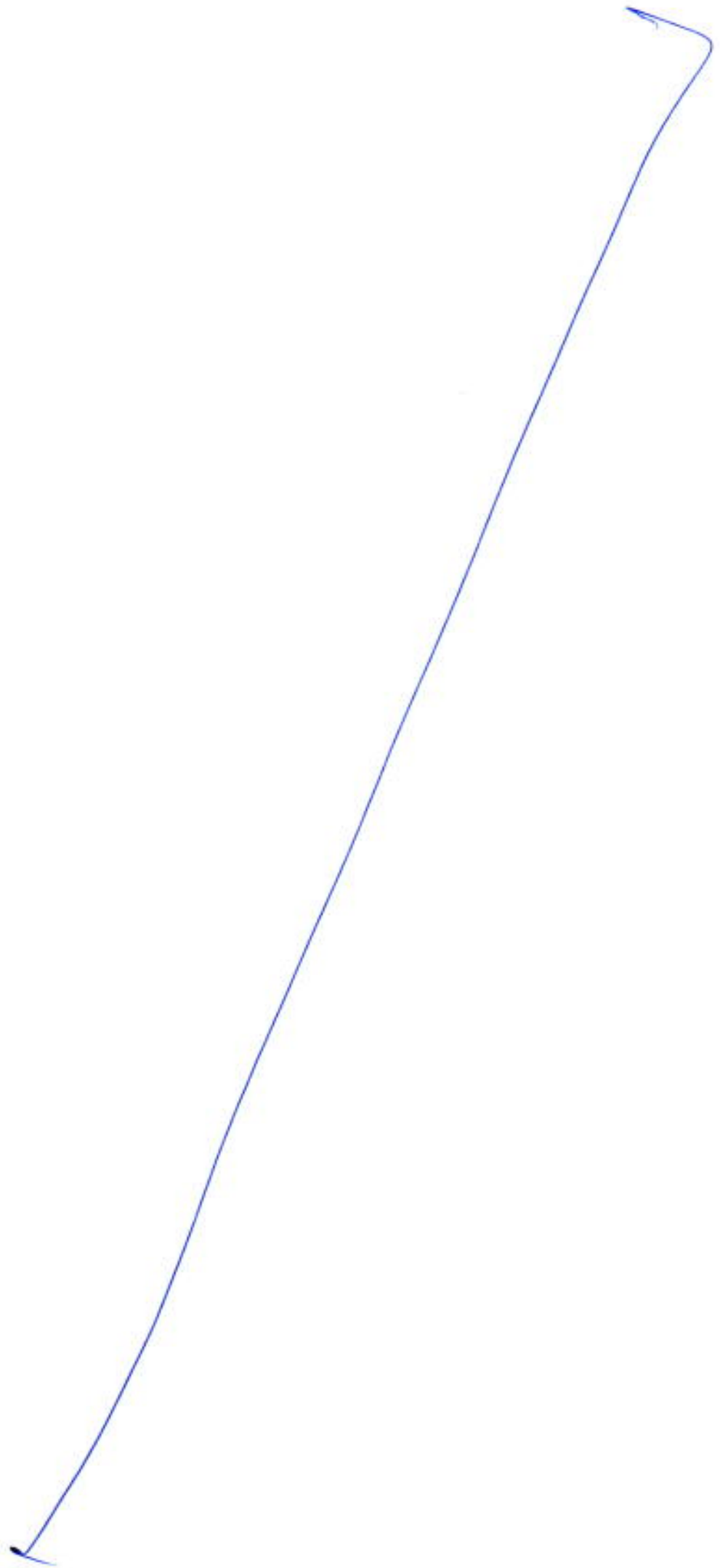
CHAIRMAN
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		<p>of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.</p> <p>3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017)</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
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सत्यमेव जयते

Dr. JAYANTHI. M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.6957/SEAC/TOR- 654/2019 Dated: 31.10.2019

To

M/s. Tamil Nadu Polymer Industries Park Ltd
19/A, Rukmani Lakshmiipathy Road
Egmore
Chennai – 600 008.



सत्यमेव जयते

Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference (ToR) for the proposed polymer industries park by M/s. Tamil Nadu Polymer Industries Park Limited at S.No.143, 187, 2053B(P), Voyalur & Puzhdivakkam Village, Ponneri Taluk, Thiruvallur District under Sl. No 8 (b) of the Schedule – Township and Area development Projects. – ToR Issued - preparation of EIA report –Regarding.

- Ref:
1. Your application submitted Terms of Reference dated: 22.07.2019
 2. Minutes of the 133rd SEAC Meeting held on 24.08.2019
 3. Minutes of the 358th SEIAA Meeting held on 31.10.2019

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.



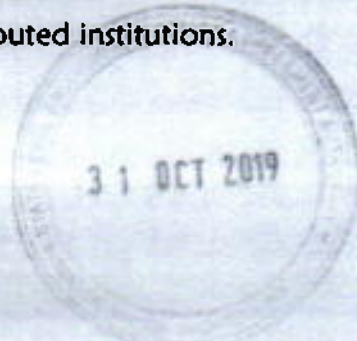
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31/10/19

The proponent, M/s. M/s. Tamil Nadu Polymer Industries Park Limited, submitted application for ToR on 22.07.2019, in Form-I. Pre- Feasibility report for the proposed polymer industries park at S.No.143, 187, 2053 B(P), Voyalur & Puzhdivakkam Village, Ponneri Taluk, Thiruvallur District.

The project proposal was placed in the 133rd SEAC meeting held on 24.08.2019 after detail deliberations, the SEAC decided to recommend the proposal for grant of Terms of References (ToR) to SEIAA subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The project proponent shall furnish undertaking that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of One time use on and throwaway plastics.
2. The project proponent shall furnish proposed manufacturing processes in the project site.
3. The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.
4. The project proponent must submit land ownership document for the proposed project (98.66 Ha) along with the EIA report.
5. The project proponent must submit permissible land use classification certificate obtained from competent authority for the proposed project (98.66 Ha) along with the EIA report.
6. The proponent should furnish the layout plan showing the green belt area with dimensions & GPS (Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.
7. Storm water management study shall be carried out engaging the services of reputed institutions.
8. Sufficient soil and moisture conservation along contours should be carried out.
9. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.



10. It was noted that the proposed project site may fall under the CRZ area. Hence, the project proponent has to obtained CRZ clearance as per the CRZ notification 2011 for the said proposed project from the competent authority.
11. The proponent shall furnish the permission/ NOC of water supply from the TWAD board.
12. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018.

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR TOWNSHIP/ AREA DEVELOPMENT PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

1. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
2. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
3. Examine baseline environmental quality along with projected incremental load due to the project.
4. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
5. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project
6. Submit the details of the trees to be felled for the project.
7. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
8. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
9. Ground water classification as per the Central Ground Water Authority.



10. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
11. Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
12. Examine soil characteristics and depth of ground water table for rainwater harvesting.
13. Examine details of solid waste generation treatment and its disposal.
14. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
15. DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
16. Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
17. A detailed traffic and transportation study should be made for existing and projected passenger and cargo.
18. Examine the details of transport of materials for construction which should include source and availability.
19. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
20. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
21. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.





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- 1) Project name and location (Village, District, State, Industrial Estate (if applicable).
- 2) Products and capacities. If expansion proposal then existing products with capacities and reference to earlier EC.
- 3) Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- 4) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 5) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 6) Capital cost of the project, estimated time of completion.
- 7) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest , eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 8) Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- 9) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- 10) Likely impact of the project on-air, water, land, flora-fauna and nearby

In addition to the above, the following shall be furnished:-
The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

22. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
23. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model TOR available on Ministry website "<http://moef.nic.in/Manual/Townships>".

- population
- 11) Emergency preparedness plan in case of natural or in plant emergencies
 - 12) Issues raised during public hearing (if applicable) and response given
 - 13) CER plan with proposed expenditure.
 - 14) Occupational Health Measures
 - 15) Post project monitoring plan

Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 28th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
 - After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for



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obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

- The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
- The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.

The receipt of this letter may be acknowledged.



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31/10/19

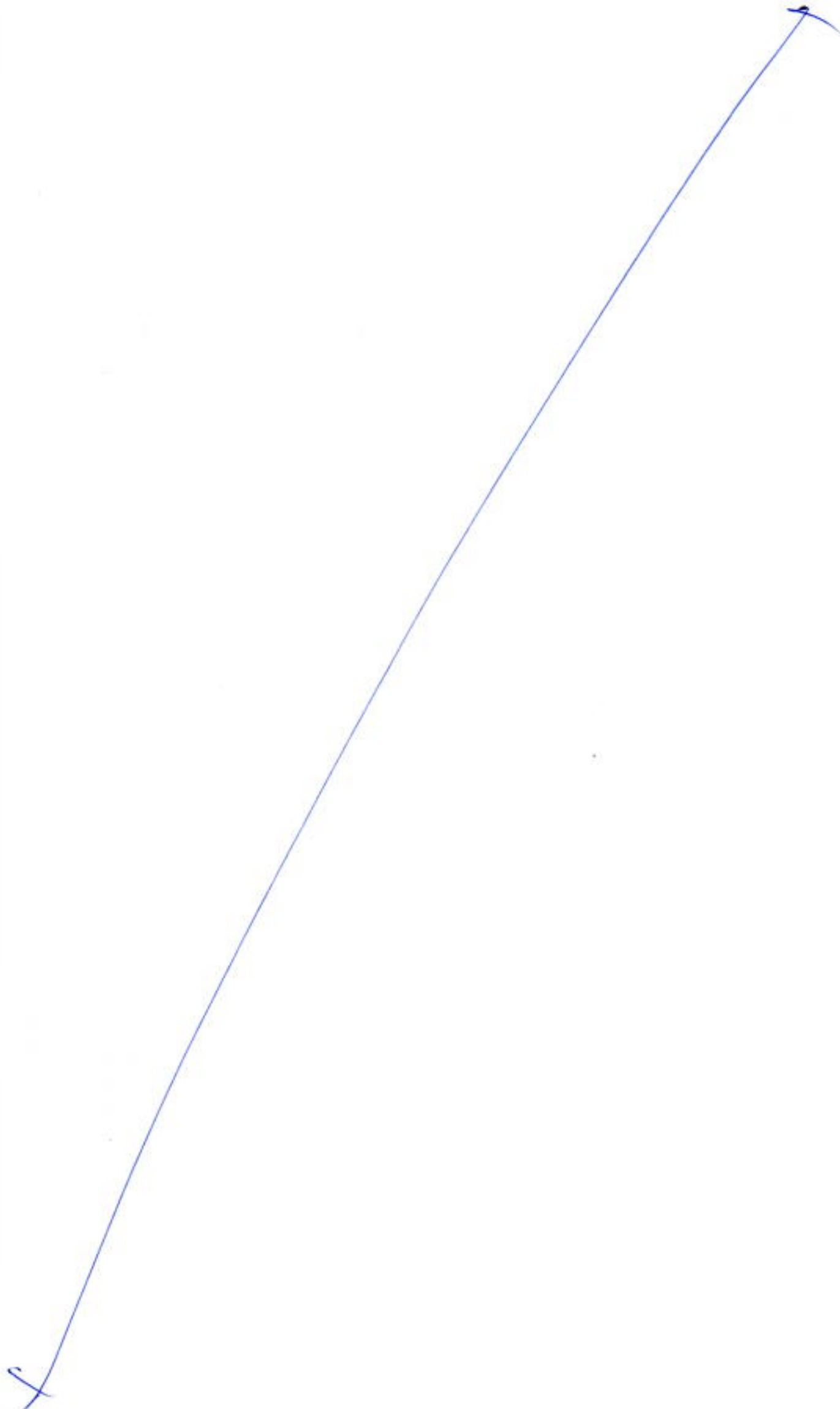
Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC, Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. Stock File.



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STATE EXPERT APPRAISAL COMMITTEE – TAMIL NADU

Minutes of the 139th Meeting of the State Expert Appraisal Committee (SEAC) held on 23rd November 2019 for Appraisal of Building and Construction Projects, Townships and Area Development projects & Mining projects at Conference Hall, 2nd floor (down), Panagal Maligai, Saidapet, Chennai.

Agenda no: 139 – 02- 01

(File No: 7225/2019)

**Proposed Construction of Industrial Sheds by M/s. Bagur Logistics Park Private Limited at S. No. 4/5, 4/6, 4/7B, 6/8, 6/4B2B, 7/2B1A, 9/1, 9/2A, 14/1, 14/2A, 14/2B, 14/3, 14/5, 14/6A, 14/6B, 14/7, 15/1, 15/2, 15/3, 16/1, 16/2, 16/3, 17/4, 17/5, 21/1, 21/2, 21/3, 21/4, 21/1, 26/3 & 26/4 of Mettupanthanapalli Village, Soolagiri Taluk, Krishnagiri District, TamilNadu. – For Environmental Clearance.
(SIA/TN/MIS/122562/2019)**

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. The proposed project is a construction of an Industrial shed and the Prospective Tenants are Warehouses, Godowns, Industrial Goods Storage, Data Centres and FMCG Packaging.
2. The total land area of project is 2,33,332.4 Sq.m with total built up area is 1,20,587 Sq.m.
3. The project is located at 12°37'29.18" N Latitude and 78° 4'53.20" E Latitude.
4. The project comprises 11 nos. of sheds. Block A (G + Mezz floors), Block B (G + Mezz floors), Block C (G + Mezz floors), Block D (G + Mezz floors), Block E (G + Mezz floors), Block F (G + Mezz floors), Block H (G + Mezz floors), Block J (G + Mezz floors) , Block G1 (Ground Floor), Block G2 (Ground Floor) & Block Gala G3 (Ground Floor)


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5. The daily fresh water requirement is 219 kLD for domestic purpose (23 kLD) and greenbelt development (196 kLD) will be sourced through Local Body/Private tankers. The waste water of 67 kLD generated is treated through 80 kLD capacity STP Plant (Moving Bed Bio Reactor - MBBR) resulting in 67 kLD of treated sewage in which 47 kLD is used for flushing, 20 kLD for Greenbelt development.
6. An area of 61,828 Sq.m is earmarked as greenbelt development of 2,916 nos. of native tree species .
7. There are 136 number of car parks & 473 number of truck parks proposed in the parking area of 19,438 sq.m.
8. Power requirement is reported to be 4,900 kVA which will be sourced from TNEB grid .Back-up power supply is through 1 no. of 500 kVA with a stack height of 8.5 m above the ground level.
9. The runoff from the project site harvested through an underground storage sump of 23 kL capacity. 50 Nos. of recharge pits are proposed in the storm water drain which runs all along the periphery of the site.
10. Total Solid waste estimated to be generated is 952 kg/day in which 567 kg/day is Biodegradable waste, which will be treated in organic waste convertor (OWC) within the project site and then used as manure for gardening purpose within project site. The Non Biodegradable waste of 378 kg/day will be sent to recyclers. The STP Sludge of 7 kg/day will be dried and used as manure for green belt development.

The SEAC noted the following:

1. The Proponent M/s. Bagur Logistics Park Private Limited has applied for Environment Clearance "Building and Construction Projects" at S. No. 4/5, 4/6, 4/7B, 6/8, 6/4B2B, 7/2B1A, 9/1, 9/2A, 14/1, 14/2A, 14/2B, 14/3, 14/5, 14/6A, 14/6B, 14/7, 15/1, 15/2, 15/3, 16/1, 16/2, 16/3, 17/4, 17/5, 21/1, 21/2, 21/3, 21/4, 21/11, 26/3 & 26/4 of Mettupanthanapalli Village, Soolagiri Taluk, Krishnagiri District, Tamil Nadu.


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2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC directed the proponent to furnish the following details.

1. The proposal for CER shall be furnished as per the office memorandum of MoEF&CC dated 01.05.2018 after working out the cost of project as per PWD guidelines.
2. The layout plan furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for DTCP approval.
3. The proponent shall furnish the A Register and clarify on the village road previously existing.
4. The proponent shall furnish AAQ details and present and future traffic studies.

The SEAC directed the proponent to furnish the above said details and on receipt of aforesaid details, SEAC would further deliberate on this project and decide the further course of action.


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Agenda no: 139 – 02- 02

(File No. 7056 /2019)

Proposed Grey Granite quarry lease over an extent of 1.72.0Ha in S.F.No: 418/3, 4, 5, 6, 7, 8, 9, 12, 13, 421/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 12A, 12B Baleguli - 2 Village, Krishnagiri Taluk, Krishnagiri District, Tamil Nadu by Thiru. C. R. Tamilvanan– For Environmental Clearance.

(SIA/TN/MIN/40940/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The quarry lease was applied in the name of Thiru.C.R.Tamilvanan, Krishnagiri. Precise Area Communication was issued by the District Collector, Krishnagiri, vide Rc.No.153/MME.2/2019, Dated: 25.02.2019 for a period of 5 years. It is a fresh lease for Grey Granite quarry over an Extent of 1.72.0 Ha in S.F.No.418/3,4,5,6,7,8,9, 12,13,421/1,2,3,4A,4B,5, 6,7,8,12A,12B at Baleguli 2 Village, Krishnagiri Taluk, Krishnagiri District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Deputy Director, Department of Geology and Mining, Krishnagiri District vide Rc.No.9625/MM5/2018, Dated: 09.05.2019.

3. As per the Department of Geology and Mining, Krishnagiri District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Grey Granite should not exceed 30.572m³.

- a. For First year - 6,120m³ of Grey Granite
b. For Second year - 5,712m³ of Grey Granite


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2. The project/activity is covered under Category "B" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC directed the proponent to furnish the following details.

1. The proposal for CER shall be furnished as per the office memorandum of MoEF&CC dated 01.05.2018 after working out the cost of project as per PWD guidelines.
2. The layout plan furnished for the greenbelt area earmarked with GPS coordinates by the project proponent on the periphery of the site and the same shall be submitted for DTCP approval.
3. The proponent shall furnish the A Register and clarify on the village road previously existing.
4. The proponent shall furnish AAQ details and present and future traffic studies.

The SEAC directed the proponent to furnish the above said details and on receipt of aforesaid details, SEAC would further deliberate on this project and decide the further course of action.


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Agenda no: 139 – 02- 02

(File No. 7056 /2019)

Proposed Grey Granite quarry lease over an extent of 1.72.0Ha in S.F.No: 418/3, 4, 5, 6, 7, 8, 9, 12, 13, 421/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 12A, 12B Baleguli - 2 Village, Krishnagiri Taluk, Krishnagiri District, Tamil Nadu by Thiru. C. R. Tamilvanan– For Environmental Clearance.

(SIA/TN/MIN/40940/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The quarry lease was applied in the name of Thiru.C.R.Tamilvanan, Krishnagiri, Precise Area Communication was issued by the District Collector, Krishnagiri, vide Rc.No.153/MME.2/2019. Dated: 25.02.2019 for a period of 5 years. It is a fresh lease for Grey Granite quarry over an Extent of 1.72.0 Ha in S.F.No.418/3,4,5,6,7,8,9, 12,13,421/1,2,3,4A,4B,5, 6,7,8,12A,12B at Baleguli 2 Village, Krishnagiri Taluk, Krishnagiri District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Deputy Director, Department of Geology and Mining, Krishnagiri District vide Rc.No.9625/MM5/2018. Dated: 09.05.2019.

3. As per the Department of Geology and Mining, Krishnagiri District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Grey Granite should not exceed 30,572m³.

- a. For First year - 6,120m³ of Grey Granite
- b. For Second year - 5,712m³ of Grey Granite


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- c. For Third year - 6,032m³ of Grey Granite
d. For Fourth year - 6,028m³ of Grey Granite
e. For Fifth year - 6,680m³ of Grey Granite
4. The quarry operation is proposed upto a depth of 27m (2m Top soil + 5m Weathered Rock + 20m Grey Granite) Below Ground Level
 5. The quarry operation involves manual jack hammer drilling, mild explosive blasting, Diamond wire cutting and dressing the splitted blocks.
 6. Grey Granite is to be transported by using Tippers of 2 Nos. (20 T Capacity).
 7. The project is locate at 12°24'54.73"N to 12°25'01.47"N Latitude and 78°17'22.32"E to 78°17'27.06"E Longitude.
 8. The total Manpower requirement is 29 Nos.
 9. Total cost of the projects is Rs. 2.28 crores and EMP cost about Rs. 7 lakhs.
 10. The Water table is found to be at the depth of 55m in summer and 50m in rainy season.
 11. Lease area applied is not covered under HACA region.
 12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
 14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.


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16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.

17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Baleguli 2 Village, Krishnagiri Taluk, Krishnagiri District dated 05/07/2019.

18. Letter obtained from the Deputy Director, Department of Geology and Mining, Krishnagiri vide Letter RC. No. 565/2016/ Mines, dated 25.06.2019 informed that the details of the existing and abandoned quarries within 500m radius from the proposed Grey Granite quarry as follows.

1) Existing other quarries:

S. No.	Name of the lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Lease period	Remarks
1.	Tvl.Pluto-D Granite,15-C, Nethaji Bye Pass Road, Dharmapuri	Baleguli 2 Village, Krishnagiri Taluk	411/1, 420/1, 425/1 (Part)	1.82.0	03.08.1995 to 02.08.2005	Lease Expiry (Erwhile Rule 39)

2) Proposed Area:

S. No.	Name of the applicant	Village & Taluk	S. F. No.	Extent	Remarks
1.	M/s. C.R.T. Granite Park, No-5/157, Street, Marys Teachers Colony, N.G.O Colony Post, Dindigul 624005.	Baleguli 2 Village, Krishnagiri Taluk	418/3,4,5,6,7,8,9,12, 13,421/1,2,3,4A, 4B,5,6,7,8,12A,12B	1.72.0	Applied area


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3) Lease Expired:

S. No.	Name of the Lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Lease period	Remarks
..... NIL						

The Total extent of the Existing / Proposed quarries are about $(1.82.0 + 1.72.0) = 3.54.0\text{Ha}$

The SEAC noted the following:

1. The Proponent, Thiru.C.R.Tamilvanan has applied for Environment Clearance for the Grey Granite quarry over an extent of 1.72.0 Ha S.F.No: 418/3, 4, 5, 6, 7, 8, 9, 12, 13, 421/1, 2, 3, 4A, 4B, 5, 6, 7, 8, 12A, 12B Baleguli - 2 Village, Krishnagiri Taluk, Krishnagiri District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

After the detailed presentation, the SEAC directed the proponent to furnish the following details

1. Ground water quality study carried out on the wells located in the surrounding area within 2km.
2. AAQ, Fugitive emission modelling and Noise studies (both day & night) carried out.

On receipt of the aforesaid details, SEAC decided to make an on - the - spot inspection to assess the present status of the site by the sub-committee constituted by the SEAC. Based on the inspection report, SEAC would further deliberate on this project and decide the further course of action.


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Agenda no: 139 – 02- 03

(File No. 7072 /2019)

Proposed Rough stone and Gravel quarry lease over an extent of 3.24.0Ha in S.F.No: 263/2 (P), Sircar Kathankanni Village, Uthukuli Taluk, Tiruppur District, Tamil Nadu by Thiru. K. Palanisamy– For Environmental Clearance.
(SIA/TN/MIN/40899/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The quarry lease was applied in the name of Thiru. K. Palanisamy, Precise Area Communication was issued by the District Collector, Tiruppur vide Rc.No. 628/Mines/2018, 04.07.2019 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry over an extent of 3.24.0Ha in S.F.No: 263/2 (P), Sircar Kathankanni Village, Uthukuli Taluk, Tiruppur District, Tamil Nadu.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Tiruppur District vide Rc.No.628/Mines/2018, dated 01.08.2019.

3. As per the Department of Geology and Mining, Tiruppur District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 2,70,165m³ and Gravel should not exceed 16,047m³

- a. For First year - 53,395m³ of Rough stone and 4,374m³ of Gravel
- b. For Second year - 54,300m³ of Rough stone and 3,159m³ of Gravel
- c. For Third year - 54,180m³ of Rough stone and 8,514m³ of Gravel


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- d. For Fourth year - 54,055m³ of Rough stone
e. For Fifth year - 54,235m³ of Rough stone
4. The quarry operation is proposed up to a depth of 28m (3m Gravel + 25m Rough stone) below ground level.
 5. The quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width.
 6. Rough stones are to be transported by Tippers of 3 Nos. (20 T Capacity).
 7. The project is located at 11°07'20.64"N to 11°07'25.42"N latitude and 77°30'03.76"E to 77°30'14.36"E Longitude.
 8. The total Manpower requirement is 30Nos.
 9. Total cost of the projects is Rs. 55.48lakhs and EMP cost about Rs. 3.80lakhs
 10. The Water table is found to be at the depth of 50m in summer season and 45m in rainy season.
 11. Lease applied area is not covered under HACA region.
 12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
 14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
 16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
 17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, SircarKathankanni Village, UthukuliTaluk, Tiruppur District dated 30.07.2019.
 18. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruppur vide Letter ROC. No. 628/Mines/2018, dated 22.11.2019 informed that


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the following quarries are situated within a radial distance of 500 meters from the applied fields.


The SEAC noted the following:

1. The Proponent, Thiru. K. Palanisamy has applied for Environment Clearance for the Rough stone and Gravel quarry lease over an extent of 3.24.0Ha in S.F.No: 263/2 (P), SircarKathankanni Village, Uthukuli Taluk, Tiruppur District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

After the detailed presentation, the SEAC directed the proponent to furnish the following details

1. Photographs of fencing arrangement provided along the boundary of the site.
2. It was noted that documents furnished by the proponent mining activity was already been carried out in the mine lease area. It is directed to furnish the following details from AD, mines
 - a) What was the period of the operation and stoppage of the earlier mines?
 - b) Quantity of minerals mined out.
 - c) Depth of mining
 - d) Name of the person(s) already mined in that leases area.
 - e) Copies of EC and CTO already obtained if any and its compliance
3. The proponent shall furnish proposed safety measures which should include measures proposed along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.

On receipt of the aforesaid details, SEAC would further deliberate on this project and decide the further course of action.


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Agenda no: 139 – 02- 04

(File No. 7205 /2019)

Expansion of Multi Specialty Hospital and Research Campus by M/s. SANCO Foundation at T.S. No. 27, 28, 29, 30, 31, 39, 40, 72/1B2, 72/1B3B, 18, 23/2A, 24/1, 24/2, 25 & 26, North Vellore No. 9, Ward No.1, Block No. 2 & 3, North Vellore Town, Vellore North Taluk, Vellore District in the state of Tamil Nadu – For Environmental Clearance.

(SIA/TN/MIS/121440/2019)

The proposal was place In the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as prescribed by the proponent are as follows:

1. Environmental Clearance (EC) has been obtained from SEIAA,TN (Letter No. SEIAA/TN/F.6724/EC/8(a)/654/2019 dt: 11.07.2019) for Construction of Multi Specialty Hospital & Research Institute Building comprises of Basement I + Basement II + Ground floor to Eleven floors
2. SANCO Foundation has acquired additional land (12,807 Sq.m) adjoining the project site and proposes to construct an additional block (comprising of one level Basement + Ground Floor) in the additional land acquired.
3. The project is located at

1	12° 56' 12.48" N	79° 8' 29.29" E
2	12° 56' 0.44" N	79° 8' 29.50" E
3	12° 56' 0.64" N	79° 8' 30.32" E
4	12° 56' 12.56" N	79° 8' 31.71" E

4. The land area of the project is 24,430 Sq.m and the built-up area is 51,900 Sq.m


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5. The project comprises of Block 1- Basement II + Basement I + Ground Floor to Eleven Floor and Block 2- Basement I + Ground Floor.
6. The total number of beds is 392 Nos..The expected number of occupancy in the project is 2,094 nos.
7. The daily fresh water requirement is 338 kLD for domestic purpose (206 kLD), Pathology & Laundry (22 kLD) and HVAC (110 kLD) will be sourced through local body (Vellore Corporation). 22 kLD of effluent will be treated in ETP with 22 kLD capacity. The treated effluent will be sent to STP. 298 kLD of waste water (Sewage + Effluent) is generated which is treated through STP (MBBR Technology) with 325 kLD capacity resulting in 298 kLD of treated water in which 80 kLD is used for flushing, 13 kLD for Greenbelt development and 136 kLD for HVAC.
8. 3,665 Sq.m is earmarked as greenbelt area with 310 nos. of native species.
9. 568 number of car parks & 616 number of two wheeler parks – 8,209 Sq.m of area allotted.
10. 7,500 kVA of power is required which is sourced from TNEB grid .Back-up power supply is through 4 no. of 1,500 kVA DG Sets with a stack height of 6m above the ground level.
11. The runoff from the project site harvested through collection sump of 200kL.
12. Total waste estimated to be generated is 958 kg/day in which 558 kg/day is Biodegradable waste, which will be treated in organic waste convertor (OWC) within the project site mixed with 30 kg/day STP sludge and then used as manure for gardening purpose within project site and 370 kg/day is Non Biodegradable waste will be sold to recyclers. The 944 kg/day of bio medical waste will be handed over to TNPCB authorized recyclers.


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The SEAC noted the following:

1. Environmental Clearance (EC) has already been issued from SEIAA.TN (Letter No. SEIAA/TN/F.6724/EC/B(a)/654/2019 dt: 11.07.2019) for Construction of Multi Speciality Hospital & Research Institute Building comprises of Basement I + Basement II + Ground floor to Eleven floors
2. Expansion of Multi Expansion of Multi Specialty Hospital and Research Campus by M/s. SANCO Foundation at T.S. No. 27, 28, 29, 30, 31, 39, 40, 72/1B2, 72/1B3B, 18, 23/2A, 24/1, 24/2, 25 & 26, North Vellore No. 9, Ward No.1, Block No. 2 & 3, North Vellore Town, Vellore North Taluk, Vellore District. The details of EC obtained and proposed expansion of the project as as follows:

S. No.	Project Details	EC Obtained		EC Expansion Proposal (After Expansion)	
		Block 1	2B + G+11 Floors	Block 1	2B+ G+11 Floors
1.	Plot Area	11,623 Sq.m		24,430 Sq.m	
2.	Total Built-up area	47,591 Sq.m		51,900 Sq.m	
3.	Block Details	Block 1	2B + G+11 Floors	Block 2	B+G Floor
4.	No. of beds	387 Nos.		392 Nos.	
5.	Total Fresh Water Requirement	317 KLD		338 KLD	
6.	Sewage Generation	293 KLD		298 KLD	
7.	STP Capacity	300 KLD		325 KLD	
8.	Effluent Generation	21 KLD		22 KLD	
9.	ETP Capacity	21 KLD		22 KLD	
10.	Total solid waste	914 Kg/day		928 Kg/day	
11.	Bio Medical Waste	935 Kg/day		944 Kg/day	
12.	DG Sets	1500 KVA (3 Nos.)		1500 KVA (4 Nos.)	
13.	Total Project Cost	Rs. 177 Crores		Rs. 213 Crores	


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3. The project/activity is covered under category "B" of item 8(a) "Building and Construction projects" of the Schedule to the EIA Notification, 2006.

The project proponent gave presentation about the proposal, based on the presentation made by the proponent and the documents furnished. the SEAC decided to ~~recommend~~^{deter} the proposal for ~~grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions~~ following reasons I

It was noticed by the SEAC that the previous EC was only issued on 11.7.2019 and it is not clearly notified why expansion within 4 months. Also, it is not clear how far the construction of the hospital as per the previous EC was over and the specific condition that were stipulated in the earlier EC namely construction of culverts, storm water management plans, ~~culverts, storm water management plans~~ action taken for green belt development need to be permitted / presented along with the new proposal and hence it was decided that the proponent may make a re-presentation of the project.

Agenda no: 139 – 02- 05

(File No. 7038 /2019)

Proposed Rough stone and Gravel quarry lease over an extent of 0.78.0Ha in S.F.No: 1501/B2(Part), Sengurichi Village, Dindigul Taluk, Dindigul District, Tamil Nadu by M/s. Sree Sirumalai Minerals – For Environmental Clearance.

(SIA/TN/MIN/40801/2019)

The proposal was place in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as prescribed by the proponent are as follows:


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1. Government Order / Lease details:
 - a. The quarry lease was applied in the name of M/s. Sree Sirumalai Minerals. Precise Area Communication was issued by the District Collector, Dindigul vide Rc.No.68/2019 (G&M) Dated: 14.05.2019 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry over an Extent of 0.78.0Ha in S.F.Nos. 15018/2(P) at Sengurichi Village, Dindigul East Taluk, Dindigul District.
2. Mining Plan / Scheme of Mining approved details:
 - a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Dindigul District vide Rc.No.68/2019 (G&M) Dated:20.05.2019.
3. As per the Department of Geology and Mining, Dindigul District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 101880m³.
 - a. For First year - 22914 m³ of Rough stone
 - b. For Second year - 19732 m³ of Rough stone
 - c. For Third year - 16787 m³ of Rough stone
 - d. For Fourth year - 14079 m³ of Rough stone
 - e. For Fifth year - 28368 m³ of Rough stone
4. The quarry operation is proposed upto a depth of 37.5m Rough stone.
5. The quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width.
6. Rough stone are to be transported by Tippers of 1Nos. (10 M. T Capacity).
7. The project is locate at 10°19'53.83"N -10°19'56.72"N latitude and 78°09'47.24"E -78°09'50.08"E Longitude.
8. The total Manpower requirement is 18 Nos.
9. Total cost of the projects is Rs. 33.50 lakhs and EMP cost about Rs. 3.0 lakhs
10. The Water table is found to be at the depth of 55m in summer and 50m in rainy season.


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11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Sengurichi Village, Dindigul East Taluk, Dindigul District dated 21/05/2019.
18. Letter obtained from the Assistant Director, Department of Geology and Mining, Dindigul vide Letter RC. No. 68/2019(G&M) dated 07.08.2019 informed that the details of the existing and abandoned quarries within 500m radius from the proposed Rough Stone & Gravel quarry as follows.

1) Existing other quarries:

S. No.	Name of the lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Remarks
1.	Nil				---

2) Proposed Area:

S. No.	Name of the applicant	Village & Taluk	S. F. No.	Extent	Remarks
1.	M/s.Sree Sirumalai Minerals, M.Selvamani,	Sengurichi	1501B/2(P)	0.78.0	---

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Managing Partner, No.243B,Masilamanipuram, Balakrishnapuram Village, Dindigul.	village, Dindigul East Taluk,Dindigul			
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3) Lease Expired:

S. No.	Name of the Lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Lease period	Remarks
..... NIL						

The Total extent of the Existing / Proposed quarries are 0.78.0ha

The SEAC noted the following:

1. The Proponent, M/s. Sree Sirumalai Minerals has applied for Environment Clearance for the Rough stone and Gravel quarry lease over an extent of 0.78.0Ha in S.F.No: 1501B/2(Part), Sengurichi Village, Dindigul Taluk, Dindigul District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions:

1. Ground water quality monitoring should be conducted once in six months and the report should be submitted to TNPCB.
2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust


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- pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
 4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
 5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
 6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
 7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016.M.A.No.920/2016.M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
 8. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
 9. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine as reported.
 10. The proponent shall comply with the conditions stipulated in the letter No RC No. 7637/MM5/2018 dated 28/12/2018 obtained from Department of Geology and mining.
 11. The proposal for CER shall be furnished as per the office memorandum of MoEF&CC dated 01.05.2018.


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Agenda no: 139 – 02- 06

(File No. 6645 /2019)

Proposed development of a proposes development of a new cornerstone “ DLF IT “ park at Survey No 1/5 &1/9 of Block 7, Tiruvanmiyur Village , Mylapore - Taluk, Chennai - District, and SF No 300/2B 300/2C& 301/3 Kottivakkam, Tamabaram - Taluk, Kanchipuram - District by M/s DLF Info Park Developers (Chennai) Limited - The proposed project have signed an Memorandum of Understanding (MoU) with Govt. of Tamil Nadu for developing an IT park – Terms of Reference.

(SIA/TN/MIS/28068/2018)

The project was apprised in EAC meeting at MOEF and TOR (Terms of Reference) issued by MOEF videTOR Vide Lr. F.No. MOEFCC/ 21-92/2018-IA-III dated 30.11.2018. Baseline studies were conducted from December 2017 – February 2018 and EIA report in compliance with issued TOR has been submitted.

The proposed Development will comprise 8 Blocks each of G + 23 Floors with three Common Basements in a Total Plot area of 107768 Sq.m . Total Built-up Area of the proposed development will be 835650 Sq.m. The site will be developed with lawns, greenbelt, neatly paved driveways, parking facilities, etc. Within the total Plot area. The green belt area will be 16165.2 Sq.m which is 15% of the total plot area; apart from that, an OSR [Open Space Reservation] area of 10776.8 Sq.m @ 10% of the plot area is identified for gifting to the Greater Chennai Corporation for utilizing the same as a park with extensive green belt and open for public.

Water required for construction phase is 67 KLD of which Domestic water- 6 KLD, Construction work- 50 KLD, Miscellaneous- 5 KLD and flushing water requirement- 6 kLD. The Total water requirement during construction phase shall be met through Authorized Tankers.


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The project envisages an overall population of 44372 inclusive of the prospective regular workers and facility supporting staffs & visitors.

Daily freshwater requirement for the project will be 659 KLD in the First Phase and 1152 KLD, thus a total of 1811 KLD, which shall be met through CMWSSB provision and used for domestic purposes and HVAC cooling makeup as well. The sewage generated after treatment 798 KLD out of which 58 KLD will be utilized for green belt, 35 kLD for Green development in OSR and HVAC 705 KLD; Treated Grey water @ 840 kLD [380 KLD for first phase and 460 KLD for second Phase]will be used entirely for flushing requirement. STP shall be based on MBBR technology. The treated waste water quality shall be of superior quality for usage back in HVAC make up and Flushing applications.

Solid waste generation shall be 6.656MT/Day of which 2.662 MT/Day Bio-degradable wastes will be disposed through organic waste converters of adequate capacity and 3.994 MT/Day of Non-Biodegradable recyclable wastes will be handed over to authorized recyclers. Organic sludge generation of 540 Kg/day from STP shall be mixed along with the organic waste generated from OWC and will be blended with suitable bio-enzymes so that the resultant manure is enriched with nutrients. E-waste / Battery Waste as generated by prospective tenants shall be advised to dispose the same after securing due authorization and relevant approvals from TNPCB to authorized vendors wherein as Property Developer DLF shall ensure the periodical renewal of those authorization. Hazardous waste generated from the facility, which is mainly the DG oil to the tune of around 2500 lits / annum, shall be disposed through authorized recyclers as per the provisions of respective rules as prescribed by MoEF&CC / TNPCB.

The power required @ 26359 KW shall be sourced through TANGEDCO. Twenty Nos. of 2000 KVA DG sets are proposed for power back up with exhaust stack routed to the top of the main building through and exhausted at an elevation of 6 mts above the roof


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. The DG sets shall be housed inside a separate room with wall acoustics done to ensure the noise levels are curtailed and in compliance to CPCB/TNPCB norms.

The project proposes INR 113 Lakhs towards environmental management plan during construction phase and INR 1085 Lakhs towards the same for operational phase.

The total cost of the project is about INR 2470 crores. The project proposes a CER budget of INR 517 Lakhs during the first phase operation and INR 717 lakhs will be spent on CER adopting nearby public facilities and other open areas as stipulated by the MoEF& CC vide OM dated : 1st May 2018, in consultation with the District Administration.

The SEAC noted the following:

- a) The Proponent, M/s DLF Info Park Developers (Chennai) Limited has applied for Terms of Reference for the proposed development of a new cornerstone " DLF IT " park at Survey No 1/5 & 1/9 of Block 7, Tiruvanmiyur Village , Mylapore - Taluk, Chennai - District, and SF No 300/2B 300/2C & 301/3 Kottivakkam, Tambaram - Taluk, Kanchipuram - District, Tamilnadu , Tamil Nadu
- b) The project/activity is covered under Category "B" of Item 8(b) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.

After the detailed presentation, the SEAC noted that the MRTS railway line is passing through the project site. Hence the SEAC directed the proponent to obtain NOC from Competent authority (Government/MRTS) for the transit below the MRTS line within the project site. On receipt of the aforesaid details, SEAC would further deliberate on this project and decide the further course of action.


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Agenda no: 139 – 02- 07

(File No. 7081 /2019)

Proposed Rough stone and Gravel quarry lease over an extent of 1.90.0Ha in S.F.No: 444/1, 444/2, Veppilai Village, Kadaiyampatti Taluk, Salem District, Tamil Nadu by Thiru.S.Sivakumar – For Environmental Clearance.

(SIA/TN/MIN/41261/2019)

1. Government Order / Lease details:

- a. The quarry lease was applied in the name of Thiru.S.Sivakumar, Salem, Precise Area Communication was issued by the District Collector, Salem No.Na.Ka.251/2019/Mines/A ,dated: 16.06.2019 for a period of 5 years. It is a fresh lease for Rough Stone and Gravel quarry over an Extent of 1.90.0Ha in S.F.Nos. 444/1 & 444/2 at Veppilai Village, Kadaiyampatti Taluk, Salem District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Deputy Director, Department of Geology and Mining, Salem District vide RoC.No.251/2019/Mines/A, Dated: 09.02.2019.
- b. As per the Department of Geology and Mining, Salem District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 1,74,603m³ and 44,520m³ of Gravel.
- c. For First year - 3,43,364m³ of Rough stone and 21132 m³ of Gravel
- d. For Second year - 38,563m³ of Rough stone and 10,230 m³ of Gravel
- e. For Third year - 52,024m³ of Rough stone and 13,158 m³ of Gravel
- f. For Fourth year - 26,850m³ of Rough stone and 0m³ of Gravel
- g. For Fifth year - 22,425m³ of Rough stone and 0m³ of Gravel

3. The quarry operation is proposed upto a depth of 46m below ground level.

4. The quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and 5.0m width.


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5. Rough stone and Gravel are to be transported by Tipper of 2 Nos. (10 M.Tons Capacity).
6. The project is located at 11057'08.19" N to 11057'16.38" N latitude and 780 08' 27.18" E to 780 08' 35.11"E Longitude.
7. The total Manpower requirement is 15Nos.
8. Total cost of the projects is Rs. 32.90 lakhs and EMP cost about Rs. 3.6lakhs
9. The Water table is found to be at the depth of 62m
10. Lease applied area is not covered under HACA region.
11. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
12. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
13. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
16. No habitation within the radius of the 500m from the lease area as stated in the letter obtained from VAO, Veppilal Village, Kadaiyampatti Taluk, Salem District dated 03/07/2019.
17. Letter obtained from the Deputy Director, Department of Geology and Mining, Salem vide Letter RC. No. 215/2019/ Mines- A. dated 16.07.2019 informed that the details of the existing and abandoned quarries within 500m radius from the proposed Rough Stone quarry as follows:

S. No.	Quarry detail	Village & Taluk	S. F. No.	Extent
1.	Existing Quarry			


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	Nil			
2.	Abandoned Quarry			
	Nil			
3.	Proposed Quarry			
	Thiru.S.Sivakumar Rough stone & Gravel Quarry	Veppilai Village, Kadaiyampatti Taluk	444/1 & 444/2	1.90.0 Ha

The SEAC noted the following:

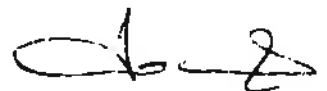
1. The Proponent, Thiru.S.Sivakumar has applied for Environment Clearance for the Rough stone and Gravel quarry lease over an extent of 1.90.0 Ha in S.F.No: 444/1 & 444/2, Veppilai Village, Kadaiyampatti Taluk, Salem District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions:

1. Ground water quality monitoring should be conducted once in six months and the report should be submitted to TNPCB.
2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.

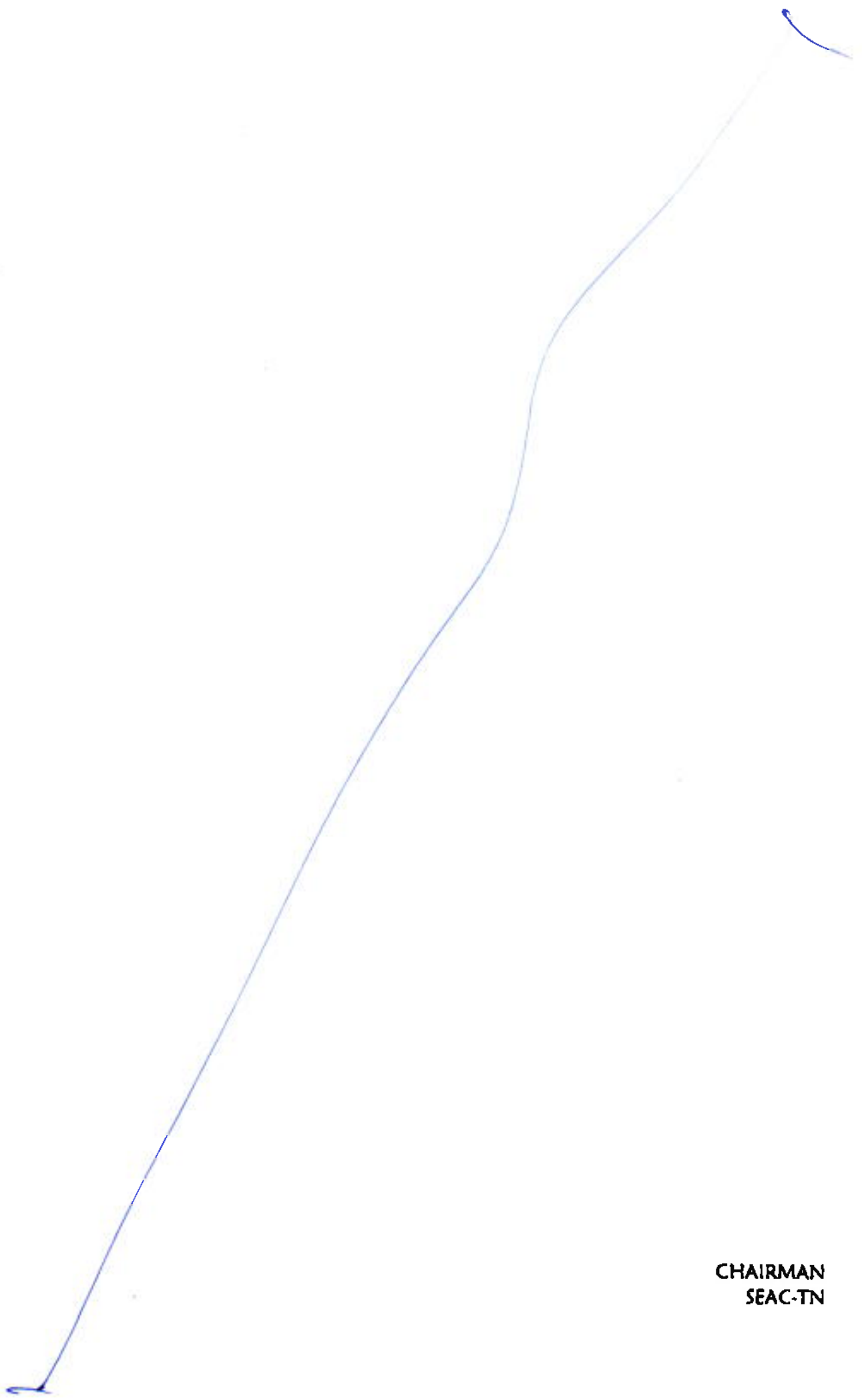

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4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
8. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
9. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine as reported.
10. The proponent shall comply with the conditions stipulated in the letter No RC No. 7637/MM5/2018 dated 28/12/2018 obtained from Department of Geology and mining.
11. The proposal for CER shall be furnished as per the office memorandum of MoEF&CC dated 01.05.2018.



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Agenda No. 139-02-08
(File No. 7253/2019)

Proposed Coleroon River Sand quarrying over an extent of 12.00.0 Ha at S.F. No. 495/1(Part) in Agaraleathur Village, Sirkazhi Taluk, Nagapattinam District, Tamil Nadu by M/s. The Executive Engineer, PWD/WRD- For Terms of Reference.

(SIA/TN/NCP/ 45864/2019)

The proposal was placed in this 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the Environmental impact Assessment as presented by the proponent are as follows:

1. Government order / lease details:

The Quarry lease was applied in the name of Executive Engineer, Mining and Monitoring Division Thanjavur. Precise area communication letter was issued by the District Collector, Nagapattinam District Vide Letter Na.Ka.401/Kanimam/2018 dated 09.02.2019. It is a fresh lease for sand Quarry for over an extent of 12.00.0 Ha in S.F. No: 495/1(Part) In Agaraleathur Village in Sirkazhi Taluk, Nagapattinam District.

2. Mining Plan approval details :

Mining Plan was prepared for the period of Eleven Months. The mining plan was ~~got approval from~~ ^{ed by} the Assistant Director, Department of Geology and Mining, Nagapattinam District Vide letter Rc. No.401/Mines/2018 dated 22.04.2019.

3. As per the Department of Geology and Mining, Nagapattinam District. Mining Plan approval for the Eleven Months, the production schedule for Eleven Months states that the total quantity of should not exceed 198175 cu.m of shoals and 120000cu.m of sand.

4. The quarry operation is proposed upto a depth of 1m below the theoretical bed level.


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5. The Quarry operation is proposed to carry out with open cast semi mechanised mining.
6. 0.9m³ bucket capacity and tippers/trucks 10-20 Tons capacity are proposed for quarrying operation. The sand is directly loaded into tippers/trucks.
7. Total number of excavators used for quarrying sand-4Nos
8. The project is located at 11°15'13.27"N to 11°15'32.90"N latitude and 79°38'56.36" E to 79°39'03.00"E longitude.
9. The total Manpower requirement is 38 Nos.
10. Total cost of the project is Rs. 515Lakhs and EMP Cost about Rs. 2.86Lakhs.
11. The water table is found to be at the depth of 6-8 m below the ground level
12. Applied lease area is not covered under HACA region.
13. No Coastal Regulation zone (CRZ) is located within the radius of 10 m from the lease area
14. No interstate boundary & western Ghats Boundary is located within the radius of 10 km from the lease area.
15. No National Park & wild life sanctuary is located within the radius of 10 km from the lease area
16. No critically polluted area as notified by the central pollution Control board constituted under water (Prevention and Control of Pollution Act 1974 is located within the radius of 10 km.
17. No protected Area, Eco Sensitive Zone & Eco sensitive area is located within the radius of 10 km.
18. No habitation is located within the radius of the 300 m from the lease area as stated in the letter obtained from VAO, Agaraleathur Village in Sirkazhi Taluk, Nagapattinam District.

SEAC Noted that

1. The proponent, M/s. The Executive Engineer, PWD/WRD, submitted application for Terms of Reference in Form-I, Pre- Feasibility report for the

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River Coleroon Sand Quarrying over an extent of 12.00.0 Ha at 495/1(Part), Agaraleathur Village in Sirkazhi Taluk, Nagapattinam District, Tamil Nadu

2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent, the SEAC decided to recommend the proposal grant of Terms of References (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The details of the location to cover land use and ecologically sensitive areas.
 - a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 - b. Thickness of Sand and its variation covering the entire area; similarly the width of the sand bed.
 - c. Agricultural land if any, surrounding the quarry site.
 - d. The composition of sand and other minerals present in the river bed.
 - e. Details of the river bed.
 - f. History of mining in the area shall be furnished.
2. Reclamation of the sand area after mining needs to be submitted.
3. Justification for usage of more porclains in individual sand mining areas to be given.
4. Adequate safety measures in the quarrying area with respect to porclains to be deployed.
5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
2. The impact of dust pollution and noise on the habitations nearby.


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3. The PWD has to give scientific evidence for concluding that river sand depth is 1m. may not cause any significant impact on the ground water table in the surrounding environment
4. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area.
5. The details of the open/bore wells in the vicinity of the project site should be furnished.
6. Study the quality and quantity of ground water in 5km radius in the downstream of the project site.
7. Study the Impact of sand mining on the structures located in the nearby vicinity.
8. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified.
9. The details regarding traffic volume in the vicinity of project area should be furnished.
10. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
11. A detail study shall be conducted on the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measures.
12. The mining area must be demarcated leaving at least 50m from the river embankment on either side.
13. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.

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14. The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
15. Wherever irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted.
16. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP.
17. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
18. The proposal for CER shall be furnished with time frame as per the office memorandum of MoEF&CC dated 01.05.2018.
19. In addition to following details to be furnished.
 - i. Quantity estimated to be mined through machineries with extent.
 - ii. Quantity estimated to be mined through manual mining with extent.
 - iii. Certificate from the VAO stating the details of habitation located within 300 m radius from the boundary of the proposed site along with FMB sketch.


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- iv. The project proponent has to furnish the affidavit stating that there are no bridges, culverts, cross masonaries, water head works or any other civil structures is located within 500 mts., of the proposed quarry site.
- v. The RL Upstream, RL Downstream, RL Starting, RL Ending, Chainage Starting km, Ending km details shall be furnished.
- vi. Geological sections Map should be furnished.
- vii. 500m, 1km & 5km radius of clear Google Map showing all the features like agricultural activities, habitations, etc
- viii. The self purification capacity of the river shall be furnished.
- ix. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.

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Agenda No. 139 – 02 -09

(File No. 6496/2017)

Proposed construction of Manaparai SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu Limited at S.F. No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District- For Environmental Clearance.

(SIA/TN/NCP/20357/2017)

Brief History:

The Proponent of "M/s. State Industries Promotion Corporation of Tamil Nadu" has applied for ToR for the proposed construction of Manaparai SIPCOT Park at S.F. No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages . Manaparai Taluk, Trichy District, Tamilnadu on 01.02.2018.

The SEIAA-TN asked for certain particulars from the proponent for which the proponent responded partially.

The proposal was placed in the 111st SEAC Meeting held on 16.05.2018.

The Salient features of the project proposal are as follows:

1. The SIPCOT proposes to develop Manaparai industrial Park exclusively for industries that are not covered under the EIA Notification, 2006 at the Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages in an area of 436.05 Ha. The Manaparai industrial park is likely to accommodate General Engineering industries and all other such industries which are not under the purview of EIA Notification, 2006, which do not require Environmental Clearance.
2. 6 MLD of water will be sourced from Cauvery river basin for the project.
3. Summary of land use pattern has been furnished which contain critical errors.

The SEAC interacted with the proponent about the project proposal. The following is the summary of the discussion:

1. The proponent has furnished the type of industries likely to come up in the project. However, the number of industries (at least approximately) likely to come up in the park has not been specified. The data regarding this aspect is very vital for assessing the possible environmental impacts and finalising the


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necessary environmental management measures required for the industries. Only with this data, it will be possible to foresee the type of environmental issues that will be coming up like air pollution, water pollution, solid waste, hazardous waste etc. Therefore, the proponent was directed to furnish the complete concept about the composition of the industrial project along with appropriate management plan.

- 2. In the summary of land use pattern, the percentage land use for member industries, roads and storm water drains, common amenities and green belt add up to 124.5 % which cannot be more than 100%. This needs to be verified and revised.
- 3. Similarly the green belt area totally is said to be 34.5 % whereas the addition of the break up amounts to 41.69 %. This needs to be verified and revised.
- 4. A layout plan showing the various features like the industrial plots, roads, drainage, and green belt should be furnished.
- 5. The SEAC decided to direct the proponent to revise the proposal to include the data and information as directed above and submit the revised proposal to the SEAC for further course of action.

The above minutes was communicated to the project proponent vide SEIAA-TN letter dated: 18.05.2018. The proponent has furnished reply vide their letter dated: 04.06.2018 and received by the office on 05.06.2018.

The original proposal along with the reply was placed in the 115th SEAC Meeting held on 27.06.2018.

The features of the proposed industrial park as noted in the letter are as follows:

- 1. The industrial park is envisaged to accommodate the following industries which do not fall under A & B category as per EIA notification 2006 and amendments thereof:

S.No.	Type of Industries	Approximate no. of units	Area (in Hectares)
1	Engineering units such	89	132.56


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	as fabrication, machining, forging, castings, etc		
2	Auto components	56	82.85
3	Food Processing	22	33.14
4	Packaging Units	22	33.14
5	Other non polluting industries	34	49.71
Total		223	331.40

2. The land use pattern of the park is given here under:

Sl.No.	Description	Area (in hectare)	% of area
1	Plot area	331.40	76.0
2	Road and storm water drainage	29.65	6.8
3	Common amenities	4.36	1.0
4	Commercial activities	19.62	4.5
5	Green belt outside plot area	43.61	10.0
6	Green belt along roadside	7.41	1.7
Total		436.05	100

3. The green belt area with direct contribution and implementation by SIPCOT is envisaged for an extent of 51.02 Ha (outside plot area, all along the boundary and along the roadside). Further, member industries will provide green belt for 30% of the allotted area. Overall, 34.50% of total area of the industrial park will be under green belt as given below:

Sl.No.	Description	Area (Ha)
1	By SIPCOT, outside the plot area	43.61
2	By SIPCOT, along the road side and centre median	7.41
3	member industries (30% of the plot area allotted to member industries)	99.42
Total		150.44
Percentage of green belt among total area of industrial park i.e. 436.05 Ha		34.50%

4. Total area for the proposed industrial park is 436.05 Ha which comprises of Poromboke Land (10.15.5 Ha) & dry land (425.90 Ha). In the G.O. (Ms). No. 94 Industries Department dated: 14.05.2013, the Government of Tamil Nadu have accorded administrative sanction for the acquisition of 436.05 Ha for the

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industrial park. However, the SIPCOT is yet to acquire the land. The SIPCOT is also yet to obtain the necessary land use certificate for the establishment of industrial park in the land identified.

Based on the presentation made by the proponent, the SEAC Members interacted with the proponent about the project. The SEAC Members insisted that certain essential utilities like solid waste management, industrial effluent treatment and Storm water drainage should be the responsibility of the SIPCOT. Similarly, the SIPCOT should ensure that apart from the common green belt created by SIPCOT, the industries should create additional green belt so that the total green belt area adds up to 33 %. The SEAC was also informed that source of water for the project will be Cauvery Water supply system.

Since the material contained in the reply furnished has not been incorporated in the prefeasibility report already submitted and the SEAC Members have made a few suggestions for consideration of SIPCOT, the SEAC directed the SIPCOT to revise the prefeasibility report and submit the same to SEAC on 28.06.2018. Accordingly, the SIPCOT submitted the revised prefeasibility report which was perused by the SEAC.

Based on the deliberation stated above, the SEAC decided to recommend the proposal to create Manaparai SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu Limited at S.F. No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District. The ToR recommended will be the standard ToR applicable to projects governed under category 8(b), Township & Area Development Projects. The MoEF & CC has already issued guidelines (February 2010 Annexures I & II) for preparing the EIA report for Township & Area Development Projects and the proponent should be directed to strictly follow the guidelines and modify as necessary to suit the Industrial park in the place of Township & Area Development Projects. This recommendation is also subject to the fulfilment of the following conditions:

1. The SIPCOT must submit land ownership document for the proposed project (436.05 Ha) along with the EIA report.

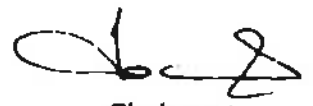

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2. The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (436.05 Ha) along with the EIA report.
3. The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proposal was considered in 323th SEIAA meeting held on 16.07.2018 and after detailed discussion, the Committee decided to prescribe standard ToR as per Annexure-I along with following Additional ToR.

1. The applicant shall obtain revised land use classification for the project area before entering to the sale deed
2. The SIPCOT shall provide green belt of 33% in common area and revise the plan accordingly. Further, the SIPCOT shall furnish the report for developing green belt with 5 rows of tree all along the periphery of the SIPCOT and in patches within to make up for 33% in common area.
3. Storm water management study shall be carried out engaging the services of reputed institutions.
4. Sufficient soil and moisture conservation along contours should be carried out.
5. Development of artificial/natural water source within the premises.
6. Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.
7. Rain Water Harvesting System: The SIPCOT shall establish storm water collection and storage facility for 141000 cu.m in order to recover and reuse rain water during normal rains.

The Proponent, M/s .State Industries Promotion Corporation of Tamil Nadu has applied for Environmental Clearance to SEIAA-TN on 05.04.2019 for the development of Manaparai SIPCOT Park in S.F No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District, Tamil Nadu.


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The proposal was placed in this 133rd SEAC Meeting held on 24.08.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Project Location:

Survey No: (Annexure -I)

Revenue Village: Kannudaiyanpatty, K.Periyapatty (N) and Chattirapatty

Taluk: Manaparai

District: Tiruchirapalli

2. Location Details:

Longitude: 78° 26' 18.6"E to 78° 27' 55.5"E ;

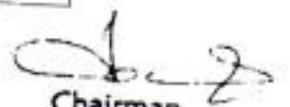
Latitude: 10° 38' 37.7"N to 10° 40' 08.4"N

3. Area Details

Sl.No.	Description	Area (Hectares)
1	Plot area	331.55
2	Roads and Storm water drainage	23.00
3	Common amenities (EB, Water storage, Fire Services, Administrative Office, etc.)	3.51
4	Commercial activities	11.72
5	Green Belt outside plot area (OSR)	43.64
6	Green Belt along roadside	5.96
7	Solid Waste Management	16.95
	Total	436.05

4. Green Belt Development:

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	43.64
2.	By SIPCOT along the Road sides and Central meridian	5.69
3.	By Member Industries (30 % of the total plot area)	99.47


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	allotted to Member Industries) i.e 30% of 331.55 Ha	
	Total	148.80
	Percentage of Green Belt among Total Area of Industrial Park i.e 436.05 hectares	34.12%

5. Water requirement:

6 MLD from TWAD.

6. Effluent Treatment Plant:

All Member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development.

7. Solid Waste Management:

Solid waste generated from the member industries will be handled by respective industries and they will be managed in compliance to Hazardous Solid Waste Management Rules, 2016. Specifically to address the Solid Waste Management. It is proposed to have designated space of 16.95 Ha to encourage any private players to provide the Solid Waste Management Facility.

8. Rain Water Harvesting:

RWHS will be established as per the standard practices as percolation pits and as per the guidelines of Tamilnadu Water Supply and Drainage Board (TWAD).

9. Estimated Cost of Project - Rs.500 crores.

The SEAC noted the following:

1. The Proponent, M/s .State Industries Promotion Corporation of Tamil Nadu has applied for Environmental Clearance to SEIAA-TN for the Construction of Manaparai SIPCOT Park in S.F No. (Annexure -I) of Kannudaiyanpatty, K. Peryapatty (N) and Chattirapatty Villages, Manaparai Taluk, Trichy District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(b) "Township and area development Projects" of the Schedule to the EIA Notification, 2006.



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3. ToR issued vide letter No SEIAA-TN/F.No.6496/2018/8(b)/ToR-507/2018 Dated: 16.07.2018

Based on the presentation made by the proponent and the documents furnished. The SEAC decided to call for following additional details from the project proponent and the proponent has submitted his reply as follows.

a) The SIPCOT must submit land ownership document for the proposed project (436.05 Ha) along with the EIA report.

The proponent has enclosed the copy of the G.O.No (Ms) No.94 dated 14.05.2013.

The Above G.O does not specify the Survey No (Annexure -I) proposed by the project proponent while issuing Terms of Reference. Hence, the relevant document for the ownership of the above land to SIPCOT shall be furnished.

b) The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (436.05 Ha) along with the EIA report.

For this also the proponent has enclosed the copy of the G.O.No (Ms) No.94 dated 14.05.2013.

As requested in the Terms of Reference, the proponent is requested to submit the permissible land use classification certificate from the DTCP for the Survey No (Annexure -I) for the proposed SIPCOT park.

c) The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proponent has furnished the green belt break up in the tabular form given below:

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	43.64
2.	By SIPCOT along the Road sides and Central meridian	5.69
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% of 331.55 Ha	99.47


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Total	148.80
Percentage of Green Belt among Total Area of Industrial Park i.e 436.05 hectares	34.12%

Along with layout plan of the SIPCOT park in their EIA report annexure -8.

It was noted from the layout plan that the Green Belt area allotted has following:

- i) Outside plot area (OSR) - 43.64 Ha
 - ii) By SIPCOT along the Road sides and Central meridian – 5.69 Ha
- But not shown Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% - 331.55 Ha in the layout plan .

The proponent was requested to revise the land break up details for the Green belt development for 33% of total project area (excluding the member industrial unit) and revised layout for the Green belt shall be furnished with dimensions and GPS co-ordinates.

d) Storm water management study shall be carried out engaging the services of reputed Institutions.

The proponent has informed that college of Engineering, Anna University will be involved to study the storm water management and the finding will be incorporated in designing of Storm water management system.

The aforesaid reply was not acceptable. Since, Terms of Reference was issued requesting that "Storm water management study shall be carried out engaging the services of reputed institutions along with the EIA report. But, the proponent has not furnished. Hence, request to submit the said report.

e) Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed Institutions.

The proponent has furnished that "There is no specific biodiversity in the impact area of the proposed IP. However, SIPCOT will initiate such study before any project activity."

As per the Terms of Reference, the proponent has to study the biodiversity by engaging the services of reputed institutions and furnish the report along with the EIA.


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In addition to that the project proponent is requested to furnish the following details:

- f) The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.
- g) The project proponent shall demark the Inlet canals to the nearby water body and shall furnish the plan and layout for the Storm Water Management.
- h) The project proponent shall furnish the AAQ survey stating the period of survey with photographs.
- i) Provisional approval for the source of water supply from competent authority shall be furnished.
- j) The project proponent shall furnish the details on power requirements and DG Sets to be installed.
- k) The project proponent shall furnish the plan and layout for the Rainwater Harvesting.

On receipt of the above details, the project proponent will be requested to re- present before the SEAC about the proposal along with the aforesaid details:

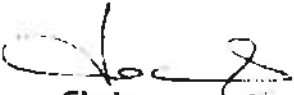
The proponent has furnished the above said detail on 20.11.2019

The subject was placed in the 139th SEAC Meeting held on 23.11.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:

1. The project proponent shall ensure that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of one time use on and throwaway plastics.
2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.


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3. The project proponent must submit the permissible land use classification certificate obtained from competent authority for the proposed project before obtain the CTE from TNPCB.
4. The proponent shall obtain the necessary permission/ NOC of water supply from the TWAD Board/competent Authority.
5. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018 before placing the subject to SEIAA.
6. The allotted industrial units shall obtain consent from the TNPCB separately for their establishment & operation in this industrial estate.
7. The project proponent shall ensure the 33% of the total area of the project site should be covered with green belt .
8. The proponent shall provide Rain Water Harvesting pits so as to recharge the ground water table.
9. Discharge of treated sewage shall conform to the norms & standards prescribed by the Tamil Nadu Pollution Control Board.
10. It is the sole responsibility of the proponent that the treated sewage disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
11. The Developer has to ensure that all the member industries within the Industrial Park shall make their own arrangements to achieve zero discharge of the trade effluents.
12. The project proponent shall ensure that all the member units should treat and dispose solid waste & E-waste as per the Solid Waste Management Rule 2016 as amended and E-Waste Management Rules, 2016
13. There shall be no discharge of effluent outside the Industrial Park at any time.
14. The Developer shall mandate the member units of the Industrial Park to install adequate APC measures/Acoustic to achieve air emissions standards within permissible limits prescribed by the CPCB.


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Agenda no: 139 – 02- 10

(File No. 7190 /2019)

Proposed Rough Stone, Jelly and Gravel quarry lease over an extent of 2.43.0Ha in S.F.Nos.490/1A2 of Idaigal Part - II village, Ambasamudram Taluk, Tirunelveli District the state of Tamil Nadu by Thiru.E. Vinoth Sankarlal – for Environment Clearance.

(SIA/TN/MIN/44081/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

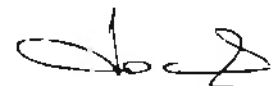
1. Government Order / Lease details:

- a. The quarry lease was applied in the name of Thiru.E.VinothSankarlal, Tirunelveli. Precise Area Communication was issued by the District Collector, Tirunelveli vide Rc.No.M1/33360/2017, dated 15.02.2019 for a period of 5 years. It is a fresh lease for Rough Stone, Jelly and Gravel Quarry over an Extent of 2.43.0Ha in S.F.No.490/1A2at Idaigal Part-II Village, AmbasamudramTaluk, Tirunelveli District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was ~~got~~ approved ^{by} ~~from~~ the Deputy Director, Department of Geology and Mining, Tirunelveli District vide Rc.No.M1/33360/2017 Dated: 28.05.2019.

3. As per the Department of Geology and Mining, Tirunelveli District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of 3,17,062m³ of Rough Stone and 13,755m³ of gravel formation for the period of Five years.



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YEAR	ROUGHSTONE (m3)	GRAVEL (m3)
I	63497	13755
II	63470	
III	63460	
IV	59700	
V	66935	
TOTAL	317062	13755

4. The quarry operation is proposed depth of 42m (from + 99m RL to 57m RL).
5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with bench height of 5.0m & 5.0m width is considered.
6. Rough stone and Gravel are to be transported by Tippers of 4Nos. (5/10Tcapacity).
7. The project is located atLatitude:08°47'33"N to 08°47'39"N and Longitude: 77°29'02"E to 77°29'10"E.(Toposheet Number: 58 H /5, 6, 9 & 10)
8. The total Manpower requirement is 20Nos. (Permanent:14, Temporary: 6)
9. Total cost of the projects is Rs.68,32,000/- (Including Operational + Fixed Asset & EMP cost). EMP cost about Rs.4,60,000/-
10. The ground water table is at a depth of 58m to 55m.
11. Applied lease area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) is located within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary is located within the radius of 10km from the lease area.
Western Ghats ESA boundary as per MoEF& CC draft notification dated 3rd October 2018 is located 14.5Km from the lease area on the Southwestern side.
14. No Wild Life Sanctuary is located within 10km Radius

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15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 is located within the radius of 10km from the lease area.
16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area is located within the radius of 10km.
17. No habitation is located within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Idaigal Part-II Village, Ambasamudram Taluk, Tirunelveli District dated 15.07.2019.
18. Letter obtained from the Deputy Director, Department of Geology and Mining, Tirunelveli vide Letter Rc.No.MI/33360/2017 dated 26.07.2019 informed that the details of the existing, abandoned and proposed quarries within 500m radius from the proposed Rough Stone quarry as follows.

Sl. No	Name of the quarry owner	Taluk & Village	S.F.No & Extent	Distance from the boundary of the proposed quarry	Quarry Details
1	Existing Quarry				
NIL					
2	Abandoned Quarry				
NIL					
3	Proposed Quarry				
1	Thiru.E.Vinoth Sankarlal, S/o.Ramakrishnan Ayyar Street, Chettikulam, Ambasamudram Taluk, Tirunelveli District.	Idaigal Part-II Ambasamudram	490/1A 2, 2.43.0 Ha	-	Proposed Quarry

The SEAC noted the following:


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1. The Proponent, Thiru.E.Vinoth Sankarlal has applied for Environment Clearance to SEIAA-TN for the Rough Stone, Jelly and Gravel quarry lease over an extent of 2.43.0Ha in S.F.No: 490/1A2, Idaigal Part-II Village, Ambasamudram Taluk, Tirunelveli District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

After the detailed presentation and documents furnished by the proponent, SEAC observed that there is water body (Lake) in the western side of leased mining area and the proposed mining activity is likely to affect the water body and thereby there will be negative impact on agricultural activities and livelihood of the people living nearby. Hence the SEAC decided not to recommend the proposal.

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Agenda No. 139-02-11

(File No. 7254/2019)

Proposed Coleroon River Sand quarrying over an extent of 20.00.0 Ha at S.F. No. 321/1(Part) in Vadarangam Village, Sirkazhi Taluk, Nagapattinam District, Tamil Nadu by M/s. The Executive Engineer, PWD/WRD- For Terms of Reference. (SIA/TN/MIN/45870/2019)

The proposal was placed in this 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the Environmental impact Assessment as presented by the proponent are as follows:

1. Government order / lease details:

The Quarry lease was applied in the name of Executive Engineer, Mining and Monitoring Division Thanjavur. Precise area communication letter was issued by the District Collector, Nagapattinam District Vide Letter Na.Ka.402/Kanimam/2018 dated 09.02.2019. It is a fresh lease for sand Quarry for over an extent of 20.00.0 Ha in S.F. No: 321/1(Part) in Vadarangam Village, Sirkazhi Taluk, Nagapattinam District.

2. Mining Plan approval details :

Mining Plan was prepared for the period of Eighteen Months. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Nagapattinam District Vide letter Rc. No.402/Mines/2018 dated 22.04.2019.

3. As per the Department of Geology and Mining, Nagapattinam District. Mining Plan approval for the Eighteen Months, the production schedule for Eleven Months states that the total quantity of should not exceed 279364 cu.m of shoals and 200000cu.m of sand.


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4. The quarry operation is proposed upto a depth of 1m below the theoretical bed level.
5. The Quarry operation is proposed to carry out with open cast semi mechanised mining.
5. The sand is directly loaded into tippers/trucks with the capacity of 10-20 Tons.
6. Total number of excavators used for quarrying sand-4Nos
7. The project is located at 11°17'09.70"N to 11°17'35.56"N latitude and 79°38'38.47" E to 79°38'46.84"E longitude.
8. The total Manpower requirement is 42 Nos.
9. Total cost of the project is Rs. 775Lakhs and EMP Cost about Rs. 3.77Lakhs.
10. The water table is found to be at the depth of 6-8 m below the ground level
11. Applied lease area is not covered under HACA region.
12. No Coastal Regulation zone (CRZ) is located within the radius of 10 m from the lease area
13. No interstate boundary & western Ghats Boundary is located within the radius of 10 km from the lease area.
14. No National Park & wild life sanctuary is located within the radius of 10 km from the lease area
15. No critically polluted area as notified by the central pollution Control board constituted under water (Prevention and Control of Pollution Act 1974 is located within the radius of 10 km.
16. No protected Area, Eco Sensitive Zone & Eco sensitive area is located within the radius of 10 km.
17. No habitation is located within the radius of the 300 m from the lease area as stated in the letter obtained from VAO, Vadarangam Village in Sirkazhi Taluk, Nagapattinam District.

SEAC Noted that

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1. The proponent, M/s. The Executive Engineer, PWD/WRD, submitted application for Terms of Reference in Form-I, Pre- Feasibility report for the Coleroon river Sand Quarrying over an extent of 20.00.0 Ha at 321/1(Part), Vadarangam Village in Sirkazhi Taluk, Nagapattinam District, Tamil Nadu
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent, the SEAC decided to recommend the proposal grant of Terms of References (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The details of the location to cover land use and ecologically sensitive areas.
 - a. Details of wells in the vicinity, ground water tables and other surface water bodies in the vicinity.
 - b. Thickness of Sand and its variation covering the entire area; similarly the width of the sand bed.
 - c. Agricultural land if any, surrounding the quarry site.
 - d. The composition of sand and other minerals present in the river bed.
 - e. Details of the river bed.
 - f. History of mining in the area shall be furnished.
2. Reclamation of the sand area after mining needs to be submitted.
3. Justification for usage of more porclains in individual sand mining areas to be given.
4. Adequate safety measures in the quarrying area with respect to porclains to be deployed.


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5. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.
6. The impact of dust pollution and noise on the habitations nearby.
7. The PWD has to give scientific evidence for concluding that river sand depth is 1m. may not cause any significant impact on the ground water table in the surrounding environment
8. The PWD has to furnish the details regarding agricultural activities that are taking place around the project area.
9. The details of the open/bore wells in the vicinity of the project site should be furnished.
10. Study the quality and quantity of ground water in 5km radius in the downstream of the project site.
11. Study the Impact of sand mining on the structures located in the nearby vicinity.
12. The route map for the Lorries for accessing the project area and for transporting mined sand should be specified.
13. The details regarding traffic volume in the vicinity of project area should be furnished.
14. To prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
15. A detail study shall be conducted on the impact of sand mining with the habitation and cultivation in the nearby area along the river bed and its mitigation measures.
16. The mining area must be demarcated leaving at least 50m from the river embankment on either side.

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17. Contouring of the river bed has to be taken to ascertain the relative levels of sand in the river and also to suggest the depth of sand mining.
18. The EIA report should be as per the Guidelines for Sustainable Sand Mining issued in 2016 by the MoEF & CC, GOI, New Delhi.
19. Wherever Irrigation channels take off from the river within the boundary of the mining project, the mining operation should not affect the flow of water in the irrigation channels. In such a way a plan of action should be submitted.
20. EMP should contain break up details such as tools, labor and environmental monitoring cost, cost for the ground water monitoring in the surrounding area shall be part of the EMP cost, variation of depth of ground water and quality shall be monitored during the project period by conducting survey once in 3 months. This cost shall also be included in EMP.
21. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
22. The proposal for CER shall be furnished with time frame as per the office memorandum of MoEF&CC dated 01.05.2018.
23. In addition to following details to be furnished.
- I. Quantity estimated to be mined through machineries with extent.
 - II. Quantity estimated to be mined through manual mining with extent.


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- III. Certificate from the VAO stating the details of habitation located within 300 m radius from the boundary of the proposed site along with FMB sketch.
- IV. The project proponent has to furnish the affidavit stating that there are no bridges, culverts, cross masonaries, water head works or any other civil structures within 500 mts., of the proposed quarry site.
- V. The RL Upstream, RL Downstream, RL Starting, RL Ending, Chainage Starting km, Ending km details shall be furnished.
- VI. Geological sections Map should be furnished.
- VII. 500m, 1km & 5km radius of clear Google Map showing all the features like agricultural activities, habitations, etc
- VIII. The self purification capacity of the river shall be furnished.
- IX. Adequate plan for traffic management for the loaded vehicles passing through nearby habitation.

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Agenda no: 139 – 02- 12

(File No. 6497/2017)

Proposed construction of Thindivanam SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu at S.F.No. 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41,42,43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2,3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District - for Environmental Clearance (SIA/TN/NCP/20359/2017)

The Proponent of "M/s. State Industries Promotion Corporation of Tamil Nadu" has applied for ToR for the proposed construction of Thindivanam SIPCOT Park at S.F.No. 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41,42,43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2,3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District on 01.02.2018.

The SEIAA-TN asked for certain particulars from the proponent for which the proponent responded partially.

The proposal was placed in the 111st SEAC Meeting held on 16.05.2018.

The Salient features of the project proposal are as follows:

1. The SIPCOT proposes to develop Thindivanam industrial Park exclusively for industries that are not covered under the EIA Notification, 2006 at the Pelakuppam, Kollar, Venmaniyathur Villages in an area of 291.60.50 ha. The Thindivanam industrial park is likely to accommodate General Engineering industries and all other such industries which are not under the purview of EIA Notification, 2006, which do not require Environmental Clearance.


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2. Required water of 4 MLD will be sourced from treated domestic waste water from Thindivanam for the project.
3. Summary of land use pattern has been furnished which contain critical errors.

The SEAC interacted with the proponent about the project proposal. The following are the summary of the discussion:

- a) The proponent has furnished the type of industries likely to come up in the project. However, the number of industries (atleast approximately) likely to come up in the park has not been specified. The data regarding this aspect is very vital for assessing the possible environmental impacts and finalising the necessary environmental management measures required for the industries. Only with this data, it will be possible to foresee the type of environmental issues that will be coming up like air pollution, water pollution, solid waste, hazardous waste etc. Therefore, the proponent was directed to furnish the complete concept about the composition of the industrial project along with appropriate management plan.
- b) In the summary of land use pattern, the percentage land use for member industries, roads and storm water drains, common amenities and green belt add upto 124.35 % which cannot be more than 100%. This needs to be verified and revised.
- c) Similarly the green belt area totally is said to be 34.35 % whereas the addition of the break up amounts to 41.7 %. This needs to be verified and revised.
- d) A layout plan showing the various features like the industrial plots, roads, drainage, and green belt should be furnished.
- e) The SEAC decided to direct the proponent to revise the proposal to include the data and information as directed above and submit the revised proposal to the SEAC for further course of action.

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The above minutes was communicated to the project proponent vide SEIAA-TN letter dated: 21.05.2018. The proponent has furnished the reply vide their letter dated: 04.06.2018, received by the office on 05.06.2018.

The original proposal along with the reply was placed in the 115th SEAC Meeting held on 27.06.2018.

The features of the proposed industrial park as noted in the letter are as follows:

- The industrial park is envisaged to accommodate the following industries which do not fall under A & B category as per EIA notification 2006 and amendments thereof:

S.No.	Type of Industries	Approximate no. of units	Area (in Hectares)
1	Engineering units such as fabrication, machining, forging, castings, etc	34	87.48
2	Auto components	21	54.68
3	Food Processing	17	43.74
4	Packaging Units	4	10.94
5	Other non polluting industries	9	21.87
	Total	85	218.70

- The land use pattern of the park is given here under:

Sl.No.	Description	Area (in hectare)	% of area
1	Plot area	218.70	75.0
2	Road and storm water drainage	19.83	6.8
3	Common amenities	4.37	1.5
4	Commercial activities	14.58	5
5	Green belt outside plot area	29.16	10.0
6	Green belt along roadside	4.95	1.7
	Total	291.60	100

- The green belt area with direct contribution and implementation by SIPCOT is envisaged for an extent of 34.11 Ha (outside plot area, all along the boundary and along the roadside). Further, member industries will provide green belt for 30% of the allotted area. Overall, 34.20% of total area of the industrial park will be under green belt as given below:


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Sl.No.	Description	Area (Ha)
1	By SIPCOT, outside the plot area	29.16
2	By SIPCOT, along the road side and centre median	4.95
3	Nu member industries (30% of the plot area allotted to member industries)	65.61
	Total	99.72
	Percentage of green belt among total area of industrial park i.e. 436.05 Ha	34.20%

8. Total area for the proposed industrial park is 291.60.5 Ha which comprises of Poromboke Land (43.50 Ha) & dry land (248.10.5 Ha). In the G.O. (Ms). No. 176 Industries Department dated: 16.12.2010, the Government of Tamil Nadu have accorded administrative sanction for the acquisition of 291.60.5 Ha for the industrial park. However, the SIPCOT is yet to acquire the land. The SIPCOT is also yet to obtain the necessary land use certificate for the establishment of industrial park in the land identified.

Based on the presentation made by the proponent, the SEAC Members interacted with the proponent about the project. The SEAC Members insisted that certain essential utilities like solid waste management, industrial effluent treatment and Storm water drainage should be the responsibility of the SIPCOT. Similarly, the SIPCOT should ensure that apart from the common green belt created by SIPCOT, the industries should create additional green belt so that the total green belt area adds up to 33 %. The SEAC was also informed that source of water for the project will be Tertiary Treatment Reverse Osmosis (TTRO) to be set up at Tindivanam by TWAD Board. The SEAC Members suggested that an alternate source of water will be finalized in absence of the TWAD Board source.

Since the material contained in the reply furnished has not been incorporated in the prefeasibility report already submitted and the SEAC Members have made a few suggestions for consideration of SIPCOT, the SEAC directed the SIPCOT to revise the prefeasibility report and submit the same to SEAC on 28.06.2018. Accordingly, the SIPCOT submitted the revised prefeasibility report which was perused by the SEAC.

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Based on the deliberation stated above, the SEAC decided to recommend the proposal to create Thindivanam SIPCOT Park by M/s. State Industries Promotion Corporation of Tamil Nadu at S.F. No. 45, 46, etc of Pelakuppam, Kollar, Venmaniyathur Villages, Thindivanam Taluk, Villupuram District. The ToR recommended will be the standard ToR applicable to projects governed under category 8(b), Township & Area Development Projects. The MoEF & CC has already issued guidelines (February 2010) for preparing the EIA report for Township & Area Development Projects and the proponent should be directed to strictly follow the guidelines and modify as necessary to suit the Industrial park in the place of Township & Area Development Projects. This recommendation is also subject to the fulfilment of the following conditions:

1. The SIPCOT must submit land ownership document for the proposed project (291.60.5 Ha) along with the EIA report.
2. The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (291.60.5 Ha) along with the EIA report.
3. The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proposal along with the EIA report was placed in the 133rd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Project Location:

Survey No: 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41, 42, 43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2.3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203.


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204, 205, 206, 207, 208, 209, 210, 212, 213pt. 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District.

2. Land Area:

291.605 Hectares – Alienated to SIPCOT by GoTN vide G.O (Ms) No.176 dated 16/12/2010

3. Location Details:

Longitude : 79° 36' 30.92"E to 79° 37' 37.02"E

Latitude : 12° 14' 21.91"N to 12° 15' 28.51"N

4. Land break up details:

Sl.No.	Description	Area (Hectares)
1	Plot area	218.70
2	Roads and Storm water drainage	19.83
3	Common amenities (EB, Water storage, Fire Services, Administrative Office, etc.)	4.37
4	Commercial activities	14.58
5	Green Belt outside plot area (OSR)	29.16
6	Green Belt along roadside	4.95
	Total	291.60

5. Green Belt Development

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	29.16
2.	By SIPCOT along the Road sides and Central meridian	4.95
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e. 30% of 218.70 Ha	65.61
	Total	99.72
	Percentage of Green Belt among Total Area of Industrial Park i.e. 291.60 hectares	34.20%

6. Water requirement:

4 MLD (1 MLD Potable water from TWAD and 3 MLD Non Potable water from TTRO plant)

7. Effluent Treatment Plant:

All Member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development.

8. Rain Water Harvesting:

RWHS will be established as per the standard practices as percolation pits and as per the guidelines of Tamilnadu Water Supply and Drainage Board (TWAD).

9. Solid Waste Management:

Solid waste generated from the member industries will be handled by respective industries and they will be managed in compliance to Hazardous Solid Waste Management Rules, 2016.

10. Estimated Cost of Project - Rs.300 crores and EMP Cost: Rs.4.5 crores.

The SEAC noted the following:

1. The Proponent, M/s. State Industries Promotion Corporation of Tamil Nadu has applied for Environmental Clearance to SEIAA-TN for the Construction of Thindivanam SIPCOT Park in S.F No. 45, 46, etc of Pelakuppam, Kollar, Venmaniyathur Villages, Thindivanam Taluk, Villupuram District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 8(b) "Township and area development Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished. The SEAC decided to call for following additional details from the project proponent:

a) The SIPCOT must submit land ownership document for the proposed project (291.60.5 Ha) along with the EIA report.

The proponent has enclosed the copy of the G.O.No (Ms) No.176 dated 16.12.2010. The Above G.O does not specify the Survey No: 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41,42,43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2,3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184,


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194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District for the proposed by the project proponent while issuing Terms of Reference. Hence, the relevant document for the ownership of the above land to SIPCOT shall be furnished.

b) The SIPCOT must submit permissible land use classification certificate obtained from competent authority for the proposed project (291.60.5 Ha) along with the EIA report.

For this also the proponent has enclosed the copy of the G.O.No (Ms) No.176 dated 16.12.2010. As requested in the Terms of Reference, the proponent is requested to submit the permissible land use classification certificate from the DTCP for the Survey No: 1, 2, 3, 4, 5, 6, 10pt, 13pt, 14, 15, 16, 17, 18, 19, 20, 21pt, 22/1, 2, 32, 33, 34, 35, 36, 37, 38pt, 39, 40, 41,42,43/1pt, 2, 45, 46, 47, 48/1, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60, 61/1, 2.3pt, 62, 63, 64, 118, 120, 121, 123, 125, 126, 129 of Pelakuppam Village, 46pt, 47pt, 48pt, 50pt, 51, 52pt, 53pt of Venmaniyathoor Village, 181pt, 182, 183, 184, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 212, 213pt, 214, 237, 244, 245 & 246pt of Kollar Village, Thindivanam Taluk, Villupuram District for the proposed SIPCOT park.

c) The proponent should furnish the layout plan showing the green belt area with dimensions & DGPS (Differential Global Positioning System) co-ordinates of areas allocated for green belt (33%) and shall be provided along with the EIA report.

The proponent has furnished the green belt break up in the tabular form given below:

Sl.No.	Description	Area (Hectares)
1.	By SIPCOT outside the plot area	29.16
2.	By SIPCOT along the Road sides and Central meridian	4.95
3.	By Member Industries (30 % of the total plot area allotted to Member Industries) i.e. 30% of 218.70 Ha	65.61
	Total	99.72

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Percentage of Green Belt among Total Area of Industrial Park i.e. 291.60 hectares	34.20%
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Along with layout plan of the SIPCOT park in their EIA report annexure -8.

It was noted from the layout plan that the Green Belt area allotted has following:

- i) Outside plot area (OSR) - 43.64 Ha
- ii) By SIPCOT along the Road sides and Central meridian - 5.69 Ha

But not shown Member Industries (30 % of the total plot area allotted to Member Industries) i.e 30% - 65.61 Ha in the layout plan .

The proponent is requested to revise the land break up details for the Green belt development for 33% of total project area (excluding the member industrial unit) and revised layout for the Green belt shall be furnished with dimensions and GPS co-ordinates.

d) Storm water management study shall be carried out engaging the services of reputed institutions.

The proponent has informed that college of Engineering, Anna University will be involved to study the storm water management and the finding will be incorporated in designing of Storm water management system.

The aforesaid reply was not acceptable. Since, Terms of Reference was issued requesting that "Storm water management study shall be carried out engaging the services of reputed institutions along with the EIA report. But, the proponent has not furnished. Hence, request to submit the said report.

e) Detailed biodiversity study has to be carried out by the proponent engaging the services of reputed institutions.

The proponent has furnished that "There is no specific biodiversity in the impact area of the proposed IP. However, SIPCOT will initiate such study before any project activity." As per the Terms of Reference, the proponent has to study the biodiversity by engaging the services of reputed institutions and furnish the report along with the EIA.

In addition to that the project proponent is requested to furnish the following details:

- f) The unit shall furnish water balance and furnish proposal for installation of STP with design adequacy along with scheme for recycling the treated sewage.


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- g) The project proponent shall demark the Inlet canals to the nearby water body and shall furnish the plan and layout for the Storm Water Management.
- h) The project proponent shall furnish the AAQ survey stating the period of survey with photographs.
- i) Provisional approval for the source of water supply from competent authority shall be furnished.
- j) The project proponent shall furnish the details on power requirements and DG Sets to be installed.
- k) The project proponent shall furnish the plan and layout for the Rainwater Harvesting.
- l) The project proponent shall demark the Inlet canals to the nearby water body and shall furnish the plan and layout for the Storm Water Management.
- m) Provisional approval for the source of water supply from competent authority shall be furnished.

On receipt of the above details, SEAC will decide the further course of action on the proposal.

The proponent has furnished the above said detail on 20.11.2019.

The subject was placed in the 139th SEAC Meeting held on 23.11.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to the normal conditions:

1. The project proponent shall ensure that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of one time use on and throwaway plastics.
2. The proponent should strictly comply with Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.

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3. The project proponent must submit the permissible land use classification certificate obtained from competent authority for the proposed project before obtain the CTE from TNPCB.
4. The proponent shall obtain the necessary permission/ NOC of water supply from the TWAD Board/competent Authority.
5. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018 before placing the subject to SEIAA.
6. The allotted industrial units shall obtain consent from the TNPCB separately for their establishment & operation in this industrial estate.
7. The project proponent shall ensure that 33% of the total area of the project site should be covered with green belt .
8. The proponent shall provide Rain Water Harvesting pits so as to recharge the ground water table.
9. Discharge of treated sewage shall conform to the norms & standards prescribed by the Tamil Nadu Pollution Control Board.
10. It is the sole responsibility of the proponent that the treated sewage disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
11. The Developer has to ensure that all the member industries within the Industrial Park shall make their own arrangements to achieve zero discharge of the trade effluents.
12. The project proponent shall ensure that all the member units should treat and dispose solid waste & E-waste as per the Solid Waste Management Rule 2016 as amended and E-Waste Management Rules, 2016
13. There shall be no discharge of effluent outside the Industrial Park at any time.
14. The Developer shall mandate the member units of the Industrial Park to install adequate APC measures/Acoustic to achieve air emissions standards within permissible limits prescribed by the CPCB.


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Agenda no: 139 – 02- 13

(File No. 7171 /2019)

Proposed Gravel quarry lease over an extent of 2.15.5Ha In S.F.Nos.137/2B1, 137/2A2, 137/2B2, 137/1A, 137/2C, 137/3A, 172/4C, 173/2B2 and 137/1B of Jeyankondanilai village, Singampunari Taluk, Sivagangai District the state of Tamil Nadu by Thiru.A.Ansar Ali – for Environment Clearance.

(SIA/TN/MIN/43331/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government order/ Lease details:

- a. The Quarry lease was applied In the name of Thiru.A. Ansar Ali, Precise Area Communication letter was issued by the District Collector, Sivagangai District vide Rc. No. M2/691/2017, dated 28.08.2019 for a period of one year. It is a Fresh lease for Gravel quarry over an extent of 2.15.5Ha in S.F.Nos. 137/2B1, 137/2A2, 137/2B2, 137/1A, 137/2C, 137/3A, 172/4C, 173/2B2 and 137/1B of Jeyankondanilai village, Singampunari Taluk, Sivagangai District.

2. Mining Plan/Scheme of Mining approval details:

- a. Mining plan was prepared for the period of one year. The Mining Plan was got approval from the Assistant Director, Department of Geology and Mining, Sivagangai District vide Roc. No. M2/691/2017, dated 12.09.2019.

3. As per the Department of Geology and Mining, Sivagangai District. Mining Plan approval for the one year, the production schedule for one year states that the total quantity of Gravel should not exceed 24,892m³.

- a. For First year - 24,892m³ of Gravel

4. The quarry operation is proposed upto a depth of 2m below the ground level.


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5. The Quarry operation is proposed to carry out with open cast semi mechanized mining like excavators (without drilling and blasting).
6. Gravelare to be transported by Tippers. (10/20T capacity).
7. The project is located at 10°02'45.48"N to 10°02'54.65"Nlatitude and 78°25'58.31"E to 78°26' 04.37"ELongitude.
8. The total Manpower requirement is 9 Nos.
9. Total cost of the projects is Rs. 9.53 lakhs and EMP cost about Rs. 1.50lakh.
10. The Water table is found to be at the depth of 45mbelow the ground level.
11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km.
16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO. Jeyankondanilai village, S.S. KottaiTaluk, Sivagangai District dated19.09.2019.
18. Letter obtained from the Assistant Director, Department of Geology and Mining, Sivagangai vide Letter Roc.No. M2/691/2017, dated 13.09.2019informed that, the following quarries are located within 500m radius from the proposed area for clearance.


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S. No.	Name of the quarry owner	Name of village & Survey Number	Extent (in Hect)	Distance from this proposed quarry
a. Existing Quarries				
--Nil--				
b. Abandoned quarries				
--Nil--				
c. Present proposed quarries				
1.	A. Ansari Ali	Jeyankondaniliai Village, Singampunari Taluk S.F.Nos. 137/2B1, 137/2A2, 137/2B2, 137/1A, 137/2C, 137/3A, 172/4C, 173/2B2 and 137/1B	2.15.5	
		Total	2.15.5	

The SEAC noted the following:

1. The Proponent, A. Ansari Ali has applied for Environment Clearance to SEIAA-TN for the Gravel quarry lease over an extent of 2.15.5Ha in S.F.No: 137/2B1, 137/2A2, 137/2B2, 137/1A, 137/2C, 137/3A, 172/4C, 173/2B2 and 137/1B, Jeyankondaniliai Village, Singampunari Taluk, Sivagangai District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Bases on the Initial discussion with the proponent and the scrutiny of documents furnished, It was noticed that the lease deed is not registered yet. Hence the SEAC decided to direct the proponent to submit the registered lease deed, before making presentation. On receipt of the above details, SEAC will decide the further course of action on the proposal.


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Agenda no: 139 – 02- 14

(File No. 7194 /2019)

Proposed Rough Stone and Gravel quarry lease over an extent of 3.99.0 Ha in S.F.Nos. 35/4A, 35/4B, 35/4C, 35/4D, 35/4E, 35/4F, 35/4G, 35/4H and 35/4I at Maruthamputhur Part-I Village, Alangulam Taluk, Tirunelveli District the state of Tamil Nadu by Thiru.G. Karuppasamy – for Terms of Reference.

(SIA/TN/MIN/43761/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The Quarry lease was applied in the name of Thiru.G.Karuppasamy, Tirunelveli, Precise Area Communication was issued by the District Collector, Tirunelveli vide Rc.No.M1/24418/2017, dated 06.09.2018 for a period of 5 years. It is a fresh lease for Rough Stone, Jelly and Gravel Quarry over an Extent of 3.99.0Ha in S.F.Nos.35/4A, 35/4B, 35/4C, 35/4D, 35/4E, 35/4F, 35/4G, 35/4H and 35/4I at Maruthamputhur Part-I Village, Alangulam Taluk, Tirunelveli District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approved from the Deputy Director, Department of Geology and Mining, Tirunelveli District vide Rc.No.M1/24418/2017 Dated: 09.10.2018.

3. As per the Department of Geology and Mining, Tirunelveli District, Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of 6,77,950m³ of Rough Stone, 1,36,500m³ of Weathered Rock and 55,932m³ of gravel formation for the period of Five years.


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YEAR	ROUGHSTONE (m3)	WEATHERED ROCK (m3)	GRAVEL (m3)
I	135410	136500	55932
II	135800		
III	135420		
IV	135690		
V	135630		
TOTAL	677950	136500	55932

4. The quarry operation is proposed depth of 72m (from + 126m RL to 54m RL).
5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with bench height of 5.0m & 5.0m width is considered.
6. Rough stone and Gravel are to be transported by Tippers of 4Nos. (5/10Tcapacity).
7. The project is locate at Latitude: 08°49'11"N to 08°49'19"N and Longitude: 77°31'22"E to 77°31'31"E. Toposheet Number: 58 H /05, 06, 09 & 10.
8. The total Manpower requirement is 19Nos. (Permanent:14, Temporary: 5)
9. Total cost of the projects is Rs.74,46,000/- (Including Operational + Fixed Asset & EMP cost).
EMP cost about Rs.4,50,000/-
10. The ground water table is at a depth of 80m to 77m.
11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
Western Ghats ESA boundary as per MoEF & CC draft notification dated 3rd October 2018 is located 20.0Km from the lease area on the Southwestern side.
14. Wild Life Sanctuary: (Nil within 10km Radius)
Kalakad Mundanthurai Tiger Reserve 16.3Kms (S) side.


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Nellai Wild Life Sanctuary 23.0Kms (NW) side.

Gangaikondan Spotted Deer Sanctuary 25.0Km (E) side.

15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
16. No Protected Area. Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Maruthamputhur Part-I Village, Alangulam Taluk, Tirunelveli District dated 31.10.2019.
18. Letter obtained from the Deputy Director, Department of Geology and Mining, Tirunelveli vide Letter Rc.No.M1/24418/2017 dated 06.08.2019 informed that the details of the existing, abandoned and proposed quarries within 500m radius from the proposed Rough Stone quarry as follows.

S.No	Name of the Lessee	Village & S.F.No	Extent Hectares
1.Existing Quarries			
1	G.Karuppasamy, S/o.Gurusamy, No.249, Sivanthinagar, Kuthukkalvalasai, Tenkasi Taluk, Tirunelveli District.	Alangulam Taluk, Maruthamputhur Village. S.F.Nos.162/6A, 6B, 163/4, 5, 6 & 7	3.76.0Ha
2.	R.Minnalkodi W/o.S.S.Ramasubbu, Alangulam Taluk, Tirunelveli District	Alangulam Taluk, Maruthamputhur Village. S.F.Nos.160/2, 5, 161/1, 3, 4 & 5	2.96.5Ha
2.Abandoned Quarries			
1	S.Muthaiah S/o.Sivanu Konar, Maruthamputhur, Alangulam Taluk, Tirunelveli District	Alangulam Taluk, Maruthamputhur Village, S.F.No.35/5H	0.24.0Ha

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3. Present Proposed Quarries			
1	Thiru.G.Karuppasamy, S/o.Gurusamy, No.249, Sivanthinagar, Kuthukkal Valasai, Tenkasi Taluk, Tirunelveli District, Pin code- 627811.	Alangulam Taluk, Maruthamputhur Part-I Village, S.F.Nos.35/4A, 35/4B, 35/4C, 35/4D, 35/4E, 35/4F, 35/4G, 35/4H and 35/4I	3.99.0Ha

The total lease within the 500m radius (existing + proposed) works out to 10.71.5 ha including this lease area.

Although the individual lease area of this project is less than 5 Ha, the cluster area within 500m is more than 5 Ha, but the combined area is < 25Ha only.

Under the above circumstances, this report is prepared for issue of Terms of Reference towards obtaining environmental clearance.

The SEAC noted the following:

1. The Proponent, Thiru.G.Karuppasamy has applied for Terms of reference for the Rough Stone, Jelly and Gravel Quarry over an Extent of 3.99.0Ha in S.F.Nos.35/4A, 35/4B, 35/4C, 35/4D, 35/4E, 35/4F, 35/4G, 35/4H and 35/4I at Maruthamputhur Part-I Village, Alangulam Taluk, Tirunelveli District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The study shall be conducted on the combined impact of the quarries in the cluster
2. A detailed study of the lithology of the mining lease area shall be furnished.
3. Details of village map, "A" register and FMB sketch shall be furnished.


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4. The proposal for green belt activities shall be furnished.
5. The Socio economic studied should be carried out within 10km buffer zone from the mines.
6. Detailed study report combined impact of the crushers, impact of the water body, open well detail within 1km radius impact on this the project proponent shall furnish in the EIA report.
7. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
8. The spot levels and contour levels of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
9. A detailed report on the safety and health aspects of the workers and for the surroundings habitants during operation of mining for drilling and balsting shall be submitted.
10. The proponent conduct a detailed Hydrological study of the area towards the impact of this mining on the surface water & ground hydrology and furnish the same along with EIA report.
11. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF&CC dated 01.05.2018.
12. Obtain a letter/Certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
13. Ground water quality monitoring should be conducted as per norms and the report shall furnish in the EIA report.
14. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
15. Details plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
16. The EIA study report shall include the surrounding mining activity, if any.


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17. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
18. A study on the geological resources available shall be carried out and reported.
19. A specific study on the mining impact on agriculture & Livelihood shall be carried out and reported.
20. Impact on ponds, rivers and other waste bodies to be elaborated.
21. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
22. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).

Agenda no: 139 – 02- 15

(File No. 7197 /2019)

Proposed Rough stone and Gravel quarry lease over an extent of 4.76.0Ha comprising S.F.Nos. 926/1, 926/2 and 945 of Thimmarasanaickanur Bit-I Village, Andipatti Taluk, Theni District, Tamil Naduby Thiru. T. Sivakumar– For Environmental Clearance. (SIA/TN/MIN/43953/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:


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1. Government Order / Lease details:

- a. The Quarry lease was applied in the name of Thiru. T. Sivakumar, Precise Area Communication was issued by the District Collector, Thenivide Rc.No. 81/Mines/2019, dated 24.09.2019 for a period of 5 years. It is a fresh lease for Rough stone and Gravel quarry over an extent of 4.76.0Ha comprising S.F.Nos. 926/1, 926/2 and 945 of Thimmarasanaickanur Bit-I Village. Andipatti Taluk, Theni District, Tamil Nadu.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Geologist / Assistant Director (i/c), Department of Geology and Mining, Theni District vide Rc.No. 81/Mines/2019, dated 01.10.2019.

3. As per the Department of Geology and Mining, Theni District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 7,32,118m³ and Gravel should not exceed 97,920m³

- a. For First year - 1,32,936m³ of Rough stone and 34,830m³ of Gravel
 b. For Second year - 1,89,628m³ of Rough stone and 27,148m³ of Gravel
 c. For Third year - 1,80,254m³ of Rough stone and 24,108m³ of Gravel
 d. For Fourth year - 1,22,025m³ of Rough stone
 e. For Fifth year - 1,07,275m³ of Rough stone

4. The quarry operation is proposed up to a depth of 60m(20m above ground level + 40m below ground level).
5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width.
6. Rough stone are to be transported by Tippers of 5 Nos. (20 T Capacity).
7. The project is located at 09°59'52.83"N to 10°00'00.67"N latitude and 77°41'29.57"E to 77°41'38.67"E Longitude.
8. The total Manpower requirement is 42Nos.


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9. Total cost of the projects is Rs. 81.23lakhs and EMP cost about Rs. 3.80lakhs
10. The Water table is found to be at the depth of 65m in summer season and 60m in rainy season.
11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
16. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Thimmarasanaickanur Bit-I Village, Andipatti Taluk, Theni District dated 28.04.2019.
17. Letter obtained from the Assistant Geologist / Assistant Director (i/c.), Department of Geology and Mining, Thenivide Letter ROC. No. 81/Mines/2019, dated 01.10.2019 informed that the following quarries are situated within 500 m radial distance from the proposed area for clearance.

S. No.	Name of the quarry Owners	Name of the Village & Survey Number	Extent In Hectare	Distance from this proposed quarry
a. Abandoned Quarries				
-Nil-				
b. Existing Quarries				
-Nil-				
c. Present Proposed Quarries				


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1.	Thiru. T.Sivakumar, S/o.Thanikodi, No.16/5, Sulthan Nagar Visalam 1st Street, Narimedu, Madurai north, Madurai district	Thimmarasanaickanur Bit-I village - 926/1, 926/2 and 945	4.76.0	.
d. Period expired quarries				
-Nil -				

The SEAC noted the following:

1. The Proponent, Thiru. T.Sivakumar has applied for Environment Clearance for the Rough Stone and Gravel quarry lease over an extent of 4.76.0Ha in S.F.No: 926/1, 926/2 and 945, Thimmarasanaickanur Bit-I Village. Andipatti Taluk, Theni District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:

1. Ground water quality monitoring should be conducted every Six months and the report should be submitted to TNPCB.
2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.


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5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
8. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
9. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
10. The proponent shall furnish the CER proposal as per office memorandum of MoEF&CC dated 01.05.2018.
11. The proponent shall leave safety distance of 100mt from the reserve forests stated in the DFO letter No 4654/2019/F dated 10/09/2019


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Agenda no: 139 – 02- 16

(File No. 7212 /2019)

Proposed Rough stone quarry lease over an extent of 2.50.0Ha comprising S.F.Nos. 284(P-1) of Sigaralapalli Village, Bargur Taluk, Krishnagiri District, Tamil Nadu by Thiru. R. Srimuthu– For Environmental Clearance.

(SIA/TN/MIN/45101/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The Quarry lease was applied in the name of Thiru.R.Srimuthu, Krishnagiri, Precise Area Communication was issued by the District Collector, Krishnagiri vide Rc.No.212/2019 (G&M) Dated: 13.06.2019 for a period of 5 years. It is a fresh lease for Rough stone quarry over an Extent of 2.50.0Ha in S.F.Nos. 284(Part-1) at Sigaralapalli Village, Bargur Taluk, Krishnagiri District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Deputy Director, Department of Geology and Mining, Krishnagiri District vide Rc.No. 212/2019 (G&M) Dated: 18.06.2019.

3. As per the Department of Geology and Mining, Krishnagiri District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 580797m³.

- a. For First year - 66360 m³ of Rough stone
- b. For Second year - 163345 m³ of Rough stone
- c. For Third year - 135429 m³ of Rough stone


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- d. For Fourth year - 116564 m³ of Rough stone
- e. For Fifth year - 99099 m³ of Rough stone
- 4. The quarry operation is proposed upto a depth of 43m (Top Soil 1m + Rough stone 42m) Surface Ground Level above 22 m and Surface Ground Level Below 21 m .
- 5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 7.0m and 5.0m vertical bench and width.
- 6. Rough stone are to be transported by Tippers of 1Nos. (10 M. T Capacity).
- 7. The project is locate at 12°30'02.16"N to 12°30'05.31"N latitude and 78°24'19.98"E to 78°24'27.41"E Longitude.
- 8. The total Manpower requirement is 18 Nos.
- 9. Total cost of the projects is Rs. 16.8 lakhs and EMP cost about Rs. 3.5 lakhs
- 10. The Water table is found to be at the depth of 65m in summer and 60m in rainy season.
- 11. Lease applied area is not covered under HACA region.
- 12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
- 13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
- 14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
- 15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
- 16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
- 17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Sigaralapalli Village, Bargur Taluk, Krishnagiri District dated 14/10/2019.


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18. Letter obtained from the Assistant Director, Department of Geology and Mining, Krishnagiri vide Letter RC. No. 212/2019 (G&M) dated 12.10.2019 informed that the details of the existing and abandoned quarries within 500m radius from the proposed Rough Stone quarry as follows.

1) Existing other quarries:

S. No.	Name of the lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Remarks
1.	Nil				

2) Proposed Area:

S. No.	Name of the applicant	Village & Taluk	S. F. No.	Extent	Remarks
1.	Thiru.R.Srimuthu Proponent D.No.2/355. Chinthagampalli Village, Bargur Taluk, Krishnagiri.	Sigaralapalli Village,Bargur Taluk,Krishnagiri	284(Part-1)	2.50.0	---

3) Lease Expired:

S. No.	Name of the Lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Lease period	Remarks
..... NIL						

The Total extent of the Existing / Proposed quarries is 2.50.0Ha

The SEAC noted the following:

1. The Proponent, Thiru. R.Srimuthu has applied for Environment Clearance for the Rough Stone quarry lease over an extent of 2.50.0Ha in S.F.No: 284(P-1). Sigaralapalli Village, Bargur Taluk, Krishnagiri District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.


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The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC noted that there is an infrastructure/building located at 200m. Hence the SEAC directed the proponent to furnish the following details.

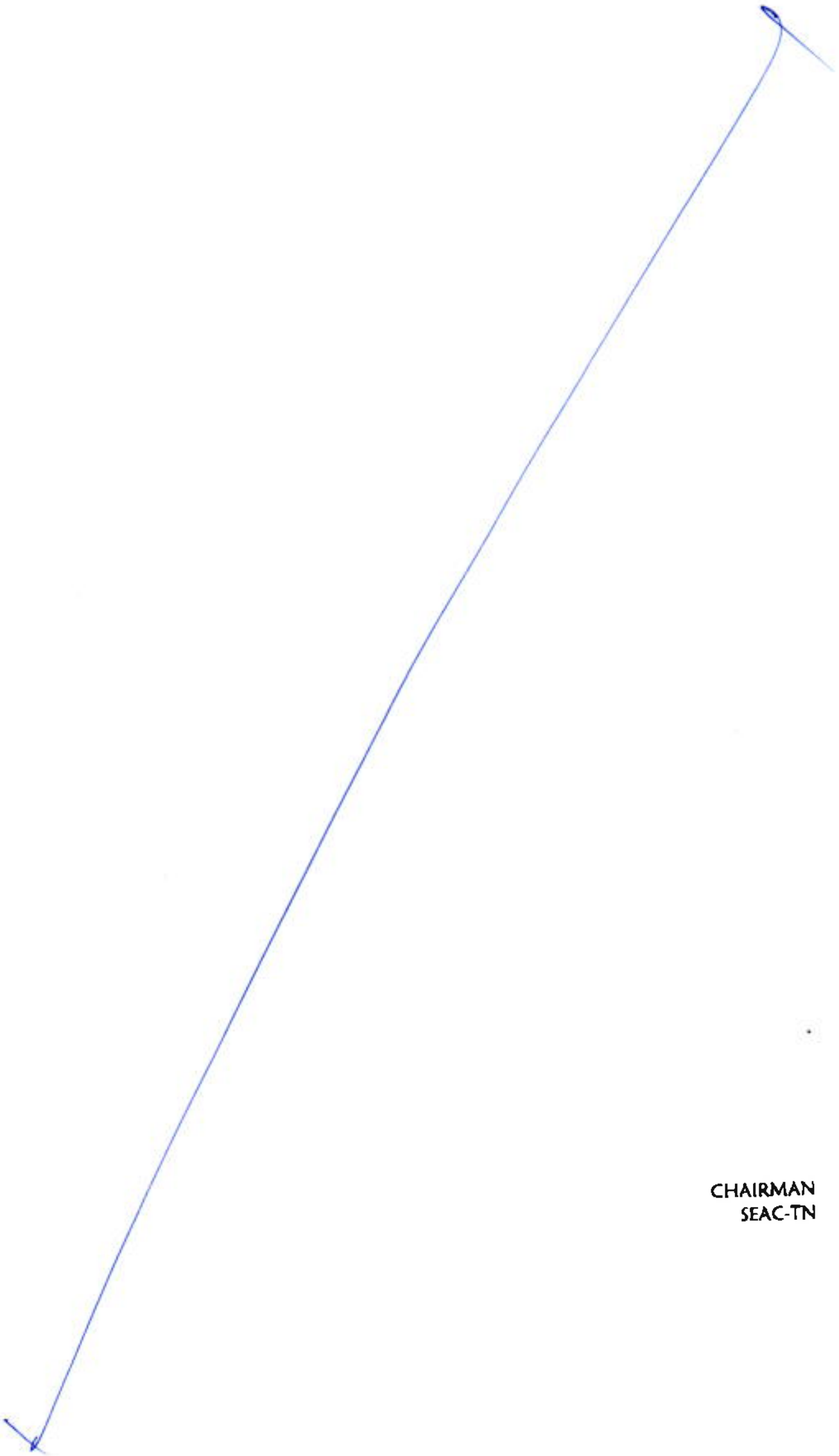
1. The proponent shall furnish the modeling studies for fugitive emissions and noise level studies during mining operation and transportation.
2. The proponent shall furnish the protective measures for fugitive emissions so as to mitigate the possible impact on the nearby infrastructure /building.

On receipt of the above details, SEAC will decide the further course of action on the proposal.



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Agenda no: 139 – 02- 18

(File No. 7201 /2019)

Proposed Earth Quarry lease over an extent of 2.00.0ha in S.F.No.2780/1 (P) at Thamaraikulam Bit-II Village, Periyakulam Taluk, Theni District, Tamil Nadu by M/s. T.T.K Construction– For Environmental Clearance.

(SIA/TN/MIN/43885/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

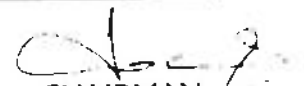
1. Government Order / Lease details:
 - a. The Quarry lease was applied in the name of M/s. T.T.K Construction, Precise Area Communication was issued by the District Collector, Theni vide Rc.No.167/Mines/2019 Dated: 24.09.2019 for a period of 5 years. It is a fresh lease for Earth Quarry for over an extent of 2.00.0ha in S.F.No. 2780/1 (P) at Thamaraikulam Bit-II Village, Periyakulam Taluk, Theni District, Tamil Nadu.
2. Mining Plan / Scheme of Mining approved details:
 - a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Geologist / Assistant Director (i/c), Department of Geology and Mining, Theni District vide Rc.No.167/Mines/2019 Dated: 01.10.2019.
3. As per the Department of Geology and Mining, Theni District. Mining Plan approval for only one Month, the production schedule for only one Month states that the total quantity of Earth Quarry should not exceed 10,000m³.
4. The quarry operation is proposed upto a depth of 0.5m Earth Quarry
5. The Quarry operation is proposed to carry out with open cast semi mechanized mining like excavators (without drilling and blasting).


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6. Earthare to be transported by Tippers. (10/20 T Capacity).
7. The project is locate at 10°04'47.30"N to 10°04'58.19"Nlatitude and 77°30'48.16"E to 77°31'02.39"ELongitude.
8. The total Manpower requirement is 9 Nos.
9. Total cost of the projects is Rs. 3.50 lakhs and EMP cost about Rs. 1.10 lakhs
10. The Water table is found to be at the depth of 20m in summer and 15m in rainy season.
11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
15. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Thamaraikulam Bit-II Village, Periyakulam Taluk, Theni District dated 30/09/2019.
16. Letter obtained from the Assistant Geologist / Assistant Director (i/c), Department of Geology and Mining, Theni vide Letter RC. No. 167/Mines/2017, dated 01.10.2019 informed that the following quarries are situated within 500m radial distance from the proposed area for clearance.

S. No.	Name of the Quarry Owner /	Name of Village & S. F. No.	Extent In hectare	Distance from this proposed quarry
a) Abandoned Quarries				
-NIL-				
b) Existing Quarries				
-NIL-				
c) Present proposed Quarries				


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1.	M/s. T.T.K Construction, Managing Partner, Thiru.T.Thanikodl, No.5/1, Mayilagam, Thirumukkulam South Street, Madurai District – 625 002	Thamaraikulam Bit- II Village S. F. Nos. 2780/1 (P)	2.00.0 ha	--
d) Future Proposed Quarries				
-NIL-				


The SEAC noted the following:

1. The Proponent, M/s. T.T.K Construction has applied for Environment Clearance for the Earth quarry lease over an extent of 2.00.0Ha in S.F.No: 2780/1(P), Thamaraikulam Bit-II Village, Periyakulam Taluk, Theni District, Tamil Nadu
2. The project/activity is covered under Category "B2" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.
3. The Hon'ble Madurai Bench of Madras High Court order in WP(MD) No 20903 of 2016 dated 28/08/2019 has quoted "*W.P (MD) No 942 of 2018, as report was filled on 26/08/2019 by Deputy Director of Geology and Mining and it is relevant to extract hereunder paragraphs.....26. As per the stand taken by the Department, Savudu is a mixture of 40% Sand, 40% silt and 20% original Clay*"
4. As per the Hon'ble Madurai Bench of Madras High Court order in WP(MD) No 20903 of 2016 dated 28/08/2019 wherein ".....
 - (i) *The District Collector of all the Southern Districts Viz., 13 Districts (including Theni District) coming under the jurisdiction of this Court, are restrained from granting any fresh lease/license for quarrying Savudu sand in respect of patta lands; and (iii) They are also directed to take necessary steps to cancel the lease/license already granted to the pattadars in accordance with law at the earliest.*"


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The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:

1. Ground water quality monitoring should be conducted every Six months and the report should be submitted to TNPCB.
2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
8. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.


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9. All the commitment made by the project proponent in the proposal shall be strictly followed.
10. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
11. The proponent shall submit the proposal for the CER as per office memorandum of MoEF&CC dated 01.05.2018 before placing the subject to SEIAA.
12. Report on Mineral composition analysis ascertaining the minerals available in the project site by the competent authorities (PWD/Department of Geology and Mining / Department of Agriculture) before placing the subject to SEIAA.
13. Report on mineral composition in the proposed project site and its applicability to the Hon`ble Madurai Bench of Madras High Court order in WP(MD) No 20903 of 2016 dated 28/08/2019 from competent authorities before placing the subject to SEIAA.




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Agenda no: 139 – 02- 19
(File No. 7227 /2019)

Proposed Rough stone quarry over an extent of 3.00.0ha in S.F.No. 395/1 (North Part) of Mallapuram village Sankarapuram Taluk and Viluppuram District, Tamil Nadu by Tmt. V. Anbarasi– For Environmental Clearance.
(SIA/TN/MIN/45673/2019)

1. Government Order / Lease details:

- a. The Quarry lease was applied in the name of Tmt. V. Anbarasi, Viluppuram. Precise Area Communication was issued by the District Collector, Viluppuram vide Rc.No. B/G&M/1140/2017, dated 17.01.2018 for a period of 5 years. It is a fresh lease for Rough stone quarry over an extent of 3.00.0ha in S.F.No. 395/1 (North Part) of Mallapuram village Sankarapuram Taluk and Viluppuram District, Tamil Nadu.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Viluppuram District vide Rc.No.B/G&M/1140/2017, dated 28.03.2018.

3. As per the Department of Geology and Mining, Viluppuram District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of Rough stone should not exceed 1,88,155m³.

- a. For First year - 35,580m³ of Rough stone
- b. For Second year - 43,950m³ of Rough stone
- c. For Third year - 38,495m³ of Rough stone
- d. For Fourth year - 38,120m³ of Rough stone
- e. For Fifth year - 32,010m³ of Rough stone

4. The quarry operation is proposed up to a depth of 40m(1m Topsoil + 39m Rough stone) from the elevated portion.


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5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width.
6. Topsoil (6,488m³) will be removed and preserved all along the boundary barriers to facilitate the afforestation.
7. Rough stone are to be transported by Tippers of 2 Nos. (10/20 T Capacity).
8. The project is located at 11°56'11.53"N to 11°56'17.64"N latitude and 78°51'51.64"E to 78°52'00.69"E Longitude.
9. The total Manpower requirement is 23Nos.
10. Total cost of the projects is Rs. 1.0761crores and EMP cost about Rs. 3.80lakhs
11. The Water table is found to be at the depth of 55m in summer season and 50m in rainy season.
12. Lease applied area is not covered under HACA region.
13. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
15. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
16. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
17. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
18. Letter obtained from the Assistant Director, Department of Geology and Mining, Viluppuramvide Letter RC. No. B/G&M/1140/2017, dated 19.09.2019 informed that the details of existing and abandoned quarries located within 500 mts. radius from the proposed Rough stone quarry.

1. Existing other quarries:

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & village	S.F. Nos.	Extent (in hect)	Lease period	Remarks


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---Nil---

II. Proposed Area:

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & village	S.F. Nos.	Extent (in hec)	Remarks
1.	Tmt.V.Anbarasi . W/o. K.Velu. Main Road, Devapandalam Village, Sankarapuram Taluk, Viluppuram District	Rough Stone	Sankarapuram. Mallapuram	395/1 (Northern part)	3.00.0	-

III. Lease Expired:

Sl. No.	Name of the lessee / permit holder	Name of the Mineral	Taluk & village	S.F. Nos.	Extent (In hec)	Lease period	Remarks
1.	D. Ramachandran, S/o. Duraisamy, Thimmanandal Village, Arur post. Sankarapuram Taluk	Rough stone	Sankarapuram, Mallapuram	395/1 Part-II	3.00.0	31.08.2009 to 30.08.2019	-

The SEAC noted the following:

1. The Proponent, Tmt.V.Anbarasi has applied for Environment Clearance to SEIAA-TN on 21.08.2019 for the Rough stone quarry over an extent of 3.00.0ha in S.F.No. 395/1 (North Part) of Mallapuram village Sankarapuram Taluk and Viluppuram District, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:

1. Ground water quality monitoring should be conducted every Six months and the report should be submitted to TNPCB.


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2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016,M.A.No.920/2016,M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
8. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF& CC, GOI, New Delhi.
9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
10. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
11. The proponent shall furnish the CER proposal as per office memorandum of MoEF&CC dated 01.05.2018.


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File No: 6831/2019

Proposed Production Capacity Expansion of Methyl Ethyl Ketone and Secondary Butyl Alcohol & Proposed production of Methyl Iso Butyl Carbinol, Phenyl Propyl Alcohol and Mixed Alcohols at Sathangadu Village, Chinnasekkadu Village, Manali, Chennai by M/s. Cetex Petrochemicals Limited – For Environment Clearance.

(SIA/TN/IND/36147/2007)

The proposal was placed in this 132nd SEAC Meeting held on 25.07.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

- i. The proposal is for environmental clearance to the project "Proposed Production Capacity Expansion of Methyl Ethyl Ketone and Secondary Butyl Alcohol & Proposed production of Methyl Iso Butyl Carbinol, Phenyl Propyl Alcohol and Mixed Alcohols at Sathangadu & Chinnasekkadu Village, Manali, Chennai, by M/s. Cetex Petrochemicals Limited".
- ii. Due to the absence of SEAC – TN the file was submitted to MoEFCC and standard ToR has been issued by MoEFCC vide letter No.J-11011/1113/2007-IA-II(I) dated 08.10.2018.
- iii. M/s Cetex Petrochemicals Limited obtained EC to their existing project from MoEF&CC vide letter no. J-11011/1113/2007-IA-II(I) dated 16.09.2008.
- iv. Existing land area is 207320.45 m²; the proposed expansion will take place within the existing plant no additional land will be used for proposed expansion.
- v. Currently green belt in an area totalling 10117 Sq.m has been developed. During the proposed expansion additional 58315 Sq.m of green belt will be further added in order to strengthen the greenbelt inside the premises which is 33% of the total area.


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- vi. The estimated expansion cost is Rs. 42 Crores. Total capital cost earmarked towards environmental pollution control measures is Rs.290 lakhs and the Recurring cost (operation and maintenance) will be about Rs 17.2 Lakhs per month.
- vii. Total Employment will be 70 persons as direct & 20 persons indirect after expansion. Industry proposes to allocate Rs. 42 Lakhs i.e. 1.0 % of project cost towards Corporate Environmental Responsibility.
- viii. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves and Wildlife Corridors etc. within 10 km distance from the project site.
- ix. River/ water body such as Puzhal Lake, korattur Lake, Cholavaram Lake and Retteri Lake are at a distance of 8.1 km, 8.3 km, 14.7 km and 5 km respectively in West, South West, North west and west directions.
- x. Ambient air quality monitoring was carried out at 8 locations during July to September 2018 and the baseline data indicates the ranges of concentrations are in the range of PM_{10} (42.2 - 79.6 $\mu g/m^3$), $PM_{2.5}$ (20.9 - 42.8 $\mu g/m^3$), SO_2 (5.63 - 13.6 $\mu g/m^3$) and NO_2 (10.6 - 20.8 $\mu g/m^3$). AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 86.46 $\mu g/m^3$, 13.6 $\mu g/m^3$ and 20.8 $\mu g/m^3$ with respect to PM_{10} , SO_2 and NO_2 . The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).
- xi. Total water requirement is 1115kLD of which water requirement of 1018.6 kLD will be met from CMWSSB TTRO water and 96.4 kLD will be met through recycled/condensate within the plant.
- xii. Domestic sewage of 22 kLD will be treated in the Existing STP. Effluent of 108 kLD will be treated through Effluent Treatment Plant (UASB, Aeration, UF, RO module I, II & III and ME Stage I, II, III & IV). The plant will be based on Zero Liquid discharge system.

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- xiii. Storm water drains have been provided along the facility to ensure that this is totally separated from process effluent. We have 6 No's of rain harvesting pits and has proposed to construct additional 6 No's with proper storm water drain for expansion. The Roof top drains are linked with Rain water harvesting sump.
- xiv. Power requirement after expansion will be 1.65 MW Including existing 0.95 MW and will be met from Co-Gen plant of 2 MW capacity + TANGEDCO. Existing unit has 1 DG set of 1500 KVA capacity (Stack Height – 30 m), additionally 1 DG set is proposed of 2000 KVA Capacity which are used as standby during power failure. Stack height of 30 m will be provided as per CPCB norms to the proposed DG set.
- xv. Existing unit has Wood fired boiler - 4T capacity, Bio Mass fuel Boiler – 8T capacity & Thermic heater 20,00,000 K.Cals and Bio Mass Boiler –22 T capacity & Thermic heater 20,00,000 K.Cals. Wet chamber, Dust collector and Electro static precipitators with adequate stack heights are provided for controlling the particulate emissions within the statutory limit.
- xvi. Details of Process emissions generation and its management:

S.No	Sources of Emission	APC Measures Provided	Stack Details	
			Dimension (Dia. in mm)	Height from GL (In Meter)
1	Multi fuel Boiler/Hot oil heaters	Running only as standby	750	30
2	Relief headers , Balance headers	Flare recovery system	600	36
3	Exhaust of 1500 KVA DG	Stack	200	30
4	Wood fired boiler- 4 T capacity	Wet chamber	750	30
5	Bio Mass fuel Boiler – 8T capacity and Thermic heater 20,00,000K.Cals.	Dust collector	1100	30


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6	Bio Mass Boiler – 22 T capacity and Thermic heater 20,00,000K.Cals.	Electro Static Precipitator	2500	35
7	Exhaust of 2000 KVA DG - proposed	Stack	200	30
11	Fugitive/Noise Emission	Type of emission	Control measures	
7	DG set 1500 KVA	Noise	In built acoustic barrier	
8	DG set 2000 KVA-proposed	Noise	In built acoustic barrier	

The Air Pollution Control (APCS) System will be strengthened for the proposed activities like

- Adequate stack height will be provided for the proposed DG set as per CPCB
 - Vent condensers are incorporated in outlet of overhead condenser to control plant process emissions.
 - Adsorbent shall be provided along with breather valve in the storage tank in order to control VOC emission to atmosphere.
 - Nitrogen blanketing shall be provided for proposed storage tanks in EOU.
- xvii. Details of Solid waste/ Hazardous waste generation and its management.

Solid Waste Generation

S.No	Nature of Solid Waste	Quantity		Unit	Mode of Disposal
		Existing	Proposed		
1	STP sludge	4	4.2	Kg/day	Used as Manure
2	Bio degradable Waste (Food and Garbage)	40	42	Kg/day	Biogas Plant and fuel used for canteen

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3	Non-Bio degradable Waste (Stationary, Scrap and Packaging Waste)	30	32	Kg/day	Authorized Venders / scrap material collected and sold to authorized recyclers
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Hazardous Waste Generation

S. No	Name of the Process	Name of the process waste (Category No)	Annual Generation T/Y (Existing)	Annual Generation T/Y (Proposed)	Waste Disposal
1	Industrial operation using mineral / synthetic oil as lubricant in hydraulic system	5.1 Used/Spent Oil	1600L/ Year	2000L/ Year	Collection, Storage & disposal to TNPCCB/CPCB Authorized recyclers
2	Petro Chemical Process and Catalytic Operations	1.6 Spent Catalyst and molecular sieves	1T/ 5 year	2 T/ 5 year	Collection, Storage & disposal as landfill TSDF, Gummidipoondi
3	Purification and Treatment of exhaust air, water and waste water	35.3 Chemical sludge from waste water treatment plant	2 T/ Year	2.5 T/ Year	Collection, Storage & disposal as landfill TSDF, Gummidipoondi

xviii. Compliance report was submitted to RO (South Eastern Zone) and certified compliance was obtained from Regional office F.no. EP/12.1/727/TN/0159 dated 31.01.2018.

xix. No. litigation against the project

xx. The details of products and capacity for existing and proposed.

Proposed Production Capacity Expansion of MEK & SBA and Proposed production of MIBC, PPA & Mixed Alcohol


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S. No.	Details	Description	
		Existing	After Expansion
1.	Production Capacity MTA	24050	46050
2	Man power (admin. technical & contract workers)	80	90
3	Power Requirement (Co- Gene plant + TANGEDCO)	0.95 MW	1.65 MW
4	Water(CMWSSB) Supply/ Requirement	845 KLD [782 KLD fresh water from CMWSSB + 63 KLD recycled/condensate within the plant]	1115 KLD [1018.6 KLD TTRO water from CMWSSB + 96.4 KLD recycled/condensate within the plant]
5	Sewage treatment	20 kLD with 20 hours of operation at a flow rate of 1.0 cum/hr.	22 kLD with 22 hours of operation at a flow rate of 1.0 cum/hr.
	Effluent treatment Zero Liquid Discharge	70 kLD (UASB, Aeration, UF, RO module I & II and ME stage I & II)	108 kLD (UASB, Aeration, UF, RO module III & ME Stage III & IV)

Details of Raw materials

S.No	Raw Materials	Quantity (in tons)		Source	Mode of Transportation
		Existing	Proposed		
SBA & MEK					
1	C4 Mix (2-Butene)	26400	18000	CPCL, Manali	Pipe Line
2	98% Sulphuric Acid	22700	15500	Indian manufacturer/Trader	Road Tanker
3	Caustic Flakes	250	170	Indian manufacturer/Trader	Road Tanker

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4	Hydrochloric acid	90	60	Indian manufacturer/Trader	Road Tanker
MIBC					
1	Methyl Isobutyl Ketone (MIBK)	-	6000	Import	Ship / Road Tanker
2	Hydrogen	-	200	Indian manufacturer/Trader	Road Truck
PPA					
1	Cinnamaldehyde	-	1250	Import	Ship / Road Tanker
2	Hydrogen	-	50	Indian manufacturer/Trader	Road Truck
MIXED ALCOHOL					
1	Secondary Butanol (SBA)	-	600	Self	Self
2	Methyl Isobutyl Carbinol (MIBC)	-	400	Self	Self

Details of production.

S.No	Name of the product	Quantity (Existing)	Quantity (Proposed)	Capacity after expansion (TPA)
1	Methyl Ethyl Ketone	10000	5000	15000
2	Secondary Butyl Alcohol	12000	10000	22000
3	Methyl Iso Butyl Carbinol	-	5000	5000
4	Phenyl Propyl Alcohol	-	1000	1000
Fine Chemicals				
5	Mixed Alcohol	-	1000	1000
6	Cinnamic Alcohol	1080	-	1080
7	Anisyl Alcohol	276	-	276
8	Styrallyl Alcohol	228	-	228
9	Styrallyl Acetate	150	-	150
10	Oximone	20	-	20


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11	Phenyl Ethyl Alcohol	96	-	96
12	Tertiary Butyl Cyclohexyl Acetate	200	-	200
Total		24050	22000	46050

The SEAC noted the following:

1. The Proponent, M/s. Cetex Petrochemicals Limited has applied for Environment Clearance to SEIAA-TN on 21.05.2019 for the Production Capacity Expansion of MEK and SBA & Proposed production of MIBC, PPA & Mixed Alcohol at Sathangadu & Chinnasekkadu Village, Manali, Chennai, Tamil Nadu.
2. The project/activity is covered under Category "B" of Item 5(f) "synthetic organic chemicals Industry Projects" of the Schedule to the EIA Notification, 2006.
3. The proponent has furnished the Health, safety and Environment Audi Report prepared by M/s Department of Civil Engineering , IIT Madras , Chennai - 36 from the report it was concluded that " from the health dat, it is clear that most of the dieses are slightly more prominent in the North Chennai population compared to South Chennai. This may be due to different reasons like low nutrition level, pollution, living conditions, hygienic conditions and saitation. One cannot attribute this to air pollution and that too to a specific compound, such as MEK. Based on the study results, it is npt possible to attribute any health impact on pregnancy, particularly with respect to mlscariage and abortions recorded on the community surrounding the industry, M/s. Cetex Petrochemicals Limited."
4. MoEF&CC has accorded Terms of Reference (ToR) vide No.J-11011/1113/2007-IA-II(I) dated 08.10.2018 with public consultation.

The SEAC noted that M/s. Cetex Petrochemicals Limited located at Sathangadu & Chinnasekkadu Village, Manali, Chennai, Tamil Nadu. Further, the Hon'ble National Green Tribunal, Principal Bench, New Delhi in its order dated 10.07.2019 in Original Application No. 1038/2018 that pronounced that


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"Accordingly, We direct the CPCB In coordination with all State PCBs/PCCs to take steps in exercise of statutory powers under the Air (prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of pollution) Act, 1974, Environment (Protection) Act, 1986 or any other law to prohibit operation of polluting activities in the said CPAs and SPAs within three months and furnished a compliance report to this Tribunal. The Central Pollution Control Board, in coordination with the State boards/PCBs may make assessment of compensation to be recovered from the said polluting units for the period of last 5 years, taking into accounts the cost of restoration and cost of damage to the public health and environment and the deterrence element. The scale of deterrence may be related to the period and the frequency of defaults. Such other factors as may be found relevant may also be taken into account. No further industrial activities or expansion be allowed with regards to 'red' and 'Orange' category units till carrying capacity of area is assessed and new units or expansion is found viable having regard to the carrying capacity of the area and environmental norms."

Accordingly, the Manali (Tamil Nadu) has CEPI score of 84.15 (CPAs).

The SEAC decided not to take further course of action until further orders from the Hon'ble National Green Tribunal/ MoEF&CC.

Further, O.M No. F.No. 22-23/2018 -IA.II (Pt) MoEF&CC Dt. 31.10.2019 has stated the following " The Hon'ble NGT in O.A.No .1038/ 2018 had passed orders regarding formulation of a mechanism for environmental management of critically and severely polluted areas and consideration of activities/projects in such areas.

The following mechanism has been finalized by the Ministry and necessary action may be taken as given below:

- a) In cases pertaining to Critically and Severely Polluted Areas, where the environmental clearance proposal is yet to be referred to the EACs/SEACs,


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the mechanism may be provided to the EACs/SEACs which after due diligence may prescribe additional conditions as incorporated in the mechanism for environmental protection.

- b) In cases pertaining to Critically and Severely Polluted Areas, where the environmental clearance proposal has already been recommended by the EACs/SEACs, and the proposal was kept on hold, the mechanism may now be considered by the concerned sectors of the Ministry/SEIAAs and after due diligence the concerned sectors of the Ministry/SEIAAs may prescribe additional conditions as incorporated in the mechanism for environmental protection while issuing ECs.

and enclosed the following mechanism for environmental management of Critically and Severely Polluted Areas and consideration of activities/projects in such areas in compliance of directions issued by Hon'ble National Green Tribunal on 19.08.2019 (published on 23.08.2019) in O. A. No. 1038 2018.

- B. Consideration of proposals for grant of Environmental clearance for new and expansion activities listed in 'Red' and 'Orange' Categories located in Critically Polluted Areas and Severely Polluted areas:
- ii. Proposals located in CPAs and SPAS may be examined by the sectoral Expert Appraisal Committee (EAC) during scoping/ appraisal based on the CEP scores of Air/Water/ Land Environment as published by CPCB from time to time. In such proposals, appropriate mitigation measures for the environment possessing higher CEP score may be made by EAC in the form of recommendations/ decision. These recommendations may be explicitly mentioned in the Terms of Reference/Environmental


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Clearance letter and to be ensured by the member secretary concerned.

Based on above decision the subject was placed in this 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation on the environmental impact assessment.

The SEAC noted that

"As per O.M No. F.No. 22-23/2018 -IA.II (Pt) MoEF&CC Dt. 31.10.2019. "B. Consideration of proposals for grant of Environmental clearance for new and expansion activities listed in 'Red' and 'Orange' Categories located in Critically Polluted Areas and Severely Polluted areas: i. Any project or activity specified in Category B1 will be appraised at the Central Level, if located in whole or in part within 5 km from the boundary of Critically Polluted Areas or Severely Polluted Areas. However, Category B2 projects shall be considered at state level stipulating Environmental Clearance conditions as applicable for the Category 'B1' project/activities".

Hence the SEAC decided to defer the proposal since the project is in B1 category and also located in Manali Area (Notified as CEPI - Critically polluted area as per Hon'ble NGT (PB) order Dt 10.7.2019 for O.A No 1038/2018). Further the ^{SEAC} Authority decided to address the MoEF & CC for further process of the proposal.


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Agenda no: 139 – 02- 20

(File No. 6887 /2019)

Proposed Gravel quarry lease over an extent of 4.80.0Ha comprising S.F.Nos 930/2B (P) of South Avinashpalayam village, Tiruppur South Taluk and Tiruppur District the state of Tamil Nadu by Tvl. SenthilMurugan Constructions & Trading Private Limited, Tiruppur – for Terms of Reference.

(SIA/TN/MIN/38525/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project as presented by the proponent are as follows:

1. Government order/ Lease details:

- a. The Quarry lease was applied in the name of Tvl. Senthil Murugan Construction & Trading Private Limited, Tiruppur, Precise Area Communication letter was issued by the District Collector, Tiruppur District vide Rc. No. 1266/Mines/2017, dated 25.05.2018 for a period of Three Years. It is a Fresh lease for Gravel quarry lease over an extent of 4.80.0Ha comprising S.F.Nos 930/2B(P) of South Avinashpalayam village, Tiruppur South Taluk and Tiruppur District.

2. Mining Plan/Scheme of Mining approval details:

- a. Mining plan was prepared for the period of Three years. The Mining Plan was approved by the Deputy Director, Department of Geology and Mining, Tiruppur District vide Roc. No. 1266/Mines/2017, dated 06.06.2018.


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3. As per the Department of Geology and Mining, Tiruppur District. Mining Plan approval for the three years, the production schedule for Three years states that the total quantity of Gravel should not exceed 3,17,705m³.
 - a. For First year - 1,00,930m³ of Gravel
 - b. For Second year - 1,00,630m³ of Gravel
 - c. For Third year - 1,16,145m³ of Gravel
4. The quarry operation is proposed upto a depth of 10m(5m above ground level and 5m below the ground level).
5. The Quarry operation is proposed to carry out with open cast semi mechanized mining like excavators (without drilling and blasting).
6. Gravel are to be transported by Tippers. (10/20T capacity).
7. The project is located at 10°57'39.72"N to 10°57'50.33"N latitude and 77°27'59.77"E to 77°28'09.16"E Longitude.
8. The total Manpower requirement is 13 Nos.
9. Total cost of the projects is Rs. 1.2788Crore and EMP cost ^{is} about Rs. 1.50lakh.
10. The water table is found to be at the depth of 35m below ground level.
11. Applied lease area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) is located within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary is located within the radius of 10km from the lease area.
14. No National Park & Wild Life Sanctuary is located within the radius of 10km from the lease area.
15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 is located within the radius of 10km.


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16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area is located within the radius of 10km.
17. No habitation is located within the radius of the 300m from the lease area as stated in the letter obtained from VAO, South Avinashipalayam Village, Tiruppur Taluk, Taluk District dated 08.06.2018.
18. Letter obtained from the Assistant Director, Department of Geology and Mining, Tiruppur vide Letter R.C. No. 1266/Mines/2017, dated 05.11.2019 informed that, the following quarries are situated within a radial distance of 500 meters from the applied fields.

a. Existing Quarries

S. No.	Name of the Owner	Village and S. F. No.	Extent in Hect.	Distance from this propose quarry
---Nil---				

b. Abandoned Quarries

S. No.	Name of the Owner	Village and S. F. No.	Extent in Hect.	Distance from this propose quarry
---Nil---				

c. Present Proposed Quarries

S. No.	Name of the Owner	Village and S. F. No.	Extent in Hect.	Distance from this propose quarry
1.	Tvl. Senthil Murugan Constructors and Trading Private Limited	South Avinashipalayam (V). 930/2B (Part)	4.80.0	--

d. Expired Quarries

S.	Name of the Owner	Village and S. F. No.	Extent in Hect.	Distance from this propose quarry
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No.				
1.	R. Krishnamoorthi	South Avinashpalayam (V), 932/2A	11.00.0	--

The SEAC noted the following:

1. The Proponent, Tvl. Senthil Murugan Constructors and Trading Private Limited has applied for Terms of Reference for the Gravel quarry lease over an extent of 11.00.0Ha in S.F.No: 930/2B(P), South Avinashpalayam village, Tiruppur South Taluk and Tiruppur District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the detailed presentation, the SEAC decided to defer the proposal for want of following additional particulars.

1. As per the MoEF&CC O.M dated 24.06.2013, the depth of the mining for gravel shall be restricted upto 2m below the ground level. However it is noted that the mining plan submitted by the proponent reveals that the proposed mining depth is to be 10mts (5m above GL+ 5m below GL). Hence the proponent shall revise the mining plan as per above said the MoEF&CC OM.
2. The proponent shall furnished letter as obtained from Deputy Director, Department of Geology and Mining, Tiruppur District vide Roc. No. 1266/Mines/2017, dated 06,06,2018 stating that there is no abandoned quarry located within a radial distance of 500 meters from the project area. However In the same letter, It is shown that there is a expired quarry. Hence the project proponent shall obtain clarification from the Department of Geology and Mining, Tiruppur District stating when the expired quarry stopped operation. On recelpt of the above details, SEAC will decide the further course of action on the proposal.


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Agenda no: 139 – 02- 21

(File No. 7229 /2019)

Proposed Gravel quarry lease over an extent of 4.66.0ha In S.F.No.100 (Part) of Poovali Village, Kalaiyarkovil Taluk and Sivagangai District the state of Tamil Nadu by Thiru.M.Muthukrishnan – for Environment Clearance.

(SIA/TN/MIN/41661/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government order/ Lease details:
 - a. The Quarry lease was applied in the name of Thiru.M. Muthukrishnan, Precise Area Communication letter was issued by the District Collector, Sivagangai District vide Rc. No. M2/749/2017, dated 30.10.2018 for a period of one Year. It is a Fresh lease for Gravel quarry over an extent of 4.66.0ha in S.F.No.100 (Part) of Poovali Village, Kalaiyarkovil Taluk and Sivagangai District.
2. Mining Plan/Scheme of Mining approval details:
 - a. Mining plan was prepared for the period of one year. The Mining Plan was ~~got approval from~~ ^{ed by} the Assistant Director, Department of Geology and Mining, Sivagangai District vide Roc. No. M2/749/2018, dated 23.01.2019.
3. As per the Department of Geology and Mining, Sivagangai District. Mining Plan approval for the one year, the production schedule for one year states that the total quantity of Gravel should not exceed 74,844m³.
 - a. For First year - 74,844m³ of Gravel
4. The quarry operation is proposed upto a depth of 2m below the ground level.


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5. The Quarry operation is proposed to carry out with open cast semi mechanized mining like excavators (without drilling and blasting).
6. Gravel are to be transported by Tippers of 5 Nos. (10T capacity).
7. The project is located at 09°48'47.45"N to 09°48'56.12"N latitude and 78°31'01.49"E to 78°31'12.89"E Longitude.
8. The total Manpower requirement is 34 Nos.
9. Total cost of the projects is Rs. 41.04 lakhs and EMP cost about Rs. 1.34 lakh.
10. The water table is found to be at the depth of 22m in summer season and 20m in rainy season, from the ground level
11. Applied lease area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) is located within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary is located within the radius of 10km from the lease area.
14. No National Park & Wild Life Sanctuary is located within the radius of 10km from the lease area.
15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 is located within the radius of 10km.
16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area is located within the radius of 10km.
17. No habitation is located within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Nadamangalam Group, Kalayarkovil Taluk, Sivagangai District dated 23.08.2019.
18. Letter obtained from the Assistant Director, Department of Geology and Mining, Sivagangai vide Letter Roc.No. M2/749/2017, dated


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29.07.2019 informed that, the following quarries are located within 500m radius from the proposed area for clearance.

Particulars of Proposed gravel quarry site			
Name of the proponent	Village and Taluk	S.F. Nos.	Extent
M. Muthukrishnan	Poovali, Kalayarkovil Taluk	S.F. Nos. 100 (P)	4.66.0

The details of others leases located within a radial distance of 500 meters from the proposed gravel quarry of Thiru. M. Muthukrishnan, S/o. Mathavan, 7C, Bose Road, Sivagangai District are given in the table below.

Abandoned Quarry				Existing Quarry			
Name of the Lessee	Village and Taluk	S.F. Nos.	Extent	Name of the lessee	Village and Taluk	S.F.Nos.	Extent
-Nil-				-Nil-			

The SEAC noted the following:

1. The Proponent, Thiru.M.Muthukrishnan has applied for Environment Clearance for the Gravel quarry lease over an extent of 4.66.0Ha in S.F.No: 100(Part), Poovali Village, Kalaiyarkovil Taluk and Sivagangai District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the Initial discussion with the proponent and the scrutiny of documents furnished, it was noticed that the lease deed is not registered yet. Hence the SEAC decided to direct the proponent to submit the registered lease deed, before making the presentation. On receipt of the above details, SEAC will decide the further course of action on the proposal.


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Agenda no: 139 – 02- 22

(File No. 7177 /2019)

Proposed Black Granite quarry lease over an extent of 3.24.5Ha in S.F.Nos. 1015/1A, 1015/1B, 1015/1C, 1015/2A, 1015/2B, 1015/2C, 1015/3A & 1015/3B of Burgur Village, Anthiyur (Formerly Bhavani) Taluk, Erode District the state of Tamil Nadu by Tvl. GTP Granites Limited– for Terms of Reference.

(SIA/TN/MIN/43845/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project are as follows:

1. Government order/ Lease details:

The Proponent Tvl. GTP Granites has been granted quarry lease for quarrying of Black Granite quarry lease over an extent of 3.24.5Ha in S.F.Nos. 1015/1A, 1015/1B, 1015/1C, 1015/2A, 1015/2B, 1015/2C, 1015/3A & 1015/3B of Burgur Village, Anthiyur (Formerly Bhavani) Taluk, Erode District, Tamil Nadu vide G.O. (3D), No. 2, Industries (MME.2) Department dated 06.02.2014 for a period of Twenty years. The Lease deed was executed on 17.02.2014, the quarry operation was commenced after the execution of lease deed and the lease will get expired on 16.02.2034.

2. Mining Plan/Scheme of Mining approval details:

- a. The Mining plan (2014-15 to 2018-19) was approved by the Commission of Geology and Mining, Guindy, Chennai vide letter No. 9984/MM5/2012, dated 09.12.2013.
- b. The First Scheme of quarrying was prepared and submitted for the period of 2019-20 to 2023-24 and approved by the Director,


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Department of Geology and Mining, Guindy, Chennai vide Rc. No. 9045/MM4/2018, dated 30.07.2019.

The quarrying operation and quantity of material mined are as follows.

Year	Proposed		Achieved
	ROM (m ³)	Production @ 15% (m ³)	Production achieved (m ³)
2014-15	3760	564	292.134
2015-16	3470	521	510.119
2016-17	3325	498.75	240.766
2017-18	4400	660	355.270
2018-19	3480	522	66.354

- As per the Scheme of quarrying for the years 2019-20 to 2023-24, production schedule for year's states that the total volume of recoverable as 15% of Black Coloured Granite should not exceed 3,986m³.
For 2019-20 - 812 m³
For 2020-21 - 780 m³
For 2021-22 - 810 m³
For 2022-23 - 870 m³
For 2023-24 - 714 m³
- Environmental Clearance obtained from the State Level impact Assessment Authority, Tamil Nadu vide Letter No.SEIAA-TN/F.No. 2120/EC/1(a)/988/2013, dated 13.01.2014.
- The waste that will be resulting in the quarrying operation for the 5 years 2019-20 to 2023-24 will be 34,285m³ (Granite Waste + Side burden) proposed to dump on western side and Topsoil – 182m³ will be preserved all along the boundary barriers for afforestation.


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6. The quarry operation is proposed upto a depth of 24m for the present scheme period (2019-20 to 2023-24).
7. quarrying Operation will be done by Opencast Semi Mechanised method with Diamond Wire Saw cutting.
8. Granite ls to be transported by tippers of 2 Nos. (20 T capacity).
9. The water table is found to be at the depth of 50m in summer season and 45m in rainy season.
10. Applied lease area is not covered under HACA region.
11. No Coastal Regulation Zone (CRZ) is located within the radius of 10km from the lease area.
12. No Interstate boundary & Western Ghats Boundary is located within the radius of 10km from the lease area.
13. No National Park & Wild Life Sanctuary is located within the radius of 10km from the lease area.
14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 is located within the radius of 10km from the lease area.
15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area is located within the radius of 10km.
16. No habitation is located within the radius of the 500m from the lease area as stated in the letter obtained from VAO, Burgur Village, Anthiyur Taluk, Erode District dated 19.08.2019.
17. Letter obtained from the Deputy Director, Department of Geology and Mining, Erode vide Letter RC. No. 663/2019/Mines dated 05.09.2019, informed that the following particulars with regard to the nearby existing, proposed and abandoned and other quarries situated within a radius distance of 500 mts from the subject area are furnished as below.



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1. Existing other quarries:

S. No.	Name of the applicant	S.F.Nos.	Extent (Hect)	Lease period	Remarks
1.	Min.Rocks International Pvt. Ltd.,	915/1, 2.3, 1021/1B and 1022/2	1.12.5	G.O.(3D). No. 22, Industries (MME2) dt 07.08.2014 to 4.09.2014 to 3.09.2034 20 years	-

2. Proposed area:

S. No.	Name of the applicant	S.F.Nos.	Extent (Hect)	Lease period	Remarks
1.	Thiru. O. Ulaganathan	1023/3	1.86.0	20 years	-

3. Lease period Expired and abandoned area:

S. No.	Name of the applicant	S.F.Nos.	Extent (Hect)	Lease period	Remarks
1.	Tvl. Tamil Nadu Minerals Ltd.,	911, 916, 1023/1 and 1032/1	3.08.5	G.O. (3D). No. 803 dt.27.11.87 29.02.1988 to 28.02.2008 (20 years)	Lease period expired
2.	Tvl. S.S. Enterprises	1075, 1076/1A, 1077/3A	5.07.35	G.O.(3D), No. 369, Industries MMB.2 dated 4.5.1998 15.06.1998 to 14.06.2008 (10 years)	Lease period expired

The SEAC noted the following:

- The Proponent, Tvl. GTP Granites Limited has applied for Terms of Reference to SEIAA-TN on 21.08.2019 for the Black Granite quarry lease over an extent of 3.24.5Ha in S.F.Nos. 1015/1A, 1015/1B, 1015/1C, 1015/2A, 1015/2B, 1015/2C.


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1015/3A & 1015/3B of Burgur Village, Anthiyur (Formerly Bhavani) Taluk,
Erode District, Tamil Nadu

2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The study shall be conducted on the combined impact of the quarries in the cluster
2. A detailed study of the lithology of the mining lease area shall be furnished.
3. Details of village map, "A" register and FMB sketch shall be furnished.
4. The proposal for green belt activities shall be furnished.
5. The Socio economic studies should be carried out within 10km buffer zone from the mines.
6. Detailed study report combined impact of the crushers, impact of the water body, open well detail within 1 km radius impact on this the project proponent shall furnish in the EIA report.
7. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be shall be submitted along with EIA report.
8. The spot levels and contour levels of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
9. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
10. The proponent may conduct a detailed hydrogeological study to assess the impacts of mining activity on both surface and ground water availability, water levels and their quality and furnish the report along with EIA report.



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11. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
12. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
13. Ground water quality monitoring should be conducted as per norms and the report shall furnish in the EIA report.
14. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
15. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
16. The EIA study report shall include the surrounding mining activity, if any.
17. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
18. A study on the geological resources available shall be carried out and reported.
19. A specific study on agriculture & livelihood shall be carried out and reported.
20. Impact on ponds, rivers and other water bodies to be elaborated.
21. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
22. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).


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Agenda no: 139 – 02- 23

(File No. 7265 /2019)

Proposed Rough stone quarry lease over an extent of 2.69.5Ha in S.F.No: 656/2A2, Killiyoor Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu by Thiru. V. Christhudhas, Kanniyakumari– For Environmental Clearance.
(SIA/TN/MIN/125499/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The Quarry lease was applied in the name of Thiru. V. Christhudhas, Kanniyakumari. Precise Area Communication was issued by the District Collector, Kanniyakumari vide Rc.No. 707/G&M/2015 dated 23.07.2017. It is a Rough stone quarry lease over an extent of 2.69.5Ha in S.F.No: 656/2A2, Killiyoor Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of Three year four months. The mining plan was got approval from the Assistant Director, Department of Geology and Mining, Kanniyakumari District vide Rc.No.707/G&M/2015, dated 22.09.2017.

3. As per the Department of Geology and Mining, Kanniyakumari District. Mining Plan approval for the Three Years Four Months, the production schedule for Three Years Four Months states that the total quantity of Rough stone should not exceed 1,36,970m³.

- | | |
|--------------------|---------------------------------------|
| a. For First year | - 9,465m ³ of Rough stone |
| b. For Second year | - 36,738m ³ of Rough stone |
| c. For Third year | - 47,314m ³ of Rough stone |


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d. For Fourth year - 43,453m³ of Rough stone

4. The quarry operation is proposed up to a depth of 21m from the elevated portion.
5. The Quarry operation is proposed to carry out with open cast semi mechanized mining with 5.0m vertical bench and width.
6. Rough stone are to be transported by Tippers of 1 No. (10/20 T Capacity).
7. The project is located at 08°14'35.54"N to 08°14'45.89"N latitude and 77°12'29.92"E to 77°12'36.60"E Longitude.
8. The total Manpower requirement is 11Nos.
9. Total cost of the projects is Rs. 67.39lakhs and EMP cost about Rs. 6.26lakhs
10. The Water table is found to be at the depth of 60m in summer season and 57m in rainy season.
11. Lease applied area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.
14. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.
16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.
17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Killiyoor Village, Vilavancode Taluk and Kanniyakumari District dated 25.07.2017.
18. Letter obtained from the Assistant Director (i/c). Department of Geology and Mining, Kanniyakumarivide Letter RC. No. 707/G&M/2015, dated 08.11.2019 informed that the details of existing and abandoned quarries located within 500mts. radius from the proposed Rough stone quarry.


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Adjacent quarry details (Around 500 meter radius)

1. Details of the Existing quarries

S. No.	Name of the Owner	Village & Taluk	S.F.Nos	Extent (in Hect)	Existing Proposed quarry	Remarks
1.	Tvl. Standard Match Exports Pvt. Ltd., No.5/2-15C, Sattur Road, Sivakasi - 626 123.	Killioor / Vilavancode (Bifurcated into Killioor Taluk)	610/5A (P), 612/12B (P), 612/13, 618/10A1 (P), 618/2A, 618/10A2A1 (P), 618/10B (P), 618/3 (P) & 621/2B	1.10.9	Non Operation	The lease was granted as per G.O.(3D) No.61 Industries (MMB2) Department Dated: 23.10.2006 for a period of 20 years from 24.1.2006 to 23.11.2026.

2. Details of the Abandoned Quarry

S. No.	Name and Address of the applicant	Village and Taluk	S.F.Nos	Extent (in Hect)	Existing Proposed quarry	Remarks
Nil						

3. Details of the Proposed Quarries

S. No.	Name of the Owner	Village & Taluk	S.F. Nos.	Extent (in Hects)	Existing Proposed quarry	Remarks
1.	V.Christhudhas S/o. Varuvel, Tharavilai, Thickanamcode Post, Kanniyakumari District	Killioor Village, Vilavancode Taluk	656/2 A2	2.69.5	Non Operation	The lease was granted as per District Collector Proceeding Rc.No.707/G &M/ 2015 for a period of 5 years from 17.12.2015 to 126.12.2020.


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The Total extent of the Existing / Proposed quarries are about (1 + 3) 3.80.4ha

The SEAC noted the following:

1. The Proponent, Thiru. V. Christhudas has applied for Environment Clearance to SEIAA-TN on 21.08.2019 for the Rough stone quarry lease over an extent of 2.69.5Ha in S.F.No: 656/2A2, Killiyoor Village, Vilavancode Taluk, Kanniyakumari District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

The project proponent gave presentation about the proposal. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following condition in addition to normal condition:

1. Ground water quality monitoring should be conducted every Six months and the report should be submitted to TNPCB.
2. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
3. The operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
4. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
5. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.


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6. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
7. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016.M.A.No.920/2016.M.A.No.1122/2016. M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016. M.A.No.982/2016 & M.A.No.384/2017).
8. The entire mining operation should be as per the guidelines for sustainable sand mining issued in 2016 by the MoEF& CC, GOI, New Delhi.
9. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.
10. The mine closure plan submitted by the project proponent shall be strictly followed after the laps of the mine as reported.
11. The proponent shall furnish the CER proposal as per office memorandum of MoEF&CC dated 01.05.2018.



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Agenda no: 139 – 02- 24

(File No. 6768 /2019)

Proposed Gravel quarry lease over an extent of 9.71.0Ha in S.F.No: 169/2C4, Coonipalayam Village, Uthukottai Taluk, Tiruvallur District, Tamil Nadu by Thiru. J. Baskar – For Terms of Reference.

(SIA/TN/MIN/34197/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:
 - a. The quarry lease was applied in the name of Thiru. J. Baskar, Chennai. Precise Area Communication was issued by the District Collector, Tiruvallur letter vide Rc. No. 251/2016/Mines2. Dated: 23.03.2018 for a period of One year. It is a fresh lease for Gravel quarry over an Extent of 9.71.0 Ha in S.F. Nos. 169/2C4 at Coonipalyam Village, Uthukottai Taluk, Tiruvallur District.
2. Mining Plan / Scheme of Mining approved details:
 - a. The Mining plan was prepared for the period of 1 year. The Mining Plan was ~~not~~ approved by the Assistant Director, Department of Geology and Mining, Tiruvallur vide Rc. No. 251/2016/G&M-2, dated 20.06.2018
3. As per the Department of Geology and Mining, Tiruvallur District. Mining Plan approval for the 1 year, the production schedule for 1 year states that the total quantity of Gravel should not exceed 60,000 m³ of Gravel.
4. The quarry operation is proposed up to a depth of 1m below ground level.
5. The quarry operation is proposed to carry out with open cast semi mechanized mining.
6. Gravel is to be transported by Hired Tippers. (10/20 Ts Capacity).


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7. The project is located at 13°17'14"N to 13°17'31"N latitude and 79°51'51"E to 79°52'04"E Longitude.
8. The total Manpower requirement is 07 Nos.
9. Total cost of the projects is Rs. 36.87 lakhs and EMP cost about Rs. 1.55 lakhs.
10. The water table is found to be at the depth of 36m below ground level.
11. Applied lease area is not covered under HACA region.
12. No Coastal Regulation Zone (CRZ) is located within the radius of 10km from the lease area.
13. There is TamilNadu – Andhra Pradesh Interstate boundary located at \approx 2.82km (N) from the project site.
14. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 is located within the radius of 10km from the lease area.
15. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area is located within the radius of 10km.
16. No habitation is located within the radius of the 300m from the lease area as stated in the letter obtained from VAO, Goonipalyam Village, Uthukottai Taluk, Tiruvallur District.

1) Existing other quarries:

S. No.	Name of the lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Lease period	Remarks
Nil						

2) Proposed Area:

S. No.	Name of the applicant	Village & Taluk	S. F. No.	Extent	Remarks
1	Thiru. J. Baskar	Goonipalayam Village Uthukottai Taluk	169/2C4	9.71.0	---


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3) Lease Expired:

S. No.	Name of the Lessee / Permit Holder	Village & Taluk	S. F. No.	Extent	Lease period
Nil					

The Total extent of the area is 9.71.0 Ha.

The SEAC noted the following:

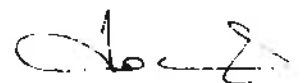
1. The Proponent, Thiru. J. Baskar has applied for Terms of Reference to SEIAA for the Gravel quarry lease over an extent of 9.71.0Ha in S.F.No: 169/2C4, Goonipalayam Village, Uthukottai Taluk, Tiruvallur District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(b) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. The study shall be conducted on the combined impact of the quarries in the cluster
2. A detailed study of the lithology of the mining lease area shall be furnished.
3. Details of village map, "A" register and FMB sketch shall be furnished.
4. The proposal for green belt activities shall be furnished.
5. The Socio economic studies should be carried out within 10km buffer zone from the mines.
6. Detailed study report combined impact of the crushers, their impacts on the water bodies, and open wells within 1 km radius impact on this the project proponent shall furnish in the EIA report.
7. Detailed mining closure plan for the proposed project approved by the Geology /Mining department shall be submitted along with EIA report.


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8. The spot level and contour levels of the proposed quarry site shall be measured and the same shall be furnished along with EIA.
9. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
10. The proponent may conduct a detailed Hydro-geological study and to study the impacts of mines both on surface water and groundwater availability, water levels and their water quality and furnish report along with EIA report.
11. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
12. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
13. Ground water quality monitoring should be conducted for one month and the report shall furnish in the EIA report.
14. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
15. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
16. Modeling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
17. A study on the geological resources available shall be carried out and reported.
18. A specific study on agriculture & livelihood shall be carried out and reported.
19. Impact on ponds, rivers and other water bodies to be elaborated.
20. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.



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21. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Agenda no: 139 – 02- 25

(File No. 7102 /2019)

Proposed Rough Stone & Gravel quarry lease over an Extent of 1.64.0Ha In S.F.No.163/1 at South Sankarankoil Village, Sankarankoil Taluk, Tirunelveli District, Tamil Nadu by Thiru.T. Lakshmi – For Environment Clearance.

(SIA/TN/MIN/42105/2019)

The proposal was placed in the 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. The salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Government Order / Lease details:

- a. The quarry lease was applied in the name of Tmt.T.Lakshmi, Tirunelveli, Precise Area Communication was issued by the District Collector, Tirunelveli vide Rc.No.M1/10042/2015, dated 21.06.2018 for a period of 5 years. It is a fresh lease for Rough Stone, Jelly and Gravel quarry over an Extent of 1.64.0Ha in S.F.No.163/1 at South Sankarankoil Village, Sankarankoil Taluk, Tirunelveli District.

2. Mining Plan / Scheme of Mining approved details:

- a. The Mining plan was prepared for the period of 5 years. The mining plan was ~~not~~ approved ^{by} ~~from~~ the Deputy Director, Department of Geology and Mining, Tirunelveli District vide Rc.No.M1/10042/2015 Dated: 30.06.2018.


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3. As per the Department of Geology and Mining, Tirunelveli District. Mining Plan approval for the 5 years, the production schedule for 5 years states that the total quantity of 1,16,650m³ of Rough Stone 9,632m³ of Gravel formation.

YEAR	ROUGHSTONE (m ³)	GRAVEL (m ³)
I	23310	4773
II	23520	4859
III	23360	
IV	23370	
V	23090	
TOTAL	1,16,650	9,632

4. The quarry operation is proposed depth of 26m (from + 168m RL to 142m RL).
5. The quarry operation is proposed to carry out with open cast semi mechanized mining with bench height of 5.0m & 5m width is considered.
6. Rough stone and Gravel are to be transported by Tippers of 3 Nos. (5/10Ts capacity).
7. The project is located at 09°06'38"N to 09°06'41"N latitude and 77°30'49"E to 77°30'59"E Longitude.
8. The total Manpower requirement is 18 Nos. (Permanent: 11, Temporary: 7)
9. Total cost of the projects is Rs.55,01,000/- (Including Operational + Fixed Asset + EMP cost). EMP cost is about Rs.4,45,000/- lakhs.
10. The ground water table is at a depth of 48m to 45m. Hence.
11. The project site attracts HACA. Necessary clearance is obtained from Member Secretary, HACA/Director of Town and Country Planning, Chennai vide letter no - 1491/2018/HACA dated 12.04.2018.
12. No Coastal Regulation Zone (CRZ) within the radius of 10km from the lease area.
13. No Interstate boundary & Western Ghats Boundary within the radius of 10km from the lease area.
- Western Ghats ESA boundary as per MoEF & CC draft notification dated 3rd October 2018 is located 17.3Km from the lease area on the Northwestern side.


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14. No National Park & Wild Life Sanctuary within the radius of 10km from the lease area.

Wild Life Sanctuary:

Nellai Wild Life Sanctuary is 16.5Km (NW) side.

Kalakad Mundanthurai Tiger Reserve: 34.0Km (SW) side.

15. No critically polluted area as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974 within the radius of 10km from the lease area.

16. No Protected Area, Eco Sensitive Zone & Eco Sensitive Area within the radius of 10km.

17. No habitation within the radius of the 300m from the lease area as stated in the letter obtained from VAO, South Sankarankovil Village, Sankarankovil Taluk, Tirunelveli District dated 23.07.2019.

18. Letter obtained from the Deputy Director, Department of Geology and Mining, Tirunelveli vide Letter RC.No.M1/10042/2015 dated 17.07.2019 informed that the details of the existing and abandoned quarries within 500m radius from the proposed Rough Stone quarry as follows.

Sl. No	Name of the quarry owner	Village & S.F.No.	Extent
1.Existing Quarry			
NIL			
2.Abandoned Quarry			
1	Thiru.Muthaiah konar, Tharmathoorani.	Sankarankovil Taluk, South Sankarankovil Village, S.F.No. 104/4A,	2.07.5Ha
2	S.Rajendran	Sankarankovil Taluk, South Sankarankovil Village, S.F.No. 152/2&152/5	1.03.0Ha
3.Proposed Quarry			
1	Tmt.T.Lakshmi, W/o. Thirumalaisamy.	Sankarankovil Taluk, South Sankarankovil Village, S.F.No.163/1	1.64.0Ha

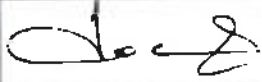
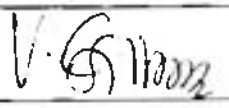
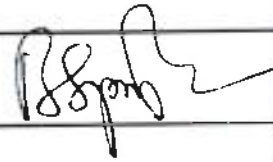

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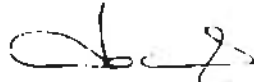
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The SEAC noted the following:

1. The Proponent, Tmt.T.Lakshmi has applied for Environment Clearance to SEIAA-TN for the Rough Stone & Gravel quarry lease over an extent of 1.64.0 Ha in S.F.No: 163/1, Sankarankoil Village, South Sankarankoil Taluk, Tirunelveli District, Tamil Nadu
2. The project/activity is covered under Category "B" of Item 1(a) "Mining of Mineral Projects" of the Schedule to the EIA Notification, 2006.

After the detailed presentation, the SEAC directed the proponent to furnish the HACA clearance. On receipt of the this, SEAC would further deliberate on this project and decide the further course of action.

S.No	Name	Designation	Signature
1	Dr. S. Mohan	Chairman	
2	Thiru D. Sekar	Member Secretary	
3	Dr. S. Kanmani	Member	
4	Dr. Velu Gomathi	Member	
5	Dr. L. Subbaraj	Member	
6	Thiru.V.Shanmugam	Member	
7	Dr. R.Siva coumar	Member	
8	Shri B. Sugirtharaj Koilpillai	Member	
9	Dr. L. Elango	Member	


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10	Dr. R. Ilangovan	Member	
11	Dr. S. Sankar	Member	S. Sankar
12	Thiru. T. Murugu Subramonian	Member	

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SEAC-TN
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Table Agenda No. 139-02- TA-01

(File No. 6957/2019)

Proposed construction of Industrial Park by M/s. Tamil Nadu Polymer Industries Park Ltd at S.F. No.143 & 187, of Puzhudiavakkam Village and S.F No.2053B(P), Voyalur Village, Ponneri Taluk, Thiruvallur District- for Environmental Clearance (SIA/TN/NCP/ 39222/2019)

Earlier this proposal was placed before 133rd SEAC meeting, the salient features of the project and the environmental impact assessment as presented by the proponent are as follows:

1. Project Location:

- S.No.143 of Puzhudiavakkam village - 202.82 acres
- S.No. 187 of Puzhudiavakkam village - 3.91 acres
- S.No.2053B part of Voyalur village - 37.05 acres
- Total - 243.78 acres**

Revenue Village: Voyalur & Puzhudiavakkam
Taluk: Ponneri
District: Thiruvallur

2. Land Area:

243.78 acres- Alienated to Tamil Nadu Polymer Industries Part Ltd (TPIPL) by GoTN vide G.O. No: 47/MIA.1/2014 dated 14/05/2014.

3. Location Details:

Latitude 13° 16' 11.14" to 13° 17' 56.72" N
Longitude 80° 18' 51.55" to 80° 18' 55.80" E.

4. Area Details:

Member Industries	-	158.42 acres
Commercial plots	-	12.19 acres
Road& Other Infrastructure	-	28.78 acres
Truck terminal	-	6.00 acres
Solid waste management	-	9.00 acres
Common Facilities	-	5.01 acres
OSR	-	24.38 acres
Total -		243.78 acres


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5. Green Belt Development:

OSR in different locations amount to 24.38 acres, which will be maintained as green belt by TPIPL with trees recommended by Department of Forests. Further, TPIPL will mandate all member industries to allocate 25% of the area as open area and develop green cover in it.

6. Effluent Treatment:

Independent Industries will be made to commit for Zero Level Discharge Plants for treating effluent instead of conventional Effluent Treatment Plants.

7. Solid Waste Management:

The member industries will be instructed to take authorization for storage of hazardous solid waste, if any, from TNPCB. The storage will be as per the respective guidelines by TNPCB. All member industries, with due approval from TNPCB, shall transport their solid waste to TSDF for ultimate treatment and disposal. However, as a provision to have in-house and independent solid waste management 9.00 acres of land is allocated.


8. Rain Water Harvesting:

RWHS will be established as per the standard practices as percolation pits and as per the guidelines of Tamilnadu Water Supply and Drainage Board (TWAD).

9. Estimated Cost of Project- Rs.216.92 crores

The SEAC noted the following:

1. The Proponent, M/s. Tamil Nadu Polymer Industries Part Ltd has applied for Environmental Clearance to SEIAA-TN for the Construction of Industrial Park in S.F. No.143 & 187, of Puzhuvivakkam Village and S.F No.2053B (P). Voyalur Village, Ponneri Taluk, Thiruvallur District.
2. The project/activity is covered under Category "B" of Item 8(b) "Township and area development Projects" of the Schedule to the EIA Notification, 2006.


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Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA, subject to the following specific conditions in addition to the normal conditions as part of ToR:

Subsequently authority in its 358TH meeting held on 31.10.2019 issued ToR vide Lr.No. SEIAA-TN/F.No.6957/SEAC/TOR-654/2019 Dt. 31.10.2019.

The proponent has submitted the EIA report along with ToR compliance and the proposal was placed in this 139th SEAC Meeting held on 23.11.2019. The project proponent gave detailed presentation. Based on the presentation made by the proponent and the documents furnished. The SEAC decided to recommend to issue Environmental clearance to the Authority subject to the following conditions in addition with normal conditions.

1. The project site is very closure to the CRZ area . but the proponent informed that the project site not falling under CRZ area. The SEAC direct the proponent to furnish the necessary clarification obtained from the competent authority before placing the subject to SEIAA for the project site not falling under CRZ area.
2. The project proponent shall ensure that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of one time use on and throwaway plastics.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. The project proponent must submit the permissible land use classification certificate obtained from competent authority for the proposed project before obtain the CTE from TNPCB.

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5. The proponent shall obtain the necessary permission/ NOC of water supply from the TWAD board.
6. The proposal for CER shall be furnished as per the office memorandum of MoEF & CC dated 01.05.2018 before placing the subject to SEIAA.
7. The allotted industrial units shall obtain consent from the TNPCB separately for their establishment & operation in this industrial estate.
8. The project proponent shall ensure the 33% of the total area of the project site should be covered with green belt .
9. The proponent shall provide Rain Water Harvesting pits so as to recharge the ground water table.
10. Discharge of treated sewage shall conform to the norms & standards prescribed by the Tamil Nadu Pollution Control Board.
11. It is the sole responsibility of the proponent that the treated sewage disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds. etc.
12. The Developer has to ensure that all the member industries within the Industrial Park shall make their own arrangements to achieve zero discharge of the trade effluents.
13. The project proponent shall ensure that all the member units should treat and dispose solid waste & E-waste as per the Solid Waste Management Rule 2016 as amended and E-Waste Management Rules, 2016
14. There shall be no discharge of effluent outside the Industrial Park at any time.
15. The Developer shall mandate the member units of the Industrial Park to install adequate APC measures/Acoustic to achieve air emissions standards within permissible limits prescribed by the CPCB.



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S.No	Name	Designation	Signature
1	Dr. S. Mohan	Chairman	
2	Thiru D. Sekar	Member Secretary	
3	Dr. S. Kanmani	Member	
4	Dr. Velu Gomathi	Member	V. G. M.
5	Dr. L. Subbaraj	Member	
6	Thiru.V.Shanmugam	Member	
7	Dr. R.Siva coumar	Member	
8	Shri B. Sugirtharaj Koilpillai	Member	B. S.
9	Dr. L. Elango	Member	
10	Dr. R. Ilangovan	Member	
11	Dr. S. Sankar	Member	S. S.
12	Thiru. T. Murugu Subramonian	Member	


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Minutes of the

363rd MEETING

**STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY-
TAMIL NADU**

Date: 11.12.2019

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MINUTES OF THE 363rd MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HELD ON 11.12.2019

Agenda No.	Description	File No.	Minutes
a)	Confirmation of the minutes of the 362 nd meeting of the Authority held on 27.11.2019		The minutes of the 362 nd meeting of the Authority held on 27.11.2019 was confirmed.
b)	The Action taken on the decisions of the 362 nd meeting of the Authority held on 27.11.2019		The Member Secretary tabled the action taken report on the decisions of the 362 nd meeting and discussed.
1.	To consider the grant of Environmental Clearance for the proposed construction of Multistoried Residential Group Development by M/s. Nebula Infraspac LLP at S. No: 399/1A, 1B, 1C, 1D, 400/1A1B, 406/1A, 407/25 & 84, 413/5B & 413/6B in Chettipalayam Village, Chengalpet Taluk, Kancheepuram District Tamil Nadu.	6583	The Authority decided to defer the proposal for want of details for the project proponent has to furnish the certificate stating that the proposed site had not encroached any water body (rivers, canals, lakes, ponds, tanks, etc) shall be obtained from the competent authority.
2.	To consider the grant of Terms of Reference for the Proposed Revision in existing Environmental Clearance towards the approved Residential cum	6844	The authority decided to prescribe following TOR for the preparation of EIA report along with the following additional Term of Reference. 1. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government


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	<p>commercial development to residential development by M/s. Baashyaam Constructions Pvt Ltd at Town survey number 1/1, 1/4, 1/5- Block No.33 and Town survey number 8/1, 8/2 - Block no.35 in Koyambedu village, Aminjikarai Taluk, Chennai District, Tamil Nadu.</p>		<p>Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.</p> <ol style="list-style-type: none"> 2. Details of trees likely to be removed and retained & plan for tree transplanted shall be furnished. The proponent shall furnish the details of existing trees in the area with name of the species, age & dimensions 3. Detail of Risk analysis for Fire & safety shall be furnished 4. Exclusive Environment Management cell shall be formed and details shall be furnished 5. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
3.	<p>To consider the grant of Environmental Clearance for the Proposed production of Linear Alkyl Benzene Sulphonic Acid (LABSA), Alpha Olefin Sulphonate, Sodium lauryl sulphate & sodium lauryl ether sulphate by M/s. Detergeo Chem Private Limited at plot No. F-52, SIPCOT industrial</p>	6636	<p>The SEIAA decided to issue Environment clearances for the production of Linear Alkyl Benzene Sulphonic Acid (LABSA), Alpha Olefin Sulphonate, Sodium lauryl sulphate & sodium lauryl ether sulphate by M/s. Detergeo Chem Private Limited by New India Group at plot No. F-52, SIPCOT industrial complex, Karumbukuppam Village, Gummidipoondi Taluk, Tiruvallur District subject to following conditions in addition to normal conditions:</p> <ol style="list-style-type: none"> (i) The proponent should continuously monitor the VOC and ensure that VOC levels are within permissible limits.


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	<p>complex, Karumbukuppam Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu</p>		<p>(ii) The Project Proponent has to provide rain water harvesting collection tank to the capacity of 67 cu.m in order to recover and reuse the rain water during normal rains.</p> <p>(iii) The EMP cost of Rs.145 lakhs for capital cost and recurring cost cost Rs.17.5 lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually.</p> <p>(iv) The Project proponent has to spent the CER fund of Rs.34.6Lakhs should be spent through competent Authority for the following activities before obtaining CTO from TNPCB,</p> <table border="1" data-bbox="828 1102 1461 1908"> <thead> <tr> <th>S.No</th> <th>CER Activity Details</th> <th>Amount In Rs.</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>30 Watt Solar powered street lighting for Karumbukuppam and Pudugummidipoondi Villages</td> <td>Rs.11.55 Lakhs</td> </tr> <tr> <td>2</td> <td>Drinking water RO plants for village communities of Gummidipoondi Town, Karumbukuppam, Pudugummidipoondi and Peddikuppam Villages</td> <td>Rs.10.40 Lakhs</td> </tr> </tbody> </table>	S.No	CER Activity Details	Amount In Rs.	1	30 Watt Solar powered street lighting for Karumbukuppam and Pudugummidipoondi Villages	Rs.11.55 Lakhs	2	Drinking water RO plants for village communities of Gummidipoondi Town, Karumbukuppam, Pudugummidipoondi and Peddikuppam Villages	Rs.10.40 Lakhs
S.No	CER Activity Details	Amount In Rs.										
1	30 Watt Solar powered street lighting for Karumbukuppam and Pudugummidipoondi Villages	Rs.11.55 Lakhs										
2	Drinking water RO plants for village communities of Gummidipoondi Town, Karumbukuppam, Pudugummidipoondi and Peddikuppam Villages	Rs.10.40 Lakhs										


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				3	Quarterly awareness camps for 76 villages in Gummidipoondi Taluk on farming best practices, Soil conservation and water harvesting	Rs.4 Lakhs
				4	Plantation & gardening works and putting of seasonal flowers for BSNL Road in SIPCOT Industrial Complex, Gummidipoondi	Rs.2.65 Lakhs
				5	Skill development programs, specifically for landscapist & gardeners for nearby villages	Rs.2 Lakhs
				6	Skill development and safety awareness programs for welders, fitters & loading/unloading staffs of nearby villages	Rs.4 Lakhs
				TOTAL		Rs.34.6 Lakhs
4.	To consider the proposal for the grant of	6894	The Authority decided to issue Environment Clearances subject to following condition in addition to normal			

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<p>Environmental Clearance for the Rough stone and Gravel quarry lease over an extent of 1.49.0Ha at S.F.No. 245, 246/1& 246/2A in Valavanthal Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. R.Gunasekaran.</p>	<p>condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District Collector, Tiruvannamalai vide Rc.No. 378//Kanimam/2017 Dated: 06.08.2018 should be strictly followed. 2. The project proponent shall utilize the CER amount for Rs. 1.00Lakhs (2% of project cost) to carried out for infrastructure facilities in Valavanthal Govt School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department
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			dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
5.	To consider the grant of Environmental Clearance for the proposed construction residential tenements by M/s. Tamil Nadu Slum Clearance Board at Moolakothalam, r.s.no. 1802/1 pt at Tondiarpet Village, Tondiarpet Taluk, Chennai District, Tamil Nadu.	6531	The authority decided that the clarification received from the District Collector's clarification and on the receipt of the same further action will be taken.
6.	To consider the grant of Environmental Clearance for the Proposed construction of Residential Complex by M/s. DRA Aadithya South City Projects Pvt Ltd at S. No. 208/1A, 1B, 2, 3, 4 & 211/1, 2, 3 in Navallur village, Thiruporur Taluk, Kanchipuram District, Tamil Nadu.	6858	The SEIAA accepted the recommendation of the SEAC and decided to issue Environment Clearance subject to following condition in addition to normal condition: <ol style="list-style-type: none"> 1. The EMP cost of Rs. 233 Lakhs shall be deposited in a nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually. 2. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC 2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. 3. The proponent shall furnish the permission/ NOC

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of water supply from the Thiruporur Panchayat Union before obtaining CTO from TNPCB.

4. The Project Proponent has to provide rain water harvesting 35 pits and the rainwater collection sump of capacity 100 cu.m in order to recover and reuse the rain water during normal rains as reported.
5. The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for CMDA/DTCP approval.
6. The proponent shall obtain the necessary permission or NOC from the competent authority for the utilization of treated sewage of 149 KLD for road side trees & avenue plantation before obtaining CTE from TNPCB.
7. The Project proponent has to spent the CER fund of Rs.127 Lakhs (2% of the project cost) should be spent through competent Authority for the following activities before obtaining CTO from TNPCB,

a) Infrastructure for Panchayat Union Middle School, Navalur	Rs. 64 Lakhs
b) Infrastructure for Panchayat Union Primary School, Egattur	
c) Infrastructure for	


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			<p>Government Higher Secondary School, Sholinganallur</p> <p>in addition to that the CER amount of Rs. 63 Lakhs shall be paid in the form of DD favoring Environmental Management Authority of Tamil Nadu" (EMAT) and the said amount shall be utilized for the de-silting and beautification of water bodies in and around the project site before applying for CTO from TNPCB.</p> <p>8. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.</p> <p>9. Environment Clearances is subject to the outcome of the Hon'ble High Court in the W.P.(C) 12517/2018 & CM APPL. 48579/2018 and W.P.(C) 12570/2018 & CM Appl. 48897/2018.</p>
7.	To consider the proposal for the grant of Environmental Clearance for the Rough Stone, Jelly, Gravel and Weathered	7045	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <p>1. All the condition imposed by the District Collector, Dindigul vide Rc.No.</p>

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17.11.17
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	<p>Rock Quarry over an Extent of 1.86.5Ha in S.F.No.230/1 at Perumpulli Village, Vedasandur Taluk, Dindigul District, Tamil Nadu by Thiru.R.Elango.</p>	<p>606/2018(Kanimam) Dated: 20.04.2019 should be strictly followed.</p> <ol style="list-style-type: none"> 2. The project proponent shall utilize the CER amount for Rs. 1.11 Lakhs (2% of project cost) to carried out for infrastructure facilities in Perumpuli Govt School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment
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			(Protection) Act, 1986.
8.	To consider the proposal for the grant of Terms of Reference for the proposed Rough stone, Jelly and Gravel quarry over an extent of 3.92.70 Ha in S.F.No. 192(P) at Kasthuriengapuram Part-II village, Thisayanvilai taluk, Tirunelveli District, Tamil Nadu by Thiru. C. Sugu.	6975	<p>The Authority decided to recommend the proposal for the grant of ToR along with public hearing for the preparation of EIA Report with additional ToR as recommended by SEAC in addition to the following conditions:</p> <ol style="list-style-type: none"> 1. Details of study on social impact, including livelihood of local people. 2. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals. 3. Reserve funds should be earmarked for proper closure plan. 4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.
9.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and Gravel quarry over an extent of 1.25.5ha in S.F.Nos. 183/2A3 &	7011	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District Collector, Tiruvannamalai vide Rc.No. 142/Kanimam/2018 Dated: 19.06.2019 should be strictly followed.


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<p>212/1C at Thellarampattu Village, Chetpet Taluk, Tiruvannamalai District, Tamilnadu by Thiru. R. AllaBagash.</p>	<ol style="list-style-type: none"> 2. The project proponent shall utilize the CER amount for Rs. 0.50Lakhs (2% of project cost) to carried out for infrastructure facilities in Thellarampattu Govt School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
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10.	<p>To consider the proposal for the grant of Environmental Clearance for the Rough stone, Jelly and Gravel for over an extent of 0.99.5ha in S.F.Nos. 720 at Prancheri Village of Manur Taluk, Tirunelveli District, Tamil Nadu by Thiru. M. Marutharaj.</p>	7076	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District Collector, Tirunelveli vide Rc.No. M1/18647/2017 Dated: 27.02.2018 should be strictly followed. 2. The project proponent shall utilize the CER amount for Rs. 1.04Lakhs (2% of project cost) to carried out for infrastructure facilities in Prancheri Govt School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually. 5. The proponent should strictly comply with, Tamil
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			Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
11.	To consider the proposal for the grant of Environmental Clearance for the Rough stone and gravel quarry lease over an Extent of 0.98.0Ha in S.F.Nos.196/1, 196/2, 196/3, 196/4 and 196/5 at Therkkumadathur Village, Ambasamudram Taluk, Tirunelveli District by M/s. Triveni Real Estate & Developers (P) Ltd.	7082	The authority may consider the proposal for the issue of Environmental Clearance subject to the Specific condition that <ul style="list-style-type: none"> a) The Environmental clearance is subject to obtaining prior clearance from Forestry and wildlife angle including clearance from the standing committee of the National Board for Wildlife as applicable before issue of permit/Consent to establish by the Competent Authority"/before starting any activity at site. b) All the condition imposed by the District Collector, Tirunelveli vide Rc.No. M1/6165/2012 Dated: 31.08.2017 should be strictly followed. c) For CER: The project proponent has allotted Rs. 1.04 lakhs (2.0 % of the project cost) and identified Government school, Therkkumadathur village for developing sports, facilitates and providing Toilet, RO facilities for Rs.1.40 lakhs. The above activity shall be carried out before obtaining CTO from TNPCB. d) The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and


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			<p>O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).</p> <p>e) The EMP Cost shall be deposited in a nationalized bank by opening separate account head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>f) The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
12.	To consider the proposal for the grant of Environmental Clearance for the Proposed Rough Stone, Jelly and Gravel Quarry lease over an Extent of 4.24.0Ha in S.F.Nos.430/2, 431/1A, 431/1B, 431/1C, 432/1A, 432/1B, 432/1C and 432/1D at Ariyur Village, Sivagiri Taluk, Tirunelveli District, Tamil Nadu by	7095	The authority decided to defer for want of details on the project proponent has to submit the HACA clearance.


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	Thiru.T.Premkumar.		
13.	To consider the proposal for the grant of Environmental Clearance for the Multi- Color Granite Quarry lease over an extent of 2.02.5Ha in S.F.Nos. 914/B1, 914/B2, 914/B3 and 916/B1 of Paganatham Village, Karur Taluk, Karur District, Tamil Nadu by Thiru. P. Velmani.	7100	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the Director of Geology and Mining vide Rc.No. 2652/MM2/2018 Dated: 20.11.2018 should be strictly followed. 2. The project proponent shall utilize the CER amount for Rs. 4.73Lakhs (2% of project cost) to carried out for infrastructure facilities in nearby Govt School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017). 4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA

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			<p>annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>
14.	<p>To consider the proposal for the grant of Environmental Clearance for the Rough Stone Quarry in S.F. No. 280, 410/2A and 410/2B, over an extent of 3.82.0 Hectare, Karadihalli Village, Krishnagiri Taluk, Krishnagiri District, Tamil Nadu by Thiru.G .Sankar.</p>	7111	<p>The Authority decided to issue Environment Clearances subject to following condition in addition to normal condition:</p> <ol style="list-style-type: none"> 1. All the condition imposed by the District Collector, Krishnagiri vide Rc.No. 570/2012/Mines-1 Dated: 06.10.2018 should be strictly followed. 2. The project proponent shall utilize the CER amount for Rs. 0.90Lakhs (2% of project cost) to carried out for infrastructure facilities in Karadihalli Village, Govt High School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB. 3. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/ 2016 (M.A.No.1182 /2016) and O.A.No.102/2017 and O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and

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			<p>O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).</p> <p>4. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.</p> <p>5. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.</p>																																	
15.	To consider the grant of Environmental Clearance for the proposed polymer industries park by M/s. Tamil Nadu Polymer Industries Park Limited at S.No.143, 187, 2053B (P), Voyalur & Puzhidivakkam Village, Ponneri Taluk, Thiruvallur District, Tamil Nadu.	6957	<p>The authority discussed in detail and decided to issue EC for the revised proposal with the area 97.05Ha (239.82 Acres) with the conditions as suggested by SEAC along with the following additional conditions.</p> <p>1. The Project proponent shall earmark the following Co ordinates in the project site as per CRZ map issued by IRS, Anna University and shall provide with pillar stone.</p> <table border="1"> <thead> <tr> <th>LABLE</th> <th>LATITUDE</th> <th>LONGITUDE</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>13°17'53.829"N</td> <td>80°18'57.149"E</td> </tr> <tr> <td>B</td> <td>13°17'51.613"N</td> <td>80°19'6.267"E</td> </tr> <tr> <td>C</td> <td>13°17'29.520"N</td> <td>80°19'17.462"E</td> </tr> <tr> <td>D</td> <td>13°17'25.876"N</td> <td>80°19'17.624"E</td> </tr> <tr> <td>E</td> <td>13°17'0.406"N</td> <td>80°19'11.241"E</td> </tr> <tr> <td>F</td> <td>13°16'45.849"N</td> <td>80°19'2.924"E</td> </tr> <tr> <td>G</td> <td>13°16'11.552"N</td> <td>80°18'54.004"E</td> </tr> <tr> <td>H</td> <td>13°16'10.676"N</td> <td>80°18'48.620"E</td> </tr> <tr> <td>I</td> <td>13°16'15.943"N</td> <td>80°18'48.161"E</td> </tr> <tr> <td>J</td> <td>13°16'16.212"N</td> <td>80°18'46.648"E</td> </tr> </tbody> </table>	LABLE	LATITUDE	LONGITUDE	A	13°17'53.829"N	80°18'57.149"E	B	13°17'51.613"N	80°19'6.267"E	C	13°17'29.520"N	80°19'17.462"E	D	13°17'25.876"N	80°19'17.624"E	E	13°17'0.406"N	80°19'11.241"E	F	13°16'45.849"N	80°19'2.924"E	G	13°16'11.552"N	80°18'54.004"E	H	13°16'10.676"N	80°18'48.620"E	I	13°16'15.943"N	80°18'48.161"E	J	13°16'16.212"N	80°18'46.648"E
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				K	13°16'39.554"N	80°18'52.076"E
				L	13°16'44.580"N	80°18'50.337"E
				M	13°16'56.035"N	80°18'44.163"E
				N	13°17'3.801"N	80°18'42.680"E
				O	13°17'5.139"N	80°18'43.162"E
				P	13°17'2.214"N	80°18'53.224"E
				Q	13°16'59.337"N	80°18'57.518"E
				R	13°16'59.532"N	80°19'3.514"E
				S	13°17'18.118"N	80°19'8.899"E
				T	13°17'26.234"N	80°19'9.191"E
				U	13°17'29.254"N	80°19'8.933"E
				V	13°17'30.657"N	80°19'6.172"E
				W	13°17'33.153"N	80°19'8.035"E

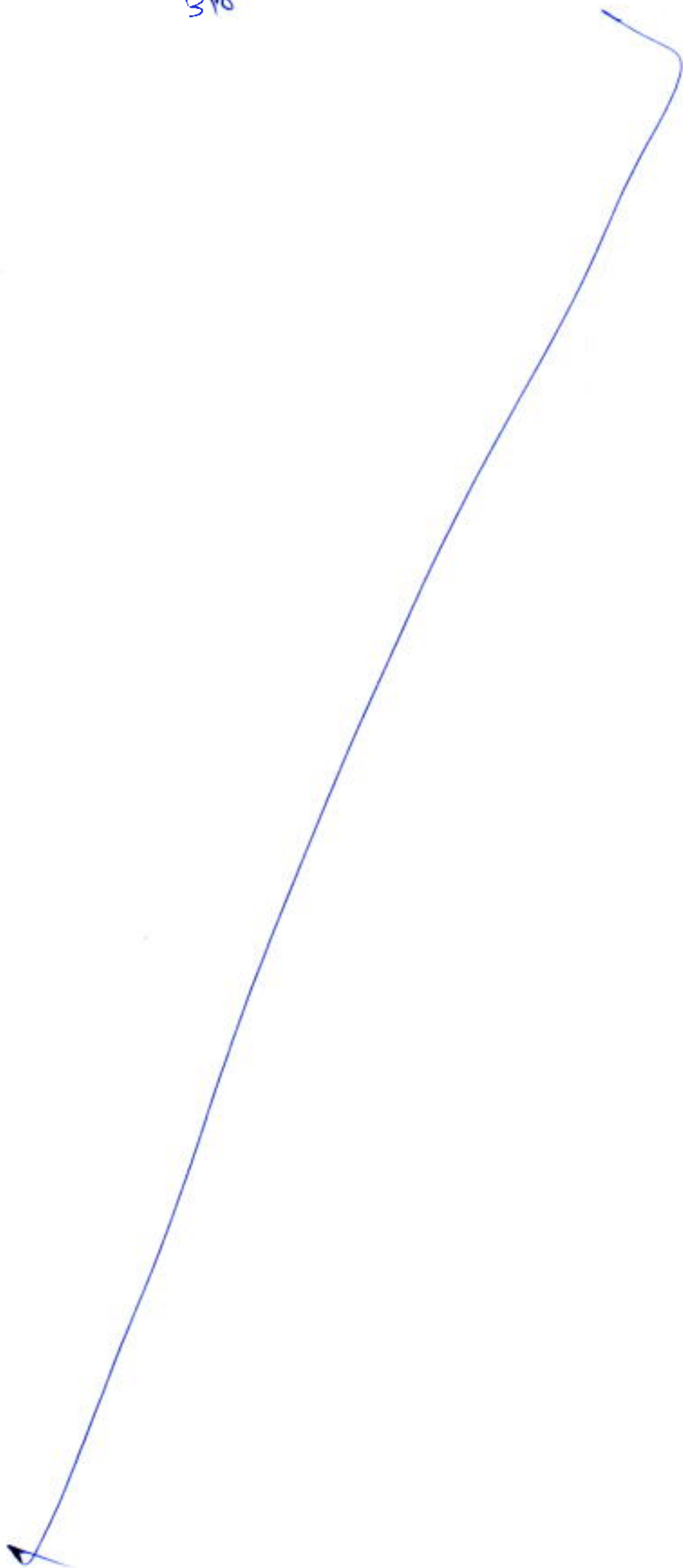
2. The Environmental Clearance issued only for the revised proposal submitted by the proponent for the project site fall non CRZ area as per CRZ (Ref.No AU/IRS/CU/229-2019 Dt.9.12.2019) map issued by IRS, Anna University.


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Dr. JAYANTHI. M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE (EC)

Letter No. SEIAA-TN/F. 6957/EC/ 8(b)/683/2019 dated: 11.12.2019.

To

The Managing Director
M/s. Tamil Nadu Polymer Industries Park Ltd.
19-A, Rukmani Lakshmi pathy Road
Post Box No.7223
Egmore
Chennai-600 008

Sir,

Sub: SEIAA, TN - Environmental Clearance – Proposed establishment of Polymer Industries Park at Voyalur & Puzhidivakkam by M/s. Tamil Nadu Polymer Industries Park Ltd at S.F. No. 143 & 187 of Puzhidivakkam village, 2053B part of Voyalur Village, Ponneri Taluk, Tiruvallur District, Tamil Nadu - Issued – Regarding.

- Ref:**
1. Your application for Terms of Reference dated: 22.07.2019
 2. ToR Issued by SEIAA-TN Vide Lr. No. SEIAA/ TN/ F.No.6957/ SEAC/ ToR-654/ 2019 dated: 31.10.2019
 3. Proponent EIA report submitted to SEIAA-TN on 20.11.2019
 4. Minutes of the 139th SEAC Meeting held on 23.11.2019
 5. Minutes of the 362nd SEIAA Meeting held on 27.11.2019



[Signature]
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Letter No. SEIAA-TN/F. 6957/EC/ 8(b)/683/2019 dated: 11.12.2019

SEIAA-TN

6. Proponent revised EIA report submitted to SEIAA-TN on 09.12.2019

7. Minutes of the 363rd SEIAA Meeting held on 11.12.2019

This has reference to your application 3rd cited, the proposal is for obtaining Environmental Clearance to establish a construction project under Category B2 and Schedule S.No. 8(b) under the Environment Impact Assessment Notification, 2006, as amended.

The Competent Authority and Authorized signatory furnished detailed information in Form 1 and Form 1A and liquidate enclosures are as Annexures:

Annexure 1

PROJECT DETAILS		
SL No	Description	Details
1)	Name of the Project proponent and address	The Managing Director Tamilnadu Polymer Industries Park Limited, 19/A, Rukmani Lakshmi pathy Road, Egmore, Chennai - 600 008
2)	Proposed Activity	Proposed establishment of Polymer Industries Park at Voyalur & Puzhdivakkam Villages
3)	Schedule No.	8(b)
4)	Project Location	
	i) Survey No	143 & 187 of Puzhdivakkam village, 2053B part of Voyalur Village
	ii) Revenue Village	Puzhdivakkam & Voyalur Village
	iii) Taluk	Ponneri
	iv) District	Tiruvallur
5)	Area of the Land	239.82 acres
6)	Built up Area	



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Sl.No.	Description	Area (Acres)
1	Plot area	167.21
2	OSR	24.38
3	Amenities	5.01
4	Logistics (Truck Terminal)	6.00
5	Solid Waste Management	9.00
6	Road, Water supply, Storm water drain & Street Lights	25.22
7	Utility Corridor	3.00
	Total area	239.82
7)	<p>Brief description of the project</p> <p>The proposal is an infrastructure development project. It involves development of roads, water supply, storm water drainage, street lights, green belt development, and such other amenities.</p> <p>Industrial Park will house industries which do not fall under EIA Notification 2006 and amendments thereof. The proposed industries include the following:</p> <ul style="list-style-type: none"> • Polymer and Plastic Components/Parts/Products • Engineering Manufacturing / Production, specifically, Machines for Plastic component manufacturing with Metal Finishing and Surface Coating activities. • Any other industries that are not under the purview of EIA Notification, 2006 	
8)	Land Use Classification	Patta dry land & Govt Poramboke Land



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9)	Green Belt	
	Sl.No.	Description
		Area (Acres)
	1.	In OSR
		24.38
	2.	By Member Industries (33 % of the total plot area allotted to Member Industries) i.e 33% of 167.21 Ha
		56.30
		Total
		80.68
		Percentage of Green Belt among Total Area of Industrial Park i.e 239.82 hectares
		33.09%
10)	UTILITIES-WATER	
	a) Total Water Requirements	1 MLD
	b) Source from where the water is proposed to be drawn	Tamil Nadu Water Supply and Drainage Board (TWAD)
	c) Sewage system	All member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development. The quantity of sewage that will be generated from SIPCOT administrative office will be managed in septic tank followed by soak pit .
	d) ETP & Recycle line	All member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development.
11)	Solid Waste Management	Area of 9 acres has been earmarked for establishing a solid waste management facility.



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		<p>SIPCOT will identify a TSDF provider and facilitate to establish such a treatment, storage and disposal facility(TSDF) in line with guidelines of CPCB & MoEF & CC.</p> <p>Solid waste generated will be disposed to the approved Municipal Solid Waste Management or else SIPCOT will set up its facility through renowned agencies by outsourcing their services on annual contract basis</p>
12)	Power requirement	50MW from TANGEDCO
13)	Project Cost	Rs. 216.91 Crores
14)	EMP Cost	For Operation Phase: Capital Cost -72.76 lakhs Operation cost- 36.60 Lakhs per annum

Annexure 2- Affidavit

The Proponent has furnished affidavit in Twenty Rupees stamp paper attested by the Notary stating that

I, Dr. S. AneeshSekhar, IAS, Managing Director, Authorised Signatory, represent M/s. Tamil Nadu Polymer Industries Park Ltd (TPIPL), 19-A, RukmaniLakshmiPathy Road, Egmore, Chennai – 600008. We have proposed to establish a polymer industries park over an extent of 239.82acres at Voyalur and Puzhuvakkam Villages, Ponneri taluk, Thiruvallur District. An application submitted by us seeking Environmental Clearance under the EIA Notification, 2006 is under scrutiny in the Authority. I am furnishing the following undertaking to the Authority, hereby solemnly affirm and state as follows:-

1. We commit to SEIAA that will develop Green belt in 10.16% of the total area i.e 24.38acres. Further, we will also ensure the development of green belt in 33% of the allotted area by the member units i.e 55.18acres, which is 23.01% of total area. It will be made as a mandatory condition in the land allotment order as well as the lease deed to be executed between TPIPL and allottees. The net area of



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green belt of the proposed industrial park in the post project scenario will be 79.56 acres, which is 33.17% of the total area of the park.

- We commit to SEIAA that the area proposed for the park does not fall under CRZ area. The co-ordinates of the site as per the map prepared by Institute of Remote Sensing, Anna University superimposing the site on approved CZMP as per CRZ notification 2011 vide Ref.No.AU/IRS/CU/229-2019 are as follows:

Label	Latitude	Longitude
A	13 ^o 17'53.829"N	80 ^o 18'57.149"E
B	13 ^o 17'51.613"N	80 ^o 19'6.267"E
C	13 ^o 17'29.520"N	80 ^o 19'17.462"E
D	13 ^o 17'25.876"N	80 ^o 19'17.624"E
E	13 ^o 17'0.406"N	80 ^o 19'11.241"E
F	13 ^o 16'45.849"N	80 ^o 19'2.924"E
G	13 ^o 16'11.552"N	80 ^o 18'54.004"E
H	13 ^o 16'10.676"N	80 ^o 18'48.620"E
I	13 ^o 16'15.943"N	80 ^o 18'48.161"E
J	13 ^o 16'16.212"N	80 ^o 18'46.548"E
K	13 ^o 16'39.554"N	80 ^o 18'52.076"E
L	13 ^o 16'44.580"N	80 ^o 18'50.337"E
M	13 ^o 16'56.035"N	80 ^o 18'44.163"E
N	13 ^o 17'3.801"N	80 ^o 18'42.680"E
O	13 ^o 17'5.139"N	80 ^o 18'43.162"E
P	13 ^o 17'2.214"N	80 ^o 18'53.224"E
Q	13 ^o 16'59.337"N	80 ^o 18'57.518"E
R	13 ^o 16'59.532"N	80 ^o 19'3.514"E
S	13 ^o 17'18.118"N	80 ^o 19'8.899"E
T	13 ^o 17'26.234"N	80 ^o 19'9.191"E
U	13 ^o 17'29.254"N	80 ^o 19'8.933"E
V	13 ^o 17'30.657"N	80 ^o 19'6.172"E



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W	13°17'33.153"N	80°19'8.035"E
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3. We commit to SEIAA that the total water requirement for the park is 1MLD, which will be obtained from Tamil Nadu Water Supply and Drainage Board (TWAD). TWAD Board has already issued approval for 2.2 MLD (Letter No. 1609/F.CBIC/DO/PF Dn/VLR/date: 16.09.2015.
4. We commit to SEIAA that all member units will be mandated to install "Zero Liquid Discharge" based Effluent Treatment Plants to reclaim water for recycle/reuse in their utilities and green belt development. We will mandate to member units to manage the sewage as per TNPCB norms. The solid waste stream will be sent to TNPCB approved vendors/TSDF for proper and ultimate disposal. The quantity of sewage that will be generated from TPIPL administrative office will only be 1000litres/day and it will be managed in septic tank followed by soak pit as onsite construction.
5. We commit to SEIAA that all member units will be mandated to provide rain water harvesting structures as per norms. TPIPL will construct percolation tanks for harvesting the rainwater in the project office.
6. We commit to SEIAA that we will provide storm water drainage system as open concrete channels, all along the road side for ensuring proper collection of storm water and will let out in the nearby water bodies. We also assure that the storm water drain would not carry any untreated or treated sewage.
7. We commit to SEIAA that we will undertake CER activities as per norms with the approval of board of TPIPL.
8. We also assure that our project site does not encroach any water bodies such as rivers, canals, nallas, lakes, ponds, tanks, etc., from its original boundary.
9. We are aware that we can be prosecuted under relevant Act and Rules, if we are not ensuring the adherence of the above commitment

The project activity is covered in 8(b) of the Schedule and is of B2 category. It does not require Public Consultation as per Para 7 III Stage (3) (i) (d) of EIA Notification, 2006.



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The Authority after consideration all the requisite documents with status and data and based on SEAC appraisal and recommendations for issue of Environmental Clearance in its 139th meeting held on 23.11.2019, SEIAA placed the proposal in the 363rd SEIAA meeting held on 19.12.2019 hereby conveyed Environmental Clearance along with the conditions containing four parts namely

Part - A –Common conditions applicable for Pre-construction, Construction and Operational Phases

Part - B –Specific Conditions – Pre construction phase

Part - C - Specific Conditions – Construction phase

Part – D - Specific Conditions – Operational Phase/Post constructional Phase / Entire life of the project.

Validity:

The SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for Seven years from the date of issue of EC, subject to the compliance of the terms and conditions stipulated below:

Part - A – Common conditions applicable for Pre-construction, Construction and Operational Phases:

1. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
2. The construction of STP, Solid Waste Management facility, E-waste management facility, DG sets, etc., should be made in the earmarked area only. In any case, the location of these utilities should not be changed later on.
3. The Environmental safeguards contained in the application of the proponent /mentioned during the presentation before the State Level Environment Impact



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Assessment Authority / State Level Expert Appraisal Committee should be implemented in the letter and spirit.

4. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wild Life (Protection) Act, 1972, State / Central Ground Water Authority, Coastal Regulatory Zone Authority, other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.
5. The SEIAA reserves the right to add additional safeguard measures subsequently, if non-compliance of any of the EC conditions is found and to take action, including revoking of this Environmental Clearance as the case may be.
6. A proper record showing compliance of all the conditions of Environmental Clearance shall be maintained and made available at all the times.
7. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company. The status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Chennai by e-mail.
8. The Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
9. "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be submitted to the SEIAA, Tamil Nadu.
10. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
11. The conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of



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Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991. along with their amendments ,draft Minor Mineral Conservation & Development Rules , 2010 framed under MMDR Act 1957,National Commission for protection of Child Right Rules ,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law, including the Hon'ble National Green Tribunal relating to the subject matter.

12. The Environmental Clearance shall not be cited for relaxing the other applicable rules to this project.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
14. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, Chennai, the respective Zonal Office of CPCB, Bengaluru and the TNPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored.
15. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
16. The Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.



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17. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection, even during the subsequent period.
18. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
19. Where the trees need to be cut, compensation plantation in the ratio of 1:10 (i.e. planting of 10 trees for every one tree that is cut) should be done with the obligation to continue maintenance.
20. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive who will report directly to the Head of the Organization and the shortfall shall be strictly reviewed and addressed.
21. The EMP cost of Rs.1.09 Crores shall be deposited in a Nationalized bank by opening separate account and the head wise expenses statement shall be submitted to TNPCB with a copy to SEIAA annually.
22. The project activity should not cause any disturbance & deterioration of the local bio diversity.
23. The project activity should not impact the water bodies. A detailed inventory of the water bodies and forest should be evaluated and fact reported to the Forest Department & PWD for monitoring.
24. All the assessed flora & fauna should be conserved and protected.
25. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
26. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained



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before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

27. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided.
28. The safety measures proposed in the report should be strictly followed.
29. The Developer shall ensure that no allotment letter/ sale deed in any form shall be made to house category A or category B industry as prescribed in the schedule of EIA notification 2006. However, in case any category A or category B type of industry as prescribed in the schedule of EIA notification 2006 is proposed then the individual unit shall apply and seek Environmental Clearance under the EIA notification 2006.
30. The project proponent must submit the permissible land use classification certificate obtained from competent authority for the proposed project before obtain the CTE from TNPCB.
31. The proponent shall obtain the necessary permission/ NOC of water supply from the TWAD board
32. The Developer shall mandate the member industries of the Industrial Park to allot 33% of the plot area for green belt development and to install RWH structures.
33. The Developer has to ensure that all the member industries within the Industrial Park shall make their own arrangements to achieve zero discharge of the trade effluents, solid waste & E waste management, gaseous emission and noise control measures to achieve the standards prescribed by the TNPCB.
34. The project proponent shall ensure that the individual member units will not be allowed to carry out manufacturing of products stipulated in G.O. (Ms) No. 84 dated 25/06/2018 on banning of one time use on and throwaway plastics.
35. The project proponent must submit the permissible land use classification certificate obtained from competent authority for the proposed project before obtain the CTE from TNPCB.



36. The CER fund shall be utilized as per the office memorandum of MoEF & CC dated 01.05.2018 before obtaining CTO from TNPCB.
37. The allotted industrial units shall obtain consent from the TNPCB separately for their establishment & operation in this industrial estate.
38. The project proponent shall ensure that 33% of the total area of the project site should be covered with green belt.
39. The proponent shall provide Rain Water Harvesting pits so as to recharge the ground water table.
40. Discharge of treated sewage shall conform to the norms & standards prescribed by the Tamil Nadu Pollution Control Board.
41. It is the sole responsibility of the proponent that the treated sewage disposed for green belt development/ avenue plantation should not pollute the soil/ ground water/ adjacent canals/ lakes/ ponds, etc.
42. The Developer has to ensure that all the member industries within the Industrial Park shall make their own arrangements to achieve zero discharge of the trade effluents,
43. The project proponent shall ensure that all the member units should treat and dispose solid waste & E-waste as per the Solid Waste Management Rule 2016 as amended and E-Waste Management Rules, 2016
44. There shall be no discharge of effluent outside the Industrial Park at any time.
45. The Developer shall mandate the member units of the Industrial Park to install adequate APC measures/Acoustic to achieve air emissions standards within permissible limits prescribed by the CPCB.
46. The Project proponent shall earmark the following Co ordinates in the project site as per CRZ map issued by IRS, Anna University and shall provide with pillar stone.

LABLE	LATITUDE	LONGITUDE
A	13°17'53.829"N	80°18'57.149"E
B	13°17'51.613"N	80°19'6.267"E
C	13°17'29.520"N	80°19'17.462"E
D	13°17'25.876"N	80°19'17.624"E
E	13°17'00.000"N	80°19'11.241"E



F	13°16'45.849"N	80°19'2.924"E
G	13°16'11.552"N	80°18'54.004"E
H	13°16'10.676"N	80°18'48.620"E
I	13°16'15.943"N	80°18'48.161"E
J	13°16'16.212"N	80°18'46.548"E
K	13°16'39.554"N	80°18'52.076"E
L	13°16'44.580"N	80°18'50.337"E
M	13°16'56.035"N	80°18'44.163"E
N	13°17'3.801"N	80°18'42.680"E
O	13°17'5.139"N	80°18'43.162"E
P	13°17'2.214"N	80°18'53.224"E
Q	13°16'59.337"N	80°18'57.518"E
R	13°16'59.532"N	80°19'3.514"E
S	13°17'18.118"N	80°19'8.899"E
T	13°17'26.234"N	80°19'9.191"E
U	13°17'29.254"N	80°19'8.933"E
V	13°17'30.657"N	80°19'6.172"E
W	13°17'33.153"N	80°19'8.035"E

47. The Environmental Clearance issued only for the revised proposal submitted by the proponent for the project site fall non CRZ area as per CRZ (Ref.No AU/IRS/CU/229-2019 Dt.9.12.2019) map issued by IRS, Anna University.

Part - B – Specific Conditions – Pre construction phase:

1. The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN.
2. In the case of any change(s) in the scope of the project, a fresh appraisal by the SEAC/SEIAA shall be obtained before implementation.
3. A copy of the clearance letter shall be sent by the proponent to the Local Body. The clearance letter shall also be put on the website of the Proponent.
4. The approval of the competent authority shall be obtained for structural safety of the buildings during earthquake, adequacy of fire fighting equipments, etc as per



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National Building Code including protection measures from lightning etc before commencement of the work.

5. All required sanitary and hygienic measures for the workers should be in place before starting construction activities and they have to be maintained throughout the construction phase.
6. Design of buildings should be in conformity with the Seismic Zone Classifications.
7. The Construction of the structures should be undertaken as per the plans approved by the concerned local authorities/local administration.
8. No construction activity of any kind shall be taken up in the OSR area.
9. Consent of the local body concerned should be obtained for using the treated sewage in the OSR area for gardening purpose. The quality of treated sewage shall satisfy the bathing quality prescribed by the CPCB.
10. The height and coverage of the constructions shall be in accordance with the existing FSI/FAR norms as per Coastal Regulation Zone Notification, 2011.
11. The Project Proponent shall provide car parking exclusively for the visiting guest in the proposed residential apartments as per CMDA norms.
12. The project proponent shall ensure the level of basement shall be above maximum flood level.
13. The proponent shall prepare completion plans showing Separate pipelines marked with different colours with the following details
 - i. Location of STP, compost system, underground sewer line.
 - ii. Pipe Line conveying the treated effluent for green belt development.
 - iii. Pipe Line conveying the treated effluent for toilet flushing
 - iv. Water supply pipeline
 - v. Gas supply pipe line, if proposed
 - vi. Telephone cable
 - vii. Power cable
 - viii. Storm water drains, and



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- ix. Rain water harvesting system, etc., and it shall be made available to the owners
14. A First Aid Room shall be provided in the project site during the entire construction and operation phases of the project.
15. The present land use surrounding the project site shall not be disturbed at any point of time.
16. The green belt area shall be planted with indigenous native trees.
17. Natural vegetation listed particularly the trees shall not be removed during the construction/operation phase. In case any trees are likely to be disturbed, shall be replanted.
18. During the construction and operation phase, there should be no disturbance to the aquatic eco-system within and outside the area.
19. The Provisions of Forest conservation Act 1980, Wild Life Protection Act 1972 & Bio diversity Act 2002 should not be violated.
20. There should be Fire fighting plan and all required safety plan.
21. Regular fire drills should be held to create awareness among owners/ residents.

Part - C - Specific Conditions - Construction phase:

1. Construction Schedule:

- i) The Project proponent shall have to furnish the probable date of commissioning of the project supported with necessary bar charts to SEIAA-TN.

2. Labour Welfare:

- i) All the labourers to be engaged for construction should be screened for health and adequately treated before and during their employment on the work at the site.
- ii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to



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observe any contradictions due to exposure to dust and take corrective measures, if needed.

- iii) Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.

3. Water Supply:

- i) The entire water requirement during construction phase may be met from ground water source from the source with approval of the PWD Department of water resources/ may be out sourced.
- ii) Provision shall be made for the housing labour within the site with all necessary infrastructures and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The treatment and disposal of waste water shall be through dispersion trench after treatment through septic tank. The MSW generated shall be disposed through Local Body and the identified dumpsite only.
- iv) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices prevalent.
- v) Fixtures for showers, toilet flushing and drinking water should be of low flow type by adopting the use of aerators / pressure reducing devices / sensor based control.

4. Solid Waste Management:

- i) In the solid waste management plan, the STP sludge management plan for direct use as manure for gardens is not acceptable; it must be co-composted with biodegradables.



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- ii) House hold hazardous waste such as batteries, small electronics, CFL bulbs, expired medicines and used cleaning solvent bottles should be segregated at source, collected once in a month from residences and disposed as per the SWM rules 2016.
- iii) Domestic solid wastes to be regularly collected in bins or waste handling receptacles and disposed as per the solid waste management rules 2016.
- iv) No waste of any type to be disposed of in any watercourse including drains, canals and the surrounding environment.
- v) E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016 and subsequent amendment.

5. Top Soil Management:

- i) All the top soil excavated during construction activities should be stored for use in horticulture/ landscape development within the project site.

6. Construction Debris disposal:

- i) Disposal of construction debris during construction phase should not create any adverse effect on the neighboring communities and be disposed off only in approved sites, with the approval of Competent Authority with necessary precautions for general safety and health aspects of the people. The construction and demolition waste shall be managed as per Construction & Demolition Waste Management Rules, 2016.
- ii) Construction spoils, including bituminous materials and other hazardous materials, must not be allowed to contaminate watercourses. The dump sites for such materials must be secured so that they should not leach into the adjacent land/ lake/ stream etc.

7. Diesel Generator sets:

- i) Low Sulphur Diesel shall be used for operating diesel generator sets to be used during construction phase. The air and noise emission shall conform to the standards prescribed in the Rules under the Environment (Protection) Act, 1986, and the Rules framed thereon.



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- ii) The diesel required for operating stand by DG sets shall be stored in underground tanks fulfilling the safety norms and if required, clearance from Chief Controller of Explosives shall be taken.
 - iii) The acoustic enclosures shall be installed at all noise generating equipments such as DG sets, air conditioning systems, cooling water tower etc.

8. Air & Noise Pollution Control:

- i) Vehicles hired for bringing construction materials to the site should be in good condition and should conform to air and noise emission standards, prescribed by TNPCB/CPCB. The vehicles should be operated only during non-peak hours.
- ii) Ambient air and noise levels should conform to residential standards prescribed by the TNPCB, both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during the construction phase. The pollution abatement measures shall be strictly implemented.
- iii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. Parking shall be fully internalized and no public space should be utilized. Parking plan to be as per DTCP norms. The traffic department shall be consulted and any cost effective traffic regulative facility shall be met before commissioning.
- iv) The buildings should have adequate distance between them to allow free movement of fresh air and passage of natural light, air and ventilation.

9. Building material:

- i) Fly-ash blocks should be used as building material in the construction as per the provision of Fly ash Notification of September, 1999 and amended as on 27th August, 2003 and Notification No. S.O. 2807 (E) dated: 03.11.2009.
- ii) Ready-mix concrete shall alone be used in building construction and necessary cube-tests should be conducted to ascertain their quality.



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- iii) Use of glass shall be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, high quality double glass with special reflecting coating shall be used in windows.

10. Storm Water Drainage:

- i) Storm water management around the site and on site shall be established by following the guidelines laid down by the storm water manual.
- ii) Storm water management plan shall be obtained by engaging the services of Anna University/IIT.

11. Energy Conservation Measures:

- i) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material, to fulfill the requirement.
- ii) Opaque wall should meet prescribed requirement as per Energy Conservation Building Code which is mandatory for all air conditioned spaces by use of appropriate thermal insulation material to fulfill the requirement.
- iii) All norms of Energy Conservation Building Code (ECBC) and National Building Code, 2005 as energy conservation have to be adopted Solar lights shall be provided for illumination of common areas.
- iv) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting. A hybrids system or fully solar system for a portion of the apartments shall be provided.
- v) A report on the energy conservation measures conforming to energy conservation norms prescribed by the Bureau of Energy Efficiency shall be prepared incorporating details about building materials & technology; R & U factors etc and submitted to the SEIAA in three month's time.
- vi) Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.

12. Fire Safety:



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- i) Adequate fire protection equipments and rescue arrangements should be made as per the prescribed standards.
- ii) Proper and free approach road for fire-fighting vehicles upto the buildings and for rescue operations in the event of emergency shall be made.

13. Green Belt Development:

- i) The Project Proponent shall plant tree species with large potential for carbon capture in the proposed green belt area based on the recommendation of the Forest department well before the project is completed.
- ii) The purpose of Green belt around the project is to capture the fugitive emissions and to attenuate the noise generated, in addition to the improvement in the aesthetics. A wild range of indigenous plants species should be planted in and around the premise in consultation with the DFO, Viluppuram District / State Agriculture University. The plants species should have thick canopy cover, perennial green nature, native origin and large leaf areas. Medium size trees and small trees alternating with shrubs shall be planted. If possible Miyawaki method of planting i.e planting different types of trees at very close escapement may be tried which will give a good green cover. A total of 15% of the plot area should be designated for green belt which should be raised along the boundaries of the plot and in between blocks in an organized manner
- iii) The proponent shall develop the green belt as per the plan furnished and area earmarked for the greenbelt shall not be alter at any point of time for any other purpose.
- iv) The proponent has to earmark the greenbelt area with dimension and GPS coordinates for the green belt area and the same shall be included in the layout out plan to be submitted for DTCP approval

14. Sewage Treatment Plant:



- i) The Sewage Treatment Plant (STP) installed should be certified by an independent expert/ reputed Academic institutions for its adequacy and a report in this regard should be submitted to the SEIAA, TN before the project is commissioned for operation. Explore the less power consuming systems viz baffle reactor, etc., for the treatment of sewage.
- ii) The Proponent shall install STP as furnished. Any alteration to satisfy the bathing quality shall be informed to SEIAA-TN.
- iii) The project proponent shall operate and maintain the Sewage treatment Plant effectively to meet out the standards prescribed by the CPCB.
- iv) The project proponent shall continuously operate and maintain the Sewage treatment plant to achieve the standards prescribed by the CPCB.
- v) The project proponent has to ensure the complete recycling of treated sewage after achieving the standards prescribed by the CPCB.
- vi) The project proponent has to provide separate standby D.G set for the STP for the continuous operation of the STP in case of power failure.

15. Rain Water Harvesting:

- i) The proponent/ Owner of the Flats shall ensure that roof rain water collected from the covered roof of the buildings, etc shall be harvested so as to ensure the maximum beneficiation of rain water harvesting by constructing adequate sumps so that 100% of the harvested water shall be reused.
- ii) Rain water harvesting for surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil and grease, etc.
- iii) The project activity should not cause any disturbance & deterioration of the local bio diversity.

16. Building Safety:

Lightning arrester shall be properly designed and installed at top of the building and where ever is necessary.



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Part - D - Specific Conditions - Operational Phase/Post constructional phase/Entire life of the project:

1. There should be Fire fighting plan and all required safety plan.
2. Regular fire drills should be held to create awareness among owners/ residents.
3. House hold hazardous waste such as batteries, small electronics, CFL bulbs, expired medicines and used cleaning solvent bottles should be segregated at source, collected once in a month from residences and disposed as per the SWM rules 2016.
4. The building should not spoil the green views and aesthetics of surroundings and should provide enough clean air space.
5. The project proponent has to furnish the certificate stating that the proposed site had not encroached any water body (rivers, canals, lakes, ponds, tanks, etc) from its original boundary shall be obtained from the competent authority before obtaining CTE from TNPCB.
6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
7. **Solar energy saving shall be increased to atleast 10% of total energy utilization.**
8. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
9. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF & CC as a part of six-monthly report.



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10. The EMP cost shall be printed in the Brochure / Pamphlet for the preparation of the sale of the property and should also mention the component involved.
11. The Project proponent shall get due permission from the wetland Authority before the commencement of the work, if applicable.
12. The project activities should in no way disturb the manmade structures.
13. The Proponent shall do afforestation/ restoration programme contemplated to strengthen the open spaces shall preferably include native species along with the financial forecast for planting and maintenance for 5 years.
14. "Consent to Operate" should be obtained from the Tamil Nadu pollution Control Board before the start of the operation of the project and copy shall be submitted to the SEIAA-TN.
15. Raw water quality to be checked for portability and if necessary RO plant shall be provided.
16. The Proponent should be responsible for the maintenance of common facilities including greening, rain water harvesting, sewage treatment and disposal, solid waste disposal and environmental monitoring including terrace gardening for a period of 3 years. Within one year after handing over the flats to all allottees a viable society or an association among the allottees shall be formed to take responsibility of continuous maintenance of all facilities with required agreements for compliance of all conditions furnished in Environment Clearance (EC) order issued by the SEIAA-TN or the Proponent himself shall maintain all the above facilities for the entire period. The copy of MOU between the buyers Association and proponent shall be communicated to SEIAA-TN.
17. The ground water level and its quality should be monitored and recorded regularly in consultation with Ground Water Authority.
18. Treated effluent emanating from STP shall be recycled / reused to the maximum extent possible. The treated sewage shall conform to the norms and standards for bathing quality laid down by CPCB irrespective of any use. Necessary measures should be made to mitigate the odour and mosquito problem from STP.



Jayn
MEMBER SECRETARY
SEIAA-TN
12/12/19

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19. The Proponent shall operate STP continuously by providing stand by DG set in case of power failure.
20. Adequate measures should be taken to prevent odour emanating from solid waste processing plant and STP.
21. The E - waste generated should be collected and disposed to a nearby authorized e-waste centre as per E- waste (Management & Handling), Rules 2016 as amended.
22. Diesel power generating sets proposed as source of back-up power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets.
23. The noise level shall be maintained as per MoEF/CPCB/TNPCB guidelines/norms both during day and night time.
24. Spent oil from D.G sets should be stored in HDPE drums in an isolated covered facility and disposed as per the Hazardous & other Wastes (Management & Transboundary Movement) Rules 2016. Spent oil from D.G sets should be disposed off through registered recyclers.
25. The proponent is required to provide a house hold hazardous waste / E-waste collection and disposal mechanism.
26. The proponent/ Owner of the Flats shall ensure that storm water drain provided at the project site shall be maintained without choking or without causing stagnation and should also ensure that the storm water shall be properly disposed off in the natural drainage / channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.
27. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
28. A copy of the Environmental clearance (EC) letter shall be made available to all the allottees along with the allotment order / sale deed.



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29. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Jayn
MEMBER SECRETARY
SEIAA-TN
P. S. S. S.

Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ),
34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungambakkam,
Chennai - 34.
5. Monitoring Cell, 1 A Division, Ministry of Environment & Forests.
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The District Collector, Tiruvallur District
7. Stock File.



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No. J-11013/41/2006-IA-II (I) (Part)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003

Dated: 29th August, 2017.

OFFICE MEMORANDUM

Subject: Terms of Reference for EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006 - Extension of validity period - regarding.

In order to streamline the process and provide greater clarity in issuing Terms of Reference (ToRs) for undertaking EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006, the following decisions have been taken with immediate effect:

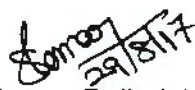
- (i) The validity of ToRs for projects/activities (except for River Valley and HEP Projects), for submission of EIA/EMP reports shall be three years.
- (ii) The validity of ToRs for River Valley and HEP Projects, for submission of EIA/EMP report shall be four years.
- (iii) The above validity period can be extended by the concerned Regulatory Authority for a maximum period of one year without referring the proposal to the EAC/SEAC concerned, provided an application is made by the applicant before expiry of the validity period, together with an updated Form-1 and proper justification and there is no change in terms and conditions of the ToRs. After the lapse of validity, such extension will need EAC/SEAC consideration.
- (iv) Thus, an outer limit of validity of ToRs shall be 4 years for all the projects/activities and 5 years for River Valley and HEP Projects.
- (v) The ToRs will specifically mention the date of expiry of validity.
- (vi) Extension of validity of ToRs beyond the outer limit of four years for all projects/activities, and five years for River Valley and HEP projects, shall not be allowed/considered by the Regulatory Authority.
- (vii) The baseline data used for preparation of EIA/EMP reports may be collected at any stage, irrespective of the request for ToR or the issue thereof. However, such a baseline data and the public consultation should not be older than 3 years, at the time of submission of the proposal, for grant of Environmental Clearance, as per ToRs prescribed.

- (viii) Public consultation shall be conducted during the validity of the ToRs. The public consultation conducted after the expiry of ToRs shall not be accepted by the Regulating Authority.
- (ix) In case the proposal for Environmental Clearance along with EIA/EMP reports based on the ToRs prescribed, is not submitted within the validity period of ToRs, and/or not complying with the above conditions, the process shall be started *de novo*. The already collected baseline data may be re-used, provided it is not more than 3 years old and duly recommended by EAC/SEAC in their due diligence.
- (x) In case, any proposal for ToR is delisted for want of additional information within the time period, as stipulated by the Ministry, the same can be listed again after the requisite information is submitted.

2. This Office Memorandum is issued in supersession of the earlier OMs of this Ministry as under:

- i) No. J-11013/ 41/2006-IA-II (I) dated 22.03.2010;
- ii) No. Z-11012/1/2013-IA-I (Part) dated 19.11.2013;
- iii) No. Z-11012/1/2013-IA-I (part) dated 12.12.2013;
- iv) No. J-11013/ 41/2006-IA-II (I) dated 22.08.2014;
- v) No. J-11013/ 41/2006-IA.II (I) dated 08.10.2014;
- vi) No. J-11013/41/2006-IA.II(I) dated 07.11.2014; and
- vii) No. J-11015/109/2013-IA.II(M) dated 12.01.2017

3. This issues with the approval of the competent authority.


 (Sharath Kumar Pallerla)
 Scientist 'F'

Copy to:

- 1. All the officers of IA Division
- 2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
- 3. Chairman of all the Expert Appraisal Committees
- 4. Chairman, CPCB
- 5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

Copy for information:








- 1. PS to Minister for Environment, Forest and Climate Change
- 2. PPS to Secretary(EF&CC)
- 3. PPS to AS(AKJ) / AS (AKM)
- 4. PPS to JS(GB) / JS(JT)
- 5. Website, MoEF&CC
- 6. Guard file

State Environment Impact Assessment
Authority
Tamil Nadu



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S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Current status	* Attached Files	View TimeLine Details
1	<p>Proposal No : SIA/TN/MIS/47044/2019</p> <p>File No :</p> <p>Proposal Name : M/s. Tamil Nadu Polymer Industries Park Limited</p>	<p>State : Tamil Nadu</p> <p>District : Tiruvallur</p> <p>Tehsil : Ponneri</p>	<p>Date of Submission for TOR : Oct 31 2019</p> <p>Date of Submission for EC : Nov 23 2019</p>	INFRA-2	TAMILNADU POLYMER INDUSTRIES PARK LIMITED	Under examination of SEIAA	     	

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